Letter No.: NGT-233/81-7-2020-43(Parya)/2014 T.C.-2

From,

Bharat Prasad,
Under Secretary,
Department of Environment, Forest &
Climate Change, Government of Uttar Pradesh.

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.

Environment, Forest &
Climate Change Section-7

Lucknow : Dated : 11/06/2020

Sub : Compliance Report of Chief Secretary, Government of Uttar Pradesh in pursuant to the order dated 18-12-2019 in OA No.-200/2014 in the matter of M.C. Mehta Vs Union of India & Ors.

Sir,

In compliance of order dated 18-12-2019 passed by Hon'ble Tribunal in OA No.-200/2014 in the matter of M.C. Mehta Vs Union of India & Ors., the compliance report of Chief Secretary, Government of Uttar Pradesh is enclosed herewith.

It is requested that the compliance report may be presented before the Hon'ble Tribunal for kind consideration.

Yours Sincerely,

Encl: As above.

(Bharat Prasad)
Under Secretary.

Compliance Report of directions issued by Hon'ble NGT in hearing dated 12-12-2019 and order uploaded dated 18-12-2019 in the matter of O.A. No. 200/2014 M.C. Mehta Vs. Union of India & Ors .

1. That the State of Uttar Pradesh filed Quarterly Compliance Report of directions issued by Hon'ble Tribunal vide order dated 22.08.2019 passed in O.A. No. 200/2014 M.C. Mehta Vs. Union of India & Ors. in the matter of preventing and remedying the pollution of River Ganga. After reviewing the progress of compliance filed by State of Uttar Pradesh for Segment-B, Phase-I and Phase-II, Hon'ble Tribunal has issued following directions vide order dated 12.12.2019:-

".....We may now sum up our directions as follows:

i. *As already directed vide order dated 22.08.2019, timely completion of all projects relating to sewage treatment be ensured i.e. by 31.06.2020 in respect of ongoing projects and by 31.12.2020 in respect of others failing which compensation has to be paid in terms of the said order, apart from action against the erring officers. Till then, to avoid untreated sewage being discharged directly into Ganga, interim remedial measures have to be adopted and for the default after 01.11.2019 compensation has to be deposited in terms of order dated 22.08.2019. CPCB may make necessary calculation within one month from today*

and raise demands with the Chief Secretaries of the concerned States which may be complied within one month from the date of such demand failing which accountability will be of the Chief Secretaries personally.

ii. *NMCG and concerned States – Uttarakhand, UP, Jharkhand, Bihar and West Bengal may take further steps as per directions already issued for*

a) Preventing discharge of industrial effluents in Ganga and its tributaries/drains by ensuring installation of proper functioning of ETPs/CETPs.

b) Utilization of treated sewage, use of sludge as a manure and septage management.

c) Demarcation of flood plain zones and preventing encroachments thereof.

d) Maintenance of e-flow.

e) Preventing dumping of solid and other waste in and around Ganga.

f) Clearing old legacy waste dump sites.

g) Preventing and regulating illegal sand mining.

h) Steps for conservation of groundwater particularly with reference to critical, semi-critical or over-exploited areas.

i) Restoration of water bodies.

j) Monitoring and displaying of water quality.

k) Taking action against polluters by way of recovering compensation for restoration of the damage to the environment.

l) *Closing, till compliance, all establishments near river banks being run without necessary STPs and compliance of environmental norms.*

m) *Public awareness and involvement for prevention and control of pollution of Ganga.*

n) *Regulating activities on and around river Ganga including ghats and other establishments.*

o) *Afforestation and setting up of biodiversity parks.*

p) *CPCB and SPCBs may periodically undertake biological assessment of Ganga. NMCG and States concerned may depict biological diversity of Ganga in public domain.*

q) *Any other directions covered by earlier orders of this Tribunal.*

iii. *The State of UP may take steps for remediating Chromium dump at Rania and Khanchanpur Village near Kanpur, as directed earlier vide orders dated 22.08.2019 and 15.11.2019.*

iv. *CPCB may take further action to finalise and circulate Guidelines for Biodiversity parks expeditiously which may be complied with by the concerned States and status of compliance included in the reports to be filed before this Tribunal.*

v. *Apart from the Chief Secretaries, the progress may be monitored by the Monitoring Committee constituted in the State of UP vide order dated 21.10.2019 in O.A. No. 670/2018, by Justice U.C. Dhyani in the State of Uttarakhand and in such manner as may be laid down by the Chief Secretaries in the States of*

Jharkhand, Bihar and West Bengal in the light of discussion in para 27 above.

29. Let further quarterly progress report be filed by 31.03.2020 by e-mail at judicial-ngt@gov.in."

2. That the progress of compliance of directions of Hon'ble NGT has been reviewed by the Implementation Committee constituted vide order dated 13.07.2017 under the Chairmanship of Principal Secretary, Environment, Forest & Climate Change Government of Uttar Pradesh on 19.05.2020 with officers of concerned departments for ensuring timely compliance of the order passed by Hon'ble Tribunal. The minutes of meeting dated 19.05.2020 is enclosed herewith and marked as **Annexure No.-1**.

3. That the point wise Compliance Report along with the progress of the directions passed by the Hon'ble Tribunal vide order dated 12.12.2019 is as follows-

A. Sewage Management and Interim Remedial Measures for treatment of Drains

a) That with regard to undertaking interim remedial measures for treatment of drains till permanent infrastructure is in place for control of pollution, the State has prepared DPR amounting Rs. 1796.00 Crores for treatment of 459 drains meeting river Ganga and its 10 tributaries namely Yamuna, Rapti, Gomti, Sai, Kali, Hindon, Saryu, Pandu, Varuna and Ramganga for

69 Urban Local Bodies (ULBs). This DPR was forwarded by Principal Secretary, Urban Development, Government of Uttar Pradesh to National Mission for Clean Ganga, New Delhi for approval vide letter No. 1243/0280/SMCG/18, dated 10.10.2019. The undersigned has also requested to the Secretary, Department of Water Resources River Development & Ganga Rejuvenation, Ministry of Jal Shakti, Government of India vide letter dated 04.11.2019 to consider and approve the above mentioned DPR. It is submitted that the National Mission of Clean Ganga (NMCG) did not approve to fund the proposal for bioremediation. Thereafter, in order to ensure compliance of the orders of Hon'ble Tribunal, the Principal Secretary Urban Development has issued instructions vide Letter No: 142/Nine-9-2019-89J/2001 Dated: 03.02.2020 to the concerned ULBs for taking up the interim measures for treatment of drains till permanent infrastructure for treatment of sewage is created. The copy of letter dated 03.02.2020 is enclosed herewith and marked as **Annexure No.-2.**

b) That as per the report submitted by Uttar Pradesh Jal Nigam, the status of progress of tapping of 86 identified drains in Phase-I, Segment-B is as given below -

Status of Tapping of Drains in Phase-I, Segment-B		
1	Drains not requiring Tapping	10
2	Drain Tapped	27
3	Drain to be Covered in ongoing Schemes	29
4	Drain to be Covered in sanctioned Schemes	15
5	Drain to be Covered in Submitted Projects	1
6	Drain to be Covered in Projects under Preparation	4
	Total	**86**

That the summary of expected date of the completion of the project and proposed revised timeline for Segment-B, Phase-I is given below:-

S. No.	Targets to be achieved as per orders dated 10.12.2015, 13.07.2017 and 22.08.2019 the timelines	Targets achieved and the reasons for delay in compliance	Targets not achieved and the revised timelines proposed*	Action taken or suggested for violation of timelines or non-achieving of targets
Segment-B, Phase-I, Bijnor to Kanpur				
1.	Tapping of 76 Drains (No tapping required in 10 drains due to low sewage load)	27 Drains tapped	**Total- 49 Drains Projects Ongoing - 29 Drains** (11- Drains by Sep, 2020 13- Drains by June,21 01- Drains by Jan,22 04- Drains byMar,22)	a. For 29 drains under ongoing projects, minimum timeline is to be adhered. Every efforts are being made to minimise the timeline.

S. No.	Targets to be achieved as per orders dated 10.12.2015, 13.07.2017 and 22.08.2019 the timelines	Targets achieved and the reasons for delay in compliance	Targets not achieved and the revised timelines proposed*	Action taken or suggested for violation of timelines or non-achieving of targets
			Projects Sanctioned-15 Drains, 24 months from date of Start of the Projects **DPR under Preparation-5 Drains,** 24 months from date of Start of the Projects	b. 15 drains are to be covered in sanctioned schemes; the timeline mentioned as usual is 24 months from date of LOA. Every efforts will be made to minimise the timeline c. After sanction of projects, 24 months will b e required for completion of projects.

That the drain wise details of projects Segment-B, Phase-I along with the status of progress and expected date of completion are enclosed herewith and marked as **Annexure No.-3.**

c) That as per the report submitted by Uttar Pradesh Jal Nigam, the status of progress of tapping of 215 identified drains in Phase-II, is as given –

Status of Tapping of Drains in Phase-II		
1	Nos. of drains already tapped	**82**
2	Nos. of drains for which tapping not required	**14**
3	Nos. of drains proposed to be tapped in on-going projects	**47**
4	Nos. of drains proposed to be tapped in sanctioned projects	**42**
5	No. of balance drains to be tapped in projects under preparation / to be prepared	**30**
	Total	**215**

That the summary of expected date of the completion of the project and proposed revised timeline for Phase-II is given below –

S. No.	Targets to be achieved as per orders dated 10.12.2015, 13.07.2017 and 22.08.2019 the timelines	Targets achieved and the reasons for delay in compliance	Targets not achieved and the revised timelines proposed*	Action taken or suggested for violation of timelines or non-achieving of targets
Phase-II (215 Drains), Kanpur to U.P. Border				
1.	Tapping of 201 Drains (No tapping required in 14 drains due to low sewage load)	82 Drains tapped	**Total- 119 Drains Projects Ongoing - 46 Drains** (34- Drains by Dec, 2020 12- Drains by Sep, 21)	a. For 46 drains under ongoing projects, minimum timeline is to be adhered. Every efforts are being made to minimise the timeline. b. 42 drains are to

			Projects Sanctioned- 42 Drains, 24 months from date of Start of the Projects **DPR under Preparation- 31 Drains,** 24 months from date of Start of the Projects	be covered in sanctioned schemes, the timeline mentioned as usual is 24 months from date of LOA. Every efforts will be made to minimise the timeline c. After sanction of projects, 24 months will b e required for completion of projects

That the drain wise details of projects in Phase-II along with the status of progress and expected date of completion and reasons of delay are enclosed herewith and marked as **Annexure No.-4.**

B. Industrial Pollution Control

a) That it is submitted that there are 1533 Grossly Polluting Industries identified in Uttar Pradesh. Out of 1533 GPIs, 1102 units are in Operation and have installed ETPs for treatment of Industrial Effluent. That Uttar Pradesh Pollution Control Board is regularly monitoring the compliance of Grossly Polluting Industries (GPIs) located in the Ganga basin of Uttar Pradesh. It is further submitted that the inspection of GPIs is also being carried out by the Third Party Institutions (TPIs) appointed by Central Pollution Control Board (CPCB). During

December 2019 to April 2020, 75 GPIs were found defaulting. U.P. Pollution Control Board has issued Show Cause Notices against 45 GPIs and closure orders against 4 GPIs. That Environmental Compensation of Rs. 361.74 Lakh has also been imposed against defaulting 65 GPIs.

That U.P. Pollution Control Board is regularly monitoring the status of compliance of Sewage Treatment Plants (STPs) and Common Effluent Treatment Plants (CETPs). That 13 STPs have been found defaulting during December, 2019 to April, 2020. That notices for imposing Environmental Compensation of Rs. 295.53 Lakhs have been issued against the operating agencies of the STPs. The copies of notices issued are enclosed herewith and marked as **Annexure No.- 5.**

It is further submitted that 01 CETP out of 07 CETPs in Uttar Pradesh has been found defaulting against which the notice for imposing Environmental Compensation of Rs. 40.2 Lakhs has been issued. The copy of notice for imposing Environmental Compensation against defaulting CETP is enclosed herewith and marked as **Annexure No.-6.**

b) That as per the report submitted by State Mission for Clean Ganga, U.P. dated 07.12.2019 the project for up-gradation for Common Effluent Treatment Plants (CETPs) at Mathura of

capacity 6.5 MLD and at Banthar of capacity 4.5 MLD have been approved by NMCG. NMCG has also sanctioned a 20 MLD CETP project at Jajmau Kanpur with estimated cost of Rs. 617 Crore. Contract has been awarded by Jajmau Tannery Effluent Treatment Association (JTETA) to M/s. VA Tech Wabag Ltd. on 9th February 2019. The CETP will be constructed and commissioned in 24 months. As per the latest report Site Office and Stores have been constructed and Excavation work for civil construction has been completed. The construction has been stopped due to lockdown since 24.03.2020. The Project of 2.15 MLD CETP at Site-2 Unnao for Tannery Cluster has also been approved by NMCG recently.

c) That as a long term measure to control pollution of Ganga due to industrial activities, Uttar Pradesh Pollution Control Board has taken up following steps-

i. Stringent effluent norms notified for industrial activities in Critically/Severely Polluted Industrial Areas (CPAs/SPAs) vide Office Memorandum No. H 48273/C-1/NGT-83/2020 dated 27.02.2020 which is being complied for the setting up of new industries in CPAs/SPAs. The copy of Office Memorandum dated 27.02.2020 is enclosed herewith and marked as **Annexure No.- 7.**

ii. The Primary Effluent Treatment Plant outlet and inlet Effluent Quality Standards for 03 CETPs of Tannery Sectors namely Jajmau 36 MLD, Banthar 4.5 MLD and Site-2 Unnao 2.15 MLD have been notified vide Office Memorandum Nos. G-31438/C-2/Sa-78 Vol-II/2019, G-31440/C-2/Sa-78 Vol-II/2019 & G-31439/C-2/Sa-78 Vol-II/2019 respectively on 02.11.2019. The copies of above mentioned Office Memorandums dated 02.11.2019 are enclosed herewith and marked as **Annexure No.- 8,9,10.**

iii. Inlet Effluent Quality Standards for 05 CETPs of Textile Sectors have been notified vide Office Memorandum Dated 07.12.2018. The copy of Office Memorandum dated 07.12.2018 is enclosed herewith and marked as **Annexure No.- 11.**

iv. Notification has been issued that all new molasses based distilleries including yeast manufacturing units/increase in production in existing molasses based distilleries including yeast manufacturing units shall achieve zero liquid discharge (ZLD by Concentrating and incinerating the spent wash in Slope Boiler vide Office Memorandum No H 46886/C-1/Gen-42/2020 Dated 28.01.2020. The copy of Office Memorandum dated 28.01.2020 is enclosed herewith and marked as **Annexure No.- 12.**

d) That Uttar Pradesh Pollution Control Board has issued directions and has imposed mandatory conditions in the Consent to Operate to all GPIs to install Online Continuous Effluent Monitoring Systems (OCEMS) along with Pan-Tilt-Zoom (PTZ) Web Camera with open access to UPPCB. UPPCB has also set up a control room in headquarters at Lucknow where ETPs of the GPIs are monitored remotely. As per the latest report 942 GPIs have installed OCEMS and 120 GPIs have installed PTZ web Camera also. The level of spent wash in the lagoon in the Distilleries & their Bio-composting Yards are being monitored through PTZ Web Camera so as to detect the possibility of overflow of spent wash.

C. Utilization of treated sewage, use of sludge as a manure and septage management

a) The State has urban population of 4.5 Crore (2011), with assumption of consumption of 150 litre per capita per day (lpcd) water, the sewage generation is around 5500 MLD (80% of water used). The State has 104 STP with installed capacity of 3200 MLD, against which the capacity utilization is 2248 MLD which is 68%. At present nearly 410 MLD treated water is being used in agriculture, rest is going for augmentation of river flow. The various re-usage possible of treated water are (1) Urban, (2) Industrial (3) Agricultural, (4)

Environmental and Recreational, (5) Ground water recharge, (6) Augmentation of river flow. The State has promulgated the Septage Policy on 31.10.2019.

b) That with regard to increase of usages of treated water, the State Mission for Clean Ganga (SMCG), U.P. has informed vide letter dated 07.12.2019 that the State is implementing projects of tertiary treatment and supply of treated water to Indian Oil Corporation Limited, Mathura and Panki Power Plant in Kanpur. Central Public Health and Environmental Engineering Organization (CPHEEO) manual permits the use of secondary treated water only for non -edible crops. For use of treated waste water for any other purpose will require tertiary treatment and no STP in Uttar Pradesh as on date has tertiary treatment facility. The use of treated water in agriculture is being done at Jajmau, Prayagraj, Varanasi etc. That with regard to septage management, it is further submitted that Uttar Pradesh Septage Management Policy-2019 has been approved by the Government on 30.10.2019. The Faecal and Septage Treatment Plant Projects have been implemented in Jhansi and Unnao and are under implementation in Chunar. The projects of septage management for Rs. 200 Crores have been approved in 35 AMRUT towns namely 1.Aligarh, 2.Shahjahanpur, 3. Pilibhit,

4. Pt. Deen Dayal Upadhaya Nagar, 5. Ayodhya, 6.Moradabad, 7.Gonda, 8. Bahraich, 9. Hathras, 10.Shikohabad, 11. Fatehpur, 12. Akbarpur, 13. Deoria, 14.Baraut, 15. Hapur, 16. Khurja, 17.Shamli, 18. Basti, 19.Banda, 20. Jhansi, 21. Lalitpur, 22. Orai, 23. Farrukhabad, 24. Hardoi, 25. Sitapur, 26. Amroha, 27. Badaun, 28. Chandausi, 29. jaunpur, 30. Maunath Bhanjar, 31.Azamgarh. 32. Muzaffarnagar 33. Rampur 34. Mathura 35. Saharanpur. Tender of all 35 towns approved. The projects in 17 towns namely 1. Gorakhpur 2. Etawh 3. Mirzapur 4. Vindhyanchal 5. Firozabad 6. Mainpuri 7. Sultanpur 8. Ballia 9. Eta 10.Ghazipur 11. Ghaziabad 12. Lucknow 13. Kanpur 14. Agra 15. Meerut 16. Varanasi 17. Prayagraj are under re-tendering.

D. Demarcation of flood plain zones and preventing encroachments thereof

a) That as per the report of Irrigation and Water Resources Department, Uttar Pradesh dated 06.05.2020, the Central Water Commission has carried out a study for demarcation of flood plain zone (FPZ) of River Ganga in Segment-B, Phase-I and has completed the field verification. The final report of field verification is submitted to the Special Committee/National Mission for Clean Ganga (NMCG), Ministry of Jal Shakti, Government of India. The Special

Committee has submitted the final report before Hon'ble Tribunal. Notification for identification of flood plain zone based on above report is under process. Budget provision has been made in financial year 2020-21 for permanent demarcation of flood plain zone by fixing up stone pillars in Segment B Phase-I. It is further submitted that the Irrigation and Water Resources Department, UP has finalized tender for the works related to demarcation and fixing of boundary pillars of the flood plain zone in Segment B Phase-I. Due to Covid-19 pandemic, the works related to demarcation and fixing of boundary pillars of the flood plain zone will be started after the lockdown. For Phase-II, identification of flood plain zone by Central Water Commission is under process.

b) That the State of Uttar Pradesh is complying with the notification dated 09.10.2018 of Ministry of Water Resources, River Development and Ganga Rejuvenation, Government of India with regard to ecological flow in River Ganga from Bhimgoda (Haridwar), Bijnore and Narora. That as per the report of Irrigation and Water Resources Department, Uttar Pradesh, received in UP Pollution Control Board on 06.05.2020, the E-flow is maintained as per the provisions of the notification. Report of Irrigation and Water Resources

Department, Uttar Pradesh is enclosed herewith and marked as **Annexure No.-13**.

E. Preventing dumping of solid and other waste in and around Ganga & Clearing old legacy waste dump sites.

a) That with regard to sanitation in Ganga Towns, it is submitted that under Swachh Bharat Mission all 21 ULB's have been declared and certified ODF Status. 12 ULBs have been certified ODF+ status, 5 ULBs have been certified ODF++.

b) That with regard to status of Solid Waste Management, it is submitted that there are 697 wards in 21 ULBs. All the ULBs have been doing door to door collection of waste. Total waste generation in 21 towns is 3,275 TPD out of which the total capacity of mechanized processing 2,650 TPD i.e. 81% is established in 4 major towns i.e. Kanpur, Varanasi, Prayagraj and Kannauj. Work for two plants of 140 TPD (Mirzapur-100TPD; Ballia-40TPD) had been awarded for construction, however due to dispute with concessionaire the work has been delayed and it is expected to resolve the dispute and complete these plants by March 2021. In addition, three windrows based mechanised plants (Farrukhabad/ Ghazipur/ Gangaghat – total 220 TPD) has also been sanctioned and first tranche of funds Rs.12.00 Cr. (Rupees Twelve Crore) has

been released for establishing the plants. It is expected to complete these plants by March 2021. This will enable mechanised processing plant capacity to be around 3,010 TPD i.e. 92% against total 3,275 TPD.

c) For other smaller towns, it is submitted that training and capacity building of all ULBs has been imparted to adopt decentralised processing method for scientific treatment of waste and it is aimed that by December 2020 all smaller ULBs shall have proper decentralised processing capacity. Material Recovery Facility (MRF) has been sanctioned in every ULB for which the lands have been identified and construction work is under progress.

d) That regarding observation of Hon'ble Tribunal about third party survey report of Quality Council of India (QCI) dated 09th January 2019 related to solid waste management along the Ganga towns, it is submitted that garbage from 38 out of 39 Garbage Vulnerable Points (GVPs) has been removed. In one site in Mirzapur it couldn't be removed as there is no approach road or path way to reach the point. Efforts are being made to eliminate the same at earliest. Total 46 numbers of open dumps as reported by have been removed.

e) There is no legacy waste site situated within 1 KM from the banks of river Ganga. For accumulated legacy waste in

Prayagraj, Kanpur & Varanasi, tenders for the empanelment of agencies for the work of bio-remediation of the legacy waste were floated by Construction and Design Services- Jal Nigam Uttar Pradesh vide it's RFP Notice No: 484/GM (N-08)/Karya-10/62 Dated: 4th November 2019 and re-floated vide it's RFP No: 95/GM (N-08)/Karya-10/23 Dated: 7th February 2020. The bid process has been finalised, however due to lockdown in view of Covid-19 pandemic, the award of work and commencement of work on site may take some time. It is expected to begin the work onsite after the monsoon.

f) That further, the strict enforcement has been done for plastic ban in the State. During this ban the total quantity of 126 Tons of banned plastic has been seized in the ULBs along the river Ganga and 1.27 Crore of penalty has been imposed for violation of using banned plastic.

F. Preventing and regulating illegal sand mining

a) Government of Uttar Pradesh is vigilant to curb illegal mining, transportation and storage in the State. District officers are ensuring strict adherence to rules and action is taken in cases of illegal mining, transportation and storage of minerals in order to check loss to the environment and public exchequer.

b) Enforcement details of F.Y. 2019-20 (up to Feb-2020) for curbing illegal mining/ transportation/storage are as under:-

No. of raids conducted	No. of FIR Lodged	No. of Complaint Lodged	Compounding Amount (Rs. in Crore)
34689	1417	4362	122.05

c) Integrated Mining Surveillance System (IMSS) to curb incidences of illegal mining effectively has been rolled out in the state having features of Geo fencing of mining areas to infer mining outside the lease area, Drone surveillance of areas of complaints of illegal mining with images transfer facility to State Command Centre, Registration of Mineral transporting vehicles, Radio Frequency Identification (RFID/UHF) tags in registered vehicles and installation of weigh bridges along with PTZ Camera at the exit of mines to ensure mineral transportation as per norms & its integration with State Command Centre.

d) Under Integrated Mining Surveillance System, Vehicle Registration is under progress with 30100 registrations done so far.

e) 150 weigh bridges installed in mining areas & integrated with state command centre.

f) Drone Monitoring of mines as per requirement. Installation of automated check gates under process in collaboration with nodal agency UPDESCO.

G. Steps for conservation of groundwater particularly with reference to critical, semi-critical or over-exploited areas

a) State Government has notified THE UTTAR PRADESH GROUND WATER (MANAGEMENT AND REGULATION) ACT, 2019 (U.P. Act No-13 Of 2019) Dated- 07, August 2019 for protecting, conserving, controlling and regulating ground water to ensure its sustainable management in the state, both quantitatively and qualitatively, especially in stressed rural and urban areas.

b) State Government notified THE UTTAR PRADESH GROUND WATER (MANAGEMENT AND REGULATION) RULES, 2020 vide notification No.-158/76-3-2020-10GW-2014, dated 25-02-2020.

c) Government of India has also launched "Jal Shakti Abhiyan" aiming at comprehensive, water management in 'Over-exploited' and 'Critical' blocks/ cities.

d) Government of India has also launched "Atal Bhujal Yojna" aiming at comprehensive, water management in 26 blocks of

10 districts of U.P. (20 blocks of 6 districts of bundelkhand and 6 blocks of 4 district of Western U.P.)

e) As per Ground Water Resource Estimation, 2017, out of 820 blocks of Uttar Pradesh :

   i. 82 blocks have been categorized as 'Over-Exploited' (where ground water extraction is >100%).

   ii. 47 as 'Critical' (where ground water extraction is >90 & <100%),

   iii. 151 as 'Semi- Critical'(where ground water extraction is >70 & <90%), and

   iv. 540 as 'Safe' (where ground water extraction is <70%).

   v. Out of 10 Urban Agglomerates, 9 have been categorized as 'Over-exploited' and 1 as 'Critical'.

f) The "Rajya Bhoojal Sanrakshan Mission" started from yr 2017-18 to ensure convergence of the works of different departments in problematic areas so as to get significant effect on Ground water. In this Mission, all Over Exploited, Critical, Semi-Critical blocks and rest blocks of Bundelkhand and Vindhyan regions are covered. Under this Mission, progress of some major works are given below (up to April, 2020)-

Name of Structure	Target	Progress
Check Dam	3738	2094

Pond Rejuvenation/Construction	58554	26364
Farm Pond	180615	169730
Distribution of Drip/Sprinkler System	107791	37086

g) The minor irrigation Department has constructed 5884 Check Dams and 779 ponds and target for the current year 2020-21 is construction of 183 Check Dams and 116 ponds.

H. Restoration of water bodies

a) That with respect to development of wetlands, the Uttar Pradesh has been successful in getting designated 06 Wetlands from Ramsar Convention on Wetlands as Ramsar Sites of International importance. The Secretary, Environment, Forest and Climate Change Government of India has congratulated the State of Uttar Pradesh for making 06 more wetlands as part of international network of wetlands for which the conservation and wise use of wetlands and their resources contribute to sustainable development. Now, the State has in all 07 wetlands notified as Ramsar sites of International importance. The letter of Secretary, Environment, Forest and Climate Change Government of India dated 21 February, 2020 is enclosed herewith and marked as **Annexure No.-14.**

b) The Environment, Forest and Climate Change Department Government of Uttar Pradesh has identified 226 potential

wetlands existing within 10 kms of the Ganga river and has prepared a project for Conserving and Sustainably Managing these Gangetic Floodplain Wetlands in the State. This project has four components namely wetland inventory and assessment, management planning, wetland monitoring and capacity development and outreach. This project has been sanctioned by NMCG vide letter dated 16.10.2019 and Project has been launched in workshop held on 21.01.2020 at Lucknow with presence of forest officials of 27 Ganga Districts. Request has also been sent to NMCG by Uttar Pradesh State Wetland Authority vide letter dated 18.05.2020 for release of funds for start of this project. The copies of above mentioned letters dated 16.10.2019 & 18.05.2020 are enclosed herewith and marked as **Annexure No.-15 & 16.**

I. Monitoring and displaying of water quality

a) That U.P. Pollution Control Board is regularly monitoring the water quality of River Ganga at 32 sampling points in Uttar Pradesh. The monitoring reports of water quality of river Ganga is being uploaded regularly on the UPPCB website www.uppcb.com. The monitoring data of water quality of river Ganga of the period from December 2019 to February 2020 are enclosed herewith and marked as **Annexure No.-17.**

J. Afforestation and setting up of biodiversity parks

a) That massive plantation drive has been taken up for rejuvenation of Ganga River and its tributaries in the State with active involvement of all Government Departments, Gram Panchayats and Farmers. Department of Environment, Forest and Climate Change, Government of Uttar Pradesh has raised and supplied quality seedlings free of cost to the Government Departments, Gram Panchayats and Farmers for the plantation drive in the year 2019. In all total 22.59 Crore seedlings were planted in the State in 2019. The survival of the planted seedlings is being monitored internally by the concerned departments and by third party also. Forest Survey of India, Dehradun has been assigned the task of monitoring of the survival of the seedlings planted in the year 2019. In July, 2020 the State has planned to plant 25 Crore seedlings and all preparation for planting of seedlings including raising of seedlings by the Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, is being undertaken.

b) That the Environment, Forest and Climate Change Department of Uttar Pradesh has identified the sites for development of Bio-diversity Park in 25 districts in the main

stem Ganga and in 02 districts in Yamuna covering a total area of 3591.984 ha. The project proposals for development of Bio-diversity Parks are prepared under the supervision of Prof. C.R. Babu, Former Pro Vice Chancellor, University of Delhi/Emeritus Professor, CEMDE/ Incharge, Yamuna Bio-diversity Park and his scientific team. The total cost of the projects for development of Bio-diversity Parks in the above mentioned 27 districts in the main stem Ganga and its tributaries is Rs 32381.755 lacs. The State Mission for Clean Ganga, Uttar Pradesh has forwarded these proposals to National Mission for Clean Ganga, New Delhi for perusal and consideration of approval vide its letter dated 05.12.2019. However the NMCG has shown its limitation to fund these projects with some observations related to the location of proposed bio-diversity parks in the flood plains and costs involved in the project through letter dated 13.05.2020. That it is further submitted that the Guidelines for Biodiversity parks is being prepared by CPCB and these projects shall be reviewed as per the provisions of the guidelines to be issued by CPCB. The copies of letter dated 13.05.2020 is enclosed herewith and marked as **Annexure No.-18.**

K. Remediation of Chromium dump at Rania and Khanchanpur Village near Kanpur

a) That Regarding disposal of chromium waste at Khanchandpur, Rania, Kanpur Dehat, a meeting was held under Chairmanship of Principal Secretary, Infrastructure and Industrial Development, Govt of U.P. on 15-01-2020 and the following decisions were taken :

i. In the DPR prepared by CPCB, in-situ disposal and capping of chromium contaminated waste and soil is proposed but the cost of land has not been incorporated in the DPR. Therefore the in-situ disposal is not economically viable and will require more time.

ii. Shifting of waste to operational Treatment Storage Disposal Facilities (TSDFs) of U.P., which are situated approximately 18 Km from the contaminated storage site, is more economical.

iii. That the action should be taken in phased manner. In first phase, tenders may be invited for lifting and disposal of illegally dumped Chromium Waste as per the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 through Treatment Storage Disposal Facilities (TSDFs).

iv. Later on in second phase, disposal of contaminated soil and remediation of contaminated ground water should be taken up.

b) That the Infrastructure & Industrial Development Department, U.P. has nominated UP State Industrial Development Authority (UPSIDA) as nodal agency for the execution of work.

c) That Government of Uttar Pradesh has formed a Technical Advisory Committee vide Government Order Dated 02 March, 2020 under the chairmanship of Secretary, Environment, Forest and Climate Change, U.P. and comprising of the officers of CPCB, UPPCB, UPSIDA, Public Works Department (PWD), Medical & Health Department and Irrigation & Water Resources Department. A district Level Monitoring Committee has also been constituted for monitoring of execution of work as per the provisions of the DPR under the Chairmanship of District Magistrate, Kanpur Dehat and comprising of officers from UPSIDA, UPPCB, CPCB, PWD, UP Jal Nigam, Medical & Health and Irrigation & Water Resources Departments. Copy of the said Government Order Dated 02 March, 2020 is enclosed herewith and marked as **Annexure No.-19.**

d) That the meetings of Technical Advisory Committee were held on 20.03.2020 and 14.05.2020. The Technical Committee has approved the Bid Document presented by UPSIDA. The

minutes of meeting are enclosed herewith and marked as **Annexure No.-20 & 21.**

e) That UPSIDA has invited e-tenders for disposal of chromium waste dumped near Village Khanchandpur, Rania and tender notice has been published in the news papers on 16.05.2020.

f) That the ESCROW account has been opened by District Magistrate Kanpur Dehat, for utilizing in restoration of the environment and the public health. State Government has transferred amount of Rs 23.44 Crore to the ESCROW account on 27.03.2020.

g) That the work related to finalization of DPR, technical evaluation of DPR, bidding etc. got hampered due to lockdown in view of COVID-19 pandemic. Therefore, the delay caused owing to this is requested to be condoned. The work will be started as soon as the tenders are approved.

4. That it is further submitted that Government of Uttar Pradesh is committed, towards ensuring compliance of orders of Hon'ble Tribunal.

The above compliance report is being placed for consideration of this Hon'ble Tribunal.

LUCKNOW

DATED: 11-06-2020

(Rajendra Kumar Tiwari)
Chief Secretary,
Government of Uttar Pradesh

पत्रांक 199/3-5-2014 एम एस केम्प/2020

दिनांक 21/05/2020

Annexure-1

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–200/2014 एम0सी0 मेहता बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 12.12.2019 के अनुपालन हेतु प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन की अध्यक्षता में गठित इम्प्लीमेन्टेशन कमेटी की दिनांक 19.05.2020 को 11:20 बजे बापू भवन, द्वितीय तल स्थित सभाकक्ष में आयोजित बैठक का कार्यवृत्त।

बैठक में उपस्थित अधिकारीगण की उपस्थित की सूची संलग्न है।

सर्वप्रथम सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा मा0 एन0जी0टी0 द्वारा ओ0ए0 सं0–200/2014 एम0सी0 मेहता बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 18.12.2019 में दिये गये निर्देशों के सम्बन्ध में सम्बंधित विभागों की उपलब्ध सूचनाओं से अवगत कराते हुए अद्यतन प्रगति की अपेक्षा की गयी।

1– मा0 एन0जी0टी0 के आदेशानुसार गंगा एवं इसकी सहायक नदियों में मिलने वाली चिन्हित 86 ड्रेन्स में से ऐसी ड्रेन्स, जिनकी टैपिंग का कार्य प्रगति पर था उन्हें जुलाई 2019 तक पूर्ण किया जाना था तथा ऐसे एस0टी0पी0 प्रोजेक्ट्स, जिनके प्रोजेक्ट्स स्वीकृत हो चुके हैं, को दिनांक 31.12.2020 तक पूर्ण किया जाना है। उक्त समय सीमा व्यतीत हो जाने के उपरान्त ड्रेन्स के माध्यम से अशोधित सीवेज गंगा नदी में निस्तारित किये जाने पर राज्य सरकार को 10 लाख प्रतिमाह पर्यावरणीय क्षतिपूर्ति एवं एस0टी0पी0/ सीवेज नेटवर्क का निर्माण कार्य पूर्ण न होने की दशा में 10 लाख प्रतिमाह पर्यावरणीय क्षतिपूर्ति का भुगतान, केन्द्रीय प्रदूषण नियंत्रण बोर्ड को किये जाने के निर्देश दिये गये हैं। सचिव, नगर विकास विभाग द्वारा अवगत कराया गया कि निर्धारित समय सीमा तक कार्य पूर्ण न हो पाने के कारण समय सीमा विस्तार हेतु राज्य मिशन फॉर क्लीन गंगा/नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग (जल शक्ति) द्वारा मा0 राष्ट्रीय हरित अधिकरण में अनुरोध पत्र दाखिल किया जाना होगा। उनके द्वारा यह भी आश्वस्त किया गया कि दिनांक 26.05.2020 तक राज्य मिशन फॉर क्लीन गंगा/ नमामि गंगे एवं ग्रामीण जलापूर्ति विभाग (जल शक्ति) द्वारा अथवा नगर विकास विभाग द्वारा प्रार्थना पत्र दाखिल कर उसकी सूचना पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को प्रेषित कर दी जायेगी।

2– ऐसी ड्रेन्स, जो अभी तक टैप नहीं हुई हैं, उक्त के अशोधित उत्प्रवाह के गंगा नदी में निस्तारण से पूर्व बायो रेमिडियेशन/फाइटो रेमिडियेशन के माध्यम से उपचार दिनांक 01.11.2019 से प्रारम्भ करने के निर्देश दिये गये थे, अन्यथा की स्थिति मे रूपये 5 लाख प्रतिमाह प्रति ड्रेन पर्यावरणीय क्षतिपूर्ति का भुगतान केन्द्रीय प्रदूषण नियंत्रण बोर्ड को किये जाने के निर्देश दिये गये हैं। अन्टैप्ड ड्रेन्स में बायो रेमिडियेशन/फाइटो रेमिडियेशन कार्य प्रारम्भ किये जाने की कोई सूचना प्राप्त नहीं हुई है। सचिव, नगर विकास द्वारा अवगत कराया गया कि बायो रेमिडियेशन/फाइटो रेमिडियेशन के प्रोजेक्ट को फण्डिंग हेतु नेशनल मिशन फॉर क्लीन गंगा में स्वीकृति हेतु भेजा गया था, परन्तु स्वीकृति न मिलने के कारण उक्त कार्य को स्थानीय निकायों के माध्यम से सम्पादित कराये जाने हेतु निर्देश जारी किये जा चुके हैं। सचिव, नगर विकास विभाग से अपेक्षा की गयी कि वह अन्टैप्ड ड्रेन्स में बायो रेमिडियेशन/फाइटो रेमिडियेशन कार्य की प्रगति आख्या/

C-2

20/05/2020

(आशीष तिवारी)
सदस्य सचिव

कार्ययोजना तत्काल पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को प्रेषित करें।

3— सचिव नगर विकास से यह भी अपेक्षा की गयी कि पुराने legacy waste को समयबद्ध रूप से हटाये जाने हेतु कार्ययोजना कियान्वित की जाये तथा गंगा नदी के किनारे ठोस एवं अन्य अपशिष्ट के निस्तारण को रोकने हेतु प्रभावी कार्यवाही सुनिश्चित की जाये। इस सम्बन्ध में अद्यतन स्टेटस रिपोर्ट तत्काल प्रेषित किये जाने की अपेक्षा की गयी।

4— सिंचाई एवं जल संसाधन विभाग द्वारा ई–फ्लो को सुनिश्चित करने हेतु मुख्य बंधे जैसे नरौरा आदि से दिसम्बर 2019 से अप्रैल 2020 तक छोड़े गये जल के आंकड़े प्रेषित करने की अपेक्षा की गयी। राज्य में उत्तराखण्ड राज्य की भांति फ्लड प्लेन जोन को अधिसूचित करने की कार्यवाही शीघ्र पूर्ण करने की अपेक्षा की गयी। इस सम्बन्ध में सिंचाई एवं जल संसाधन विभाग के उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि अधिसूचना जारी किये जाने हेतु राजस्व विभाग स्तर से कार्यवाही की जानी है। सिंचाई एवं जल संसाधन विभाग से यह भी अपेक्षा की गयी कि अधिसूचना जारी करने की कार्यवाही तत्काल प्रारम्भ की जाये, जिससे गंगा नदी के किनारे स्थित 27 जनपदों में 3591.984 हेक्टेयर भूमि पर रूपये 32381.755 लाख की धनराशि से प्रस्तावित बायो डायवर्सिटी पार्क विकसित किये जाने की कार्यवाही की जा सके।

5— प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, उ0प्र0 द्वारा अवगत कराया गया कि एन0एम0सी0जी0 द्वारा बायो डायवर्सिटी पार्क विकसित करने हेतु भेजे गये प्रस्ताव की फण्डिंग से मना कर दिया गया है। अतः प्रथम चरण में 27 जनपदों में से कुछ महत्वपूर्ण जनपदों में विभागीय संसाधन से बायो डायवर्सिटी पार्क विकसित करने की कार्यवाही की जायेगी। केन्द्रीय प्रदूषण नियंत्रण बोर्ड के उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि बायो डायवर्सिटी पार्क विकसित करने हेतु गाइडलाइन मई 2020 के अन्तिम सप्ताह तक पूर्ण कर सभी सम्बंधित को अवगत करा दिया जायेगा।

6— भूतत्व एवं खनिकर्म विभाग से अवैध बालू के खनन को रोकने हेतु प्रस्तावित कार्यवाही की सूचना दिये जाने की अपेक्षा की गयी, जिसके अनुक्रम में भूतत्व एवं खनिकर्म विभाग के उपस्थित प्रतिनिधि द्वारा विभाग के पत्र दिनांक 18.05.2020 द्वारा अवैध खनन को रोकने हेतु की जा रही एवं प्रस्तावित कार्यवाही के सम्बंध में संक्षिप्त विवरण उपलब्ध कराया गया।

7— प्रदेश में भूगर्भ जल के संरक्षण हेतु अद्यतन स्टेटस रिपोर्ट एवं प्रस्तावित कार्यवाही की सूचना भूगर्भ जल विभाग से उपलब्ध कराये जाने की अपेक्षा की गयी, जिसके अनुक्रम में भूगर्भ जल विभाग के उपस्थित प्रतिनिधि द्वारा निदेशक, भूगर्भ जल विभाग, उ0प्र0 द्वारा अनुसचिव, नमामि गंगे एवं ग्रामीण जलापूर्ति अनुभाग–3, उ0प्र0 शासन को प्रेषित पत्र दिनांक 15.05.2020 की प्रति उपलब्ध करायी गयी, जिसमें राज्य भूजल संरक्षण मिशन योजना के अन्तर्गत कुल 271 विकास खण्डों एवं 22 शहरों हेतु क्षेत्रवार माइक्रो प्लानिंग के आधार पर मास्टर प्लान बनाया गया है।

8— प्रदेश में वाटर बाडीज को संरक्षित करने हेतु पंचायती राज, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं नगर विकास विभाग स्तर से की गयी एवं

प्रस्तावित कार्यवाही की स्टेटस रिपोर्ट जमा करने की अपेक्षा की गयी, जिसके सम्बंध में पंचायती राज के प्रतिनिधि द्वारा संकलित सूचना शीघ्र प्रेषित करने का आश्वासन दिया गया।

9— गंगा नदी के किनारे स्थित घाटों एवं अन्य संस्थानों द्वारा गंगा नदी को प्रदूषित किये जाने वाली गतिविधियों पर रोक लगाने तथा इन प्रतिष्ठानों में एस0टी0पी0 स्थापित न होने की स्थिति में बन्दी की कार्यवाही सुनिश्चित कराने हेतु नमामि गंगे एवं ग्रामीण जलापूर्ति (जल शक्ति) विभाग एवं जिला प्रशासन को प्रभावी कार्यवाही किये जाने की अपेक्षा की गयी तथा यह भी अपेक्षा की गयी कि गंगा नदी को प्रदूषित होने से रोकने हेतु जनजागरूकता एवं जन सहभागिता हेतु प्रभावी कार्यवाही की जाये।

10— रनियॉ कानपुर देहात में डम्प हैजार्डस वेस्ट को टी0एस0डी0एफ0 के माध्यम से निस्तारण हेतु जिलाधिकारी, कानपुर देहात द्वारा एस्क्रो एकाउण्ट खोल कर उसमें रूपये 23.44 करोड़ की स्वीकृत धनराशि जमा की जा चुकी है तथा अवस्थापना एवं औद्यागिक विकास विभाग द्वारा दिनांक 16.05.2020 को ई–निविदा आमंत्रित किये जाने हेतु विज्ञप्ति प्रकाशित की जा चुकी है।

2— प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग द्वारा मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 18.12.2019 के अनुपालन हेतु अवगत कराया गया कि उक्त आदेश के अनुपालन में मुख्य सचिव, उ0प्र0 शासन द्वारा त्रैमासिक प्रगति आख्या मा0 एन0जी0टी0 में दाखिल की जानी है। त्रैमासिक प्रगति रिपोर्ट तैयार करने हेतु सम्बंधित विभागों द्वारा आदेश दिनांक 18.12.2019 के अनुपालन में समयबद्ध रूप से कार्यवाही किया जाना आवश्यक है। प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग द्वारा सम्बंधित विभागों को आदेशों के अनुपालन हेतु निम्न निर्देश दिये गये :–

1— गंगा एवं उसकी सहायक नदियों में मिलने वाले ड्रेन्स के रेमिडियेशन एवं एस0टी0पी0 के निर्माण/संचालन हेतु मा0 एन0जी0टी0 द्वारा दिनांक 22.08.19 एवं 18.12.2019 को सेग्मेंट–बी (हरिद्वार डाउनस्ट्रीम से उन्नाव तक) एवं फेज–2 (उन्नाव डाउनस्ट्रीम से बलिया तक) हेतु पारित आदेश के अनुपालन में समयबद्ध रूप से कार्यवाही सुनिश्चित की जाये तथा प्रोजेक्टवार समीक्षा करते हुए समयबद्ध कार्यक्रम निर्धारित कर रिपोर्ट पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड को प्रेषित की जाये। ऐसे प्रोजेक्टस जोकि निर्धारित समयावधि में पूर्ण नहीं हुए हैं, को शीघ्र पूर्ण किये जाने के लिये कार्ययोजना तैयार कर युद्ध स्तर पर कार्यवाही की जाये। मा0 एन0जी0टी0 द्वारा निर्धारित टाइमलाइन में कार्य पूर्ण न होने की दशा में औचित्यपूर्ण आवेदन मा0 एन0जी0टी0 में प्रस्तुत किया जाये। नगर विकास विभाग द्वारा अन्टैप्ड ड्रेन्स में बायो रेमिडियेशन/फाइटो रेमिडियेशन कार्य की प्रगति आख्या/ कार्ययोजना तत्काल पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को प्रेषित की जाये।

(कार्यवाही– नगर विकास विभाग/राज्य स्वच्छ गंगा मिशन, उ0प्र0)

2— सिंचाई एवं जल संसाधन विभाग द्वारा ई–फ्लो सुनिश्चित करने हेतु बंधे से छोड़े जाने वाले जल के अद्यतन आंकड़े पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को प्रेषित किये जाये। फ्लड प्लेन एरिया को अधिसूचित किये जाने हेतु केन्द्रीय जल आयोग से प्राप्त रिपोर्ट के आधार पर अधिसूचना जारी कराये जाने हेतु शीघ्र कार्यवाही की जाये तथा सिंचाई एवं जल संसाधन

विभाग द्वारा फ्लड प्लेन क्षेत्र में चिन्हित अविवादित भूमि का पर्यावरण, वन एवं जलवायु परिवर्तन विभाग के साथ फील्ड सर्वे कर बायोडायवर्सिटी पार्क हेतु भूमि को पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को उपलब्ध करायी जाये।

(कार्यवाही– सिंचाई एवं जल संसाधन विभाग/पर्यावरण, वन एवं जलवायु परिवर्तन विभाग/प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष)

3– पुराने legacy waste को समयबद्ध रूप से हटाये जाने हेतु कार्ययोजना कियान्वित की जाये तथा गंगा नदी के किनारे ठोस एवं अन्य अपशिष्ट के निस्तारण को रोकने हेतु प्रभावी कार्यवाही सुनिश्चित की जाये। इस सम्बंध में अद्यतन स्टेटस रिपोर्ट नगर विकास विभाग द्वारा तत्काल पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को उपलब्ध करायी जाये।

(कार्यवाही–नगर विकास विभाग)

4– मा0 एन0जी0टी0 के आदेश दिनांक 18.12.2019 के अनुसार खानचन्दपुर, रनियॉ कानपुर देहात में डम्प हैजार्डस वेस्ट के सुरक्षित निस्तारण हेतु टी0एस0डी0एफ0 ऑपरेटर का शीघ्र चयन कर कोभियम डम्प के निस्तारण हेतु कार्यवाही की जाये।

(कार्यवाही–अवस्थापना एवं औद्योगिक विकास विभाग/यू0पी0सी0डा0, कानपुर)

5– प्रदेश में वाटर बाडीज को संरक्षित करने हेतु पंचायती राज, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग एवं नगर विकास विभाग को अपने क्षेत्रान्तर्गत अद्यतन स्टेटस रिपोर्ट एवं प्रस्तावित कार्ययोजना तत्काल पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को उपलब्ध कराये जाने के निर्देश दिये गये।

(कार्यवाही– पंचायती राज/पर्यावरण, वन एवं जलवायु परिवर्तन विभाग/प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष/नमामि गंगे एवं ग्रामीण जलापूर्ति (जल शक्ति) विभाग)

6– गंगा नदी के किनारे स्थित घाटों एवं अन्य संस्थानों द्वारा गंगा नदी को प्रदूषित किये जाने वाली गतिविधियों पर रोक लगाने हेतु की गयी कार्यवाही की अद्यतन स्टेटस रिपोर्ट पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को उपलब्ध कराये जाने की अपेक्षा की गयी।

(कार्यवाही– नमामि गंगे एवं ग्रामीण जलापूर्ति (जल शक्ति) विभाग)

अन्त में सधन्यवाद बैठक का समापन किया गया।

सुधीर गर्ग
प्रमुख सचिव।

उत्तर प्रदेश शासन
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7
संख्या– Nगा-220/81–7–2019–43(पर्या)/2014 टी0सी0–2
लखनऊ : दिनांक : 20 मई, 2020

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित –

1. अपर मुख्य सचिव/प्रमुख सचिव, नगर विकास/सिंचाई एवं जल संसाधन/ नमामि गंगे एवं ग्रामीण जलापूर्ति (जल शक्ति)/अवस्थापना एवं औद्योगिक विकास/भूतत्व

एवं खनिकर्म/पंचायती राज/चिकित्सा एवं स्वास्थ्य/पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन।

2. परियोजना निदेशक, राज्य स्वच्छ गंगा मिशन, उ0प्र0, लखनऊ।
3. मुख्य कार्यपालक अधिकारी, यूपीसीडा, कानपुर।
4. प्रबन्ध निदेशक, उ0प्र0 जल निगम, लखनऊ।
5. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, आंचलिक कार्यालय, नार्थ जोन, लखनऊ।
7. निदेशक, केन्द्रीय भूजल बोर्ड, उत्तरी क्षेत्र, लखनऊ।
8. प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, उ0प्र0, लखनऊ।
9. पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–4/5, उ0प्र0 शासन।
10. गार्ड फाइल।

आज्ञा से,

(भारत प्रसाद)
अनु सचिव।

महत्वपूर्ण/तत्काल

संख्या– 142/नौ–9–2019–89ज/2001

Annexure - 2

प्रेषक,

मनोज कुमार सिंह
प्रमुख सचिव,
उत्तर प्रदेश, शासन।

सेवा में,

1. समस्त महापौर/नगर आयुक्त, नगर निगम उ0प्र0।
2. समस्त अध्यक्ष/अधिशासी अधिकारी, नगर पालिका परिषद उ0प्र0।
3. समस्त अध्यक्ष/अधिशासी अधिकारी, नगर पंचायत उ0प्र0।

नगर विकास अनुभाग–9 लखनऊ दिनांक 03 फरवरी, 2020

विषय–प्रदेश की नदियों में गिरने वाले नालों के दूषित जल का बायोरेमेडिएशन विधि/फाइटोरेमेडिएशन या अन्य विधि से शोधन की कार्यवाही पर व्यय नगर निकाय स्तर पर निकाय निधि/अवस्थापना निधि/राज्य वित्त आयोग/14 वें वित्त आयोग से कराए जाने के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक अवगत कराना है कि नगरीय निकायों को उपलब्ध वित्तीय स्त्रोतो यथा निकाय निधि/अवस्थापना निधि/राज्य वित्त आयोग एवं केन्द्रीय वित्त आयोग की धनराशि से अवस्थापना विकास के कार्य कराये जा सकते है। वित्त मंत्रालय, भारत सरकार द्वारा 14वें वित्त आयोग की धनराशि का उपयोग किये जाने के संबंध में निर्गत गाइडलाइन दिनांक–08.10.2015 के प्रस्तर–17 में उल्लिखित है कि:–

"The FFC has recommended Basic Grant to the Local bodies with the purpose of providing a measure of unconditional support to the Gram Panchayts (GPs) and Municipalities for delivering basic services. The Grants provided are intended to be used to support and strengthen the delivery of basic civic services including water supply, sanitation including septic management, sewage and solid waste management, storm water drainage, maintenance of community assets, maintenance of roads, footpaths, street-lighting, burial and cremation grounds and any other basic service within the functions assigned to them under relevant legislations. The FFC has not distinguished between O & M and capital expenditure within the components of basic services. However, it is advised that the cost of technical and administrative support towards O & M and capital expenditure should not exceed 10% of the allocation to a Gram Panchayat of Municipality under any circumstance and the expenditure can be incurred only by the local body concerned".

इसी प्रकार उपरोक्त योजनाओं की धनराशि से कराये जाने वाले अनुमन्य कार्यों में Sanitation, Septage, Sewage तथा Solid Waste Management के कार्य जिसमें नालों के शोधन संबंधी कार्य भी आच्छादित है, अनुमन्य है।

2. अतः इस संबंध में मुझे यह कहने का निदेश हुआ है कि किसी प्रकार के नगरीय सीवेज को बिना शोधन के प्रदेश की नदियों/वाटर बॉडी में प्रवाहित न करने के लिये तत्काल कार्यवाही सुनिश्चित की जाये। अतः नालों में सीवेज के दूषित जल का बायोरेमेडिएशन विधि/फाइटोरेमेडिएशन या अन्य विधि से शोधन की कार्यवाही करायें, इस मद में होने वाले व्यय का वहन नागर निकाय स्तर पर उपलब्ध निकाय निधि/अवस्थापना निधि/राज्य वित्त आयोग/14 वें वित्त आयोग की धनराशि से अनुमन्यता के दृष्टिगत किया जा सकता है।

कृपया उपर्युक्त निर्देशों का कड़ाई से अनुपालन सुनिश्चित करने का कष्ट करे।

भवदीय,

3.2.20

(मनोज कुमार सिंह)
प्रमुख सचिव।

XII GO's JAN 2020

संख्या एवं दिनांक तदैवः–

प्रतिलिपि– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1. परियोजना निदेशक, राज्य स्वच्छ गंगा मिशन, उ0प्र0।
2. प्रबन्ध निदेशक, जल निगम उ0प्र0 लखनऊ।
3. निदेशक, स्थानीय निकाय निदेशालय, उ0प्र0 लखनऊ।
4. नगर विकास अनुभाग–5 / गार्ड फाइल।

आज्ञा से,

(मनोज कुमार सिंह)
प्रमुख सचिव।

BAT QC's MAY 2020

Annexure-3

Summary of 86 drains in Segment-B, Phase-I

S. No.	Name of Town	Name Of River	No. of Drains
	Drains for which tapping not required (Annexure - A)		**10**
1	Nazibabad	Ganga	1
2	Amroha	Ganga	1
3	Ghaziabad	Ganga	1
4	Khatauli	Kali	1
5	Meerut	Kali	1
6	Hapur	Kali	1
7	Kanpur	Ganga	1
8	Unnao	Ganga	1
9	Seohara	Ramganga	1
10	Debai (Bulandshahar)	Kali	1
	Drains already tapped (Annexure - B)		**27**
1	Kanpur	Ganga	13
		Pandu	3
2	Anupshahar	Ganga	2
3	Bijnore	Ganga	1
4	Garhmukteshwar	Ganga	1
5	Kannauj	Ganga	3
6	Moradabad	Ganga	3
7	Rampur	Ramganga	1
	Drains proposed to be tapped in on-going projects (Annexure - C)		**29**
1	Bulandshahar	Kali	12
2	Hapur	Kali	1
3	Kanpur	Pandu	2
4	Kasganj	Kali	1
5	Modinagar	Kali	1

6	Moradabad	Ramganga	11
7	Unnao	Ganga	1
	Drains proposed to be tapped in sanctioned projects (Annexure - D)		**15**
1	Bareilly	Ramganga	3
2	Farrukhabad	Ganga	2
3	Fatehgarh	Ganga	3
4	Meerut	Kali	2
5	Moradabad	Ramganga	5
	No. of balance drains to be tapped in project under preparation / to be prepared (Annexure - E)		**5**
1	Kanpur	Ganga	2
2	Moradabad	Ramganga	1
3	Hapur	Kali	1
4	Gulaothi	Kali	1

SUMMARY ON STATUS OF TAPPING OF DRAINS IN COMPLIANCE OF HON'BLE NGT's JUDGEMENT DATED 13TH JULY, 2017
(PHASE-I, SEGMENT-B)

Annexure - A

Drains not requiring tapping

Sl	Name of Town	Name of Drain	River to which meeting	Tapped in Project /Under Execution	Previous Remarks (Dec 2019)	Revised Remarks
1	2	3	4	5	6	7
1	Nazibabad	Chhoiya Drain	Ganga	N.A.	Industrial drain, action to be taken by UPPCB.	Not pertaining to U. P. Jal Nigam. Industrial drain, action to be taken by UPPCB.
2	Amroha	Bagad drain (river)	Ganga	N.A.	Industrial drain, action to be taken by UPPCB.	Not pertaining to U. P. Jal Nigam. Industrial drain, action to be taken by UPPCB.
3	Ghaziabad	Fuldhera drain	Ganga	N.A.	Industrial drain, action to be taken by UPPCB.	Not pertaining to U. P. Jal Nigam. Industrial drain, action to be taken by UPPCB.
4	Khatauli	Sugar mill nala	Kali	N.A.	Industrial drain, action to be taken by UPPCB.	Not pertaining to U. P. Jal Nigam. Industrial drain, action to be taken by UPPCB.
5	Meerut	AbuNallah-1	Kali	N.A.	Industrial drain, to be taken care by UPPCB.	Not pertaining to U. P. Jal Nigam. Industrial drain, action to be taken by UPPCB.
6	Hapur	Chhoiya Drain	Kali	N.A.	Industrial drain, action to be taken by UPPCB.	Not pertaining to U. P. Jal Nigam. Industrial drain, action to be taken by UPPCB.
7	Kanpur	Air force Nala	Ganga	N.A.	Storm water drain, Not to be tapped	Storm water drain, Not to be tapped
8	Unnao	Loni Drain	Ganga	N.A.	The area contributing domestic waste in this drain is considered through Sewarage network sanctioned under AMRUT programme which will be diverted to proposed STP of City Jail drain by trunk sewer	Loni Drain carries Approx 2.0 MLD untreated domestic waste water from the habitation of some part of Unnao city and approx 5.72 MLD Industrial treated water of Industrial area Site -1 & Site – 2, Chandpur and Jamuka, Unnao. Loni drain covering the distance of about 60 K.M. from Unnao city often remains dry near Bihar, District Unnao before meeting to the River Ganga.
9	Seohara	Nohra drain (Nasiya drain)	Ramganga	N.A.	BOD is less than 3 mg/l hence requires no treatment	BOD is less than 3 mg/l hence requires no treatment
10	Debai (Bulandshahar)	Neem nala	Kali	N.A.	Dry drain, not requiring tapping	Dry drain, not requiring tapping
		Grand Total (No)	10			

SUMMARY ON STATUS OF TAPPING OF DRAINS IN COMPLIANCE OF HON'BLE NGT's JUDGEMENT DATED 13TH JULY, 2017
(PHASE-I, SEGMENT-B)

Annexure- B

Tapped Drains

Sl	Name of Town	Name of Drain	River to which meeting	Tapped in Project /Under Execution	Previous Remarks (Dec 2019)	Revised Remarks
1	2	3	4	5	6	7
1	Bijnor	Hemraj drain/Bijnor drain	Ganga	Bijnor sewerage scheme under State Sector	i. STP is meeting standards. ii. As per instruction given by the monitoring committee other six drains of Bijnore town has also been tapped.	**Tapped.** Bijnour STP 24 MLD, STP is Compliant
2	Gharmuktheshwar	Garh Drain	Ganga	Sewerage system and STP works at Garhmukteshwa (NGRBA)	1. Total discharge received at both these STP's is 3.4 MLD. 2. Both STP's are meeting prescribed effluent standars.	**Tapped** Total discharge received at both these STP's is 3.4 MLD, STP is Compliant
3	Anupsahar	Anupsahar STP Drain-1	Ganga	Up-gradation of STP and Sewerage Works for Anupshahr (NGRBA)	1. Total discharge received at both these STP's is 1.7 MLD. 2. Both STP's are meeting prescribed effluent standars.	**Tapped** Total discharge received at both these STP's is 1.7 MLD, STP is Compliant
4	Anupsahar	Anupsahar STP Drain-2	Ganga			
5	Kanpur	Permiya Nala	Ganga	I&D of Sisamau nala of Kanpur city (Namami Gange)	Tapped	**Tapped** To cluster of STPs at Jajmau , STP is Compliant
6	Kanpur	Sisamau Nala	Ganga	I & D of Sisamau nala of Kanpur city (Namami Gange)	Tapped	**Tapped** To cluster of STPs at Jajmau , STP is
7	Kanpur	Tefco Nala	Ganga	Ganga Action Plan Phase-II	Tapped	**Tapped** To cluster of STPs at Jajmau , STP is Compliant
8	Kanpur	Parmath drain	Ganga	Ganga Action Plan Phase-II	Tapped	**Tapped** To cluster of STPs at Jajmau , STP is Compliant
9	Kanpur	Muir drain	Ganga	I & D of Sisamau nala of Kanpur city (Namami Gange)	Tapped	**Tapped** To cluster of STPs at Jajmau , STP is Compliant
10	Kanpur	Police line drain	Ganga	Ganga Action Plan Phase-II	Tapped	**Tapped** To cluster of STPs at Jajmau , STP is Compliant

Sl	Name of Town	Name of Drain	River to which meeting	Tapped in Project /Under Execution	Previous Remarks (Dec 2019)	Revised Remarks
1	2	3	4	5	6	7
11	Kanpur	Jail drain	Ganga	Ganga Action Plan Phase-II	Tapped	Tapped To cluster of STPs at Jajmau , STP is Compliant
12	Kanpur	Bhagwatdas (Guptarghat Nala)	Ganga	Sewerage works in Sewerage Dist. –I (NGRBA).	Flow of drain connected to 130 MLD STPs at Jajmau.	Tapped To cluster of STPs at Jajmau , STP is Compliant
13	Moradabad	Jigar Colony	Ramganga		Tapped	Tapped 58 MLD STP. STP is Compliant
14	Moradabad	Katghar Railway Station Drain	Ramganga		Tapped	Tapped 58 MLD STP. STP is Compliant
15	Moradabad	Prabhat Nagar drain (near Chandausi Road)	Ramganga		Tapped	Tapped 58 MLD STP. STP is Compliant
16	Kannauj	Patta Nala	Kali	Kannuaj Sewerage Scheme Phase-II (NGRBA) & State Sector	Tapped ,and diverted to 13 MLD STP .STP is operational.	Tapped ,and diverted to 13 MLD STP .STP is Compliant.
17	Kannauj	Chhemkali temple to Nadangapur village (Adanga nalla)	Kali		Tapped ,and diverted to 13 MLD STP .STP is operational.	Tapped ,and diverted to 13 MLD STP .STP is Compliant.
18	Kannauj	Tammi house to Sadkapur Village (Tammi nalla)	Kali		Tapped ,and diverted to 13 MLD STP .STP is operational.	Tapped ,and diverted to 13 MLD STP .STP is Compliant.
19	Kanpur	COD Nala	Pandu	State Sector		Tapped to 210 MLD STP Bingawan. STP is Compliant

Sl	Name of Town	Name of Drain	River to which meeting	Tapped in Project /Under Execution	Previous Remarks (Dec 2019)	Revised Remarks
1	2	3	4	5	6	7
20	Rampur	Rampur drain	Ramganga	N.A.	Not To be Tapped. Sewerage project under State Sector (STP 3 Nos 14 + 15 +5) Completed .Rampur drain has not been intercepted but two nallas namely Bala road nala and Pankhe wala nala have been tapped in 14 MLD and 15 MLD respectivly. As per direction of NGT Sewer House Connection are being done in sewered areas of Rampur town . Once all households are tapped in existing sewer line no sewage will be left in Rampur drain.	Tapped to 14 and 15 MLD STP Moradabad. STP is compliant.
21	Kanpur	Ranighat drain	Ganga	Sewerage works in Sewerage Distt. –I (Namami Gange)	Tapped	**Partially Tapped,** To cluster of STPs at Jajmau , STP is Compliantestimate for the overflow of the discharge of the drain has been submitted by Kanpur Zone for approval.
22	Kanpur	Dabka Nalla-III	Ganga	I & D Project of Sisamu Nala under Namami Gange	Sewage of population after tapping point will be tapped in the sewer line after completion of ongoing project sewerage Distt-1,Dabka drain will be fully tapped by Aug 2020.	**PartiallyTapped.** To cluster of STPs at Jajmau , STP is Compliant.Due to silted sewer which carries the discharge to STP, sometimnes it overflows. Desilting is propsed in the ongoing project.Dabka drain will be fully tapped by Nov 2020.
23	Kanpur	Shetla Bazar (Bangalighat nala)	Ganga	Sewerage works in Sewerage Dist. –I (NGRBA)	Sewage of population after tapping point will be tapped in the sewer line after completion of ongoing project sewerage Distt-1,Shetla Bazar (Bangalighat nala),Budhiya ghat Drainand Wazidpur nala will be fully tapped by Aug 2020	**Partially Tapped.** To cluster of STPs at Jajmau , STP is Compliant.Under ongoing project of District - 1. I&D of overflow of these drains has been addressed in ongoing project of Distt. 1. drain will be fully tapped by Nov 2020.
24	Kanpur	Budhiya ghat Drain	Ganga			
25	Kanpur	Wazidpur Nalla	Ganga			
26	Kanpur	Ganda Nala	Pandu	Ganga Action Plan Phase-II	Excess discharge into Gandanalaand	**Partially tapped** to 210 MLD STP

Sl	Name of Town	Name of Drain	River to which meeting	Tapped in Project /Under Execution	Previous Remarks (Dec 2019)	Revised Remarks
1	2	3	4	5	6	7
27	Kanpur	Halwa Khand Nala	Pandu	Ganga Action Plan Phase-II	HalwaKhandabeing sent by JalKal Nagar Nigam Kanpur from their colonies. It proposed to be tapped in sewer line under Amrut scheme as proposal given by JalKalVibhagnagarnigam Kanpur DPR is pending with state govt. for approval and allotment of fund after execution of proposed work, flow of drains will be fully tapped. Time extension June 2021	Bingawan. For these drains, overflow will be collected by a project under AMRUT which is under approval.drain will be fully tapped by Nov 2020.
		Grand Total (No)	27			

SUMMARY ON STATUS OF TAPPING OF DRAINS IN COMPLIANCE OF HON'BLE NGT's JUDGEMENT DATED 13TH JULY, 2017
(PHASE-I, SEGMENT-B)

Annexure-

Drains to be tapped in ongoing Project

Sl	Name of Town	Name of Drain	River to which meeting	Date of Start	Date of Completion	Revised Date of Completion	Tapped in Project /Under Execution	Previous Remarks (Dec 2019)	Revised Remarks
1	2	3	4	5	6		7	8	9
1	Unnao	City Jail Drain (Dakari drain)	Ganga	11.10.2019	10.10.2021	31.03.2022	Interception, Diversion of Drains & sewage treatment works at Unnao (Namami Gange)	Construction of I&D work with 15 MLD STP at Unnao, including operation and maintenance of 15 years on hybrid annuity PPP mode as been awarded M/s ShappoorJiPallonji and Company Private Limited. Mumbai. Expected to be completed by October - 2021 Time extension required-24 months	Construction of I&D work with 15 MLD STP at Unna including operation and maintenance of 15 years hybrid annuity PPP mode as been awarded M ShappoorJiPallonji and Company Private Limite Mumbai. Six Month extention required due to Covi 19 Pandemic.
2	Moradabad	Nawabpura Drain 1st	Ramganga	21.10.2011	31.03.2020	31.08.2020	Prevention of Pollution of River RamGanga at Moradabad (Phase-I) (NGRBA)	Expected date of Completion 31.03.2020	Expected date of Completion 31.08.2020
3	Moradabad	Nawabpura Drain 2nd	Ramganga	21.10.2011	31.03.2020	31.08.2020		Expected date of Completion 31.03.2020	Expected date of Completion 31.08.2020
4	Moradabad	Chakkar Ki Milak (Mukarampur)	Ramganga	21.10.2011	31.03.2020	15.08.2020	Prevention of Pollution of River RamGanga at Moradabad (Phase-I) (NGRBA)	Expected date of Completion 31.03.2020	Expected date of Completion 15.08.2020
5	Moradabad	Barbalan Drain	Ramganga	21.10.2011	31.03.2020	31.08.2020		Expected date of Completion 31.03.2020	Expected date of Completion 31.08.2020
6	Moradabad	Kudaghar Drain	Ramganga	21.10.2011	31.03.2020	31.08.2020		Expected date of Completion 31.03.2020	Expected date of Completion 31.08.2020
7	Moradabad	Jama Masjid Left Drain	Ramganga	21.10.2011	31.03.2020	15.07.2020		Expected date of Completion 31.03.2020	Expected date of Completion 15.07.2020
8	Moradabad	Jama Masjid Right Drain	Ramganga	21.10.2011	31.03.2020	30.06.2020		Expected date of Completion 31.03.2020	Expected date of Completion 30.06.2020
9	Moradabad	Ghosiyan Drain	Ramganga	21.10.2011	31.03.2020	31.08.2020		Expected date of Completion 31.03.2020	Expected date of Completion 31.08.2020
10	Moradabad	Jhabbu Ka Nala	Ramganga	21.10.2011	31.03.2020	31.08.2020		Expected date of Completion 31.03.2020	Expected date of Completion 31.08.2020
11	Moradabad	Lalbagh Drain	Ramganga	21.10.2011	31.03.2020	20.07.2020	Prevention of Pollution of River RamGanga at Moradabad (Phase-I)	Expected date of Completion 31.03.2020	Expected date of Completion 20.07.2020
12	Moradabad	Daheria/ Dateria Drain	Ramganga	21.10.2011	31.03.2020	15.08.2020		Expected date of Completion 31.03.2020	Expected date of Completion 15.08.2020
13	Hapur	Hapur Drain	Kali	25.10.2019	24.10.2021	31.03.2022	AMRUT	Tapping of Hapur drain in the Project of AMRUT program	Tapping of Hapur drain in the Project of AMRI program. Six Month extention required due to Covid- Pandemic.
14	Modinagar	Kadarabad Drain	Kali	1.1.2018	31.01.2020	30.06.2021	Modinagar sewerage scheme under AMRUT	To be covered in ongoing project under AMRUT date of completion 31.01.2020, no further interception required as per decision of NMCG.Time Extension required 18 months.	To be covered in ongoing project under AMRUT date completion was 31.01.2020, no further intercepti required as per decision of NMCG.Time exetens required 06 month due to covid-19 pandemic.
15	Bulandshahr	Manan Road Nalla (Bulandshahr 1)	Kali	10.12.2018	9.12.2020	30.06.2021	Bulandshahr sewerage scheme under AMRUT	To be tapped under ongoing sewerage project under AMRUT (40 MLD) date of completion 31.12.2020. Time exetension required 24 month	To be tapped under ongoing sewerage project un AMRUT (40 MLD) date of completion 31.12.2020. Ti exetension required 06 month due to covid-19 pander
16	Bulandshahr	Adil nagar Nala	Kali	10.12.2018	9.12.2020	30.06.2021	Bulandshahr sewerage scheme under AMRUT	To be tapped under ongoing sewerage project under AMRUT (40 MLD) date of completion 31.12.2020. Time exetension required 24 month	To be tapped under ongoing sewerage project un AMRUT (40 MLD) date of completion 31.12.2020. Ti exetension required 06 month due to covid-19 pander

-47-

SUMMARY ON STATUS OF TAPPING OF DRAINS IN COMPLIANCE OF HON'BLE NGT's JUDGEMENT DATED 13TH JULY, 2017
(PHASE-I, SEGMENT-B)

Annexure-

Drains to be tapped in ongoing Project

Sl	Name of Town	Name of Drain	River to which meeting	Date of Start	Date of Completion	Revised Date of Completion	Tapped in Project /Under Execution	Previous Remarks (Dec 2019)	Revised Remarks
1	2	3	4	5	6		7	8	9
17	Bulandshahr	Chandbari Road (Bulandshahr II)	Kali	10.12.2018	9.12.2020	30.06.2021	Bulandshahr sewerage scheme under AMRUT	To be tapped under ongoing sewerage project under AMRUT (40 MLD) date of completion 31.12.2020. Time exetension required 24 month	To be tapped under ongoing sewerage project und AMRUT (40 MLD) date of completion 31.12.2020. Ti exetension required 06 month due to covid-19 pander
18	Bulandshahr	Cheel ghat	Kali	10.12.2018	9.12.2020	30.06.2021	Bulandshahr sewerage scheme under AMRUT	To be tapped under ongoing sewerage project under AMRUT (40 MLD) date of completion 31.12.2020. Time exetension required 24 month	To be tapped under ongoing sewerage project und AMRUT (40 MLD) date of completion 31.12.2020. Ti exetension required 06 month due to covid-19 panden
19	Bulandshahr	Narshal ghat	Kali	10.12.2018	9.12.2020	30.06.2021	Bulandshahr sewerage scheme under AMRUT	To be tapped under ongoing sewerage project under AMRUT (40 MLD) date of completion 31.12.2020.. Time exetension required 24 month	To be tapped under ongoing sewerage project und AMRUT (40 MLD) date of completion 31.12.2020. Ti exetension required 06 month due to covid-19 panden
20	Bulandshahr	Adil Nagar 2	Kali	10.12.2018	9.12.2020	30.06.2021	Bulandshahr sewerage scheme under AMRUT	To be tapped under ongoing sewerage project under AMRUT (40 MLD) date of completion 31.12.2020. Time exetension required 24 month	To be tapped under ongoing sewerage project un AMRUT (40 MLD) date of completion 31.12.2020. Ti exetension required 06 month due to covid-19 panden
21	Bulandshahr	Kasai Bada	Kali	10.12.2018	9.12.2020	30.06.2021	Bulandshahr sewerage scheme under AMRUT	To be tapped under ongoing sewerage project under AMRUT (40 MLD) date of completion 31.12.2020. Time exetension required 24 month	To be tapped under ongoing sewerage project un AMRUT (40 MLD) date of completion 31.12.2020. Ti exetension required 06 month due to covid-19 pander
22	Bulandshahr	Faisalabad road	Kali	10.12.2018	9.12.2020	30.06.2021	Bulandshahr sewerage scheme under AMRUT	To be tapped under ongoing sewerage project under AMRUT (40 MLD) date of completion 31.12.2020. Time exetension required 24 month	To be tapped under ongoing sewerage project un AMRUT (40 MLD) date of completion 31.12.2020. Ti exetension required 06 month due to covid-19 pander
23	Bulandshahr	Behind Shanidev mandir	Kali	10.12.2018	9.12.2020	30.06.2021	Bulandshahr sewerage scheme under AMRUT	To be tapped under ongoing sewerage project under AMRUT (40 MLD) date of completion 31.12.2020. Time exetension required 24 month	To be tapped under ongoing sewerage project un AMRUT (40 MLD) date of completion 31.12.2020. T exetension required 06 month due to covid-19 pander
24	Bulandshahr	Devipura	Kali	10.12.2018	9.12.2020	30.06.2021	Bulandshahr sewerage scheme under AMRUT	To be tapped under ongoing sewerage project under AMRUT (40 MLD) date of completion 31.12.2020. Time exetension required 24 month	To be tapped under ongoing sewerage project un AMRUT (40 MLD) date of completion 31.12.2020. T exetension required 06 month due to covid-19 pander
25	Bulandshahr	Bridge Dhameda Road	Kali	10.12.2018	9.12.2020	30.06.2021	Bulandshahr sewerage scheme under AMRUT	To be tapped under ongoing sewerage project under AMRUT (40 MLD) date of completion 31.12.2020. Time exetension required 24 month	To be tapped under ongoing sewerage project un AMRUT (40 MLD) date of completion 31.12.2020. T exetension required 06 month due to covid-19 pander
26	Bulandshahr	Behind chamunda mandir	Kali	10.12.2018	9.12.2020	30.06.2021	Bulandshahr sewerage scheme under AMRUT	To be tapped under ongoing sewerage project under AMRUT (40 MLD) date of completion 31.12.2020. Time exetension required 24 month	To be tapped under ongoing sewerage project un AMRUT (40 MLD) date of completion 31.12.2020. T exetension required 06 month due to covid-19 pander

SUMMARY ON STATUS OF TAPPING OF DRAINS IN COMPLIANCE OF HON'BLE NGT's JUDGEMENT DATED 13TH JULY, 2017
(PHASE-I, SEGMENT-B)

Annexure-

Drains to be tapped in ongoing Project

Sl	Name of Town	Name of Drain	River to which meeting	Date of Start	Date of Completion	Revised Date of Completion	Tapped in Project /Under Execution	Previous Remarks (Dec 2019)	Revised Remarks
1	2	3	4	5	6		7	8	9
27	Kasganj	Kasganj drain	Kali	05.07.2019	04.07.2021	31.01.2022	Interception, Diversion of Drains & sewage treatment works at Kasganj (Namami Gange)	LOA Issued to M/s Vibhor Vaibhav Infra Pvt. Ltd.on 01.06.2019.Time Extension required - 21 Months.	Work in progress. Time exetension required 06 mor due to covid-19 pandemic.
28	Kanpur	Panki Nala (Thermal power)	Pandu	11.10.2019	10.10.2021	31.03.2022	Interception & Diversion of ICI and Thermal drains and construction of Sewage treatment plant at Pankha, Kanpur (Namami Gange)	Construction of I&D work with 15 MLD STP at Unnao, including operation and maintenance of 15 years on hybrid annuity PPP mode, has been awarded M/s ShappoorJiPallonji and Company Private Limited. Mumbai. Expected to be completed by October 2021 Time extension required-24 months. Approriate direction may be considered by NGT	Construction of I&D work with 15 MLD STP at Unnac including operation and maintenance of 15 years or hybrid annuity PPP mode, has been awarded M/s ShappoorJiPallonji and Company Private Limited. Mumbai. Expected to be completed by March- 2022
29	Kanpur	ICI Nala	Pandu	11.10.2019	10.10.2021	31.03.2022			
		Grand Total (No)	29						

-97-

Annexure- D

Drains to be tapped in Sanctioned project

Sl	Name of Town	Name of Drain	River to which meeting	Date of Start	Date of Completion	Tapped in Project /Under Execution	Previous Remarks (Dec 2019)	Remarks
1	2	3	4	5	6	7	8	9
1	Farrukhabad	Bhairoghat drain (Tokaghat)	Ganga	_	24 month after date of Start	I & D of Drains & sewage treatment works at Farrukhabad-Fatehgarh (Namami Gange)	Project sanctioned under Namami Gange for Rs. 213.62 crore having 3 STPs (28, 5, 2 MLD), LOA issued to consuring firm M/s Essel Infratech on 03.10.2018 but the firm rejected to sign the bond. Tender are re -invited & Cancelled due to high rate. AA& ES is to be revised. Revised DPR amounting Rs 40656.49 lakh is submitted to SMCG .Time Extension Requried 24 month	Project sanctioned under Namami Gange for Rs. 213.62 crore having 3 STPs (28, 5, 2 MLD), LOA issued to consuring firm M/s Essel Infratech on 03.10.2018 but the firm rejected to sign the bond. Tender are re -invited & Cancelled due to high rate. AA& ES is to be revised. Revised DPR amounting Rs 415.41 Cr. is submitted to SMCG .
2	Farrukhabad	Dhinapur drain	Ganga	_	24 month after date of Start			
3	Fatehgarh	Hathikhana Nala	Ganga	_	24 month after date of Start	I & D of Drains & sewage treatment works at Farrukhabad-Fatehgarh (Namami Gange)	Project sanctioned under Namami Gange for Rs. 213.62 crore having 3 STPs (28, 5, 2 MLD), LOA issued to consuring firm M/s Essel Infratech on 03.10.2018 but the firm rejected to sign the bond. Tender are re -invited & Cancelled due to high rate. AA& ES is to be revised. Revised DPR amounting Rs 40656.49 lakh is submitted to SMCG. Time Extension Requried 24 month	Project sanctioned under Namami Gange for Rs. 213.62 crore having 3 STPs (28, 5, 2 MLD), LOA issued to consuring firm M/s Essel Infratech on 03.10.2018 but the firm rejected to sign the bond. Tender are re -invited & Cancelled due to high rate. AA& ES is to be revised. Revised DPR amounting Rs 415.41 Cr. is submitted to SMCG .
4	Fatehgarh	Bargadiya Ghat drain	Ganga	_	24 month after date of Start			
5	Fatehgarh	Cantt Nalla	Ganga	_	24 month after date of Start			
6	Moradabad	Vivekanand Hospital Drain (Left)	Ramganga	_	24 month after date of Start	Interception, Diversion of Drains & sewage treatment works at Moradabad Zone-II (Namami Gange)	Tender invited on 29.11.2019. Two bid received. Bid Under Evaluation.	LOA issued in Mar-2020 but Land is under Legal dispute. Every effort is being made to resolve the issue through local administration.
7	Moradabad	Vivekanand Hospital Drain (Right)	Ramganga	_	24 month after date of Start			
8	Moradabad	MIT Drain	Ramganga	_	24 month after date of Start			
9	Moradabad	Moksh Dham Drain	Ramganga	_	24 month after date of Start			
10	Moradabad	TDI City Drain	Ramganga	_	24 month after date of Start			
11	Bareilly	Deveranaiya Nala	Ramganga	_	24 month after date of Start	Interception, Diversion of Drains & sewage treatment works at Bareilly (Namami Gange)	NMCG sanctioned project for I& D with 4 STP having total capacity of 63 MLD in Bareilally on 03.01.2019 and .Land identification is under process. Due to non -availibility of land tender are not invited.Time extension required - 30 months.	NMCG sanctioned project for I& D with 4 STP having total capacity of 63 MLD in Bareilally on 03.01.2019 and .Land identification is under process. Due to non -availibility of land tender are not invited.
12	Bareilly	Chawri Nala (Chodari)	Ramganga	_	24 month after date of Start		NMCG sanctioned project for I& D with 4 STP having total capacity of 63 MLD in Bareilally on 03.01.2019 and .Land identification is under process. Due to non -availibility of land tender are not invited.Time extension required - 30 months.	NMCG sanctioned project for I& D with 4 STP having total capacity of 63 MLD in Bareilally on 03.01.2019 and .Land identification is under process. Due to non -availibility of land tender are not invited
13	Bareilly	Nakatiya Nala	Ramganga	_	24 month after date of Start		NMCG sanctioned project for I& D with 4 STP having total capacity of 63 MLD in Bareilally on 03.01.2019 and .Land . Identification is under process. Due to non -availibility of land tender are not invited.Time extension required - 30 months.	NMCG sanctioned project for I& D with 4 STP having total capacity of 63 MLD in Bareilally on 03.01.2019 and .Land identification is under process. Due to non -availibility of land tender are not invited.
14	Meerut	AbuNallah-2	Kali	_	24 month after date of Start	Interception, Diversion of Drains & sewage treatment works at Meerut (Namami Gange)	I&D project of Rs. 681.78 crores sanctioned by NMCG on 19.02.2019. Due to change in scope of work, direction has to be received from NMCG.	Revised AA&ES has been issued on 06.05.2020 and tendering process has been initiated.
15	Meerut	Slaughter House Drain /Odean Nala	Kali	_	24 month after date of Start		I&D project of Rs. 681.78 crores sanctioned by NMCG on 19.02.2019. Due to change in scope of work, direction has to be received from NMCG.	Revised AA&ES has been issued on 06.05.2020 and tendering process has been initiated.
		Total (No)	15					

SUMMARY ON STATUS OF TAPPING OF DRAINS IN COMPLIANCE OF HON'BLE NGT's JUDGEMENT DATED 13TH JULY, 2017
(PHASE-I, SEGMENT-B)

Annexure -

Drains to be tapped in Submitted project and Under Preparation

Sl	Name of Town	Name of Drain	River to which meeting	Date of Start	Date of Completion	Tapped in Project /Under Execution	Previous Remarks (Dec 2019)	Revised Remarks
1	2	3	4	5	6	7	8	9
1	Kanpur	Satti Chaura	Ganga	N.A	24 month after date of start of Project		Appropriate direction may be considered by NGT. DPR for STP for cantonment area is being prepared by Cantonment Board .	DPR for STP for cantonment area is un preparation by UP Jal Nigam
2	Kanpur	Golaghat Nala	Ganga	N.A	24 month after date of start of Project		Appropriate direction may be considered by NGT. DPR for STP for cantonment area is being prepared by Cantonment Board .	DPR for STP for cantonment area is un preparation by UP Jal Nigam
3	Moradabad	Moradabad drain (Karula drain)	Ramganga	N.A	24 month after date of start of Project		Appropriate direction may be considered by NGT.Identification of land under process. Drain comes under sewarage Zone -4 of Moradabad,Nagar Nigam.DPR under preparation.	Identification of land under process. Drain con under sewarage Zone -4 of Moradabad,Na Nigam.DPR under preparation.
4	Hapur	Hapur Drain-1 (City drain)	Kali	N.A	24 month after date of start of Project		Tapping of Hapur City drain into the STP to be considere by NMCG after 50 % work of STP is completed as decided by NMCG.	Tapping of Hapur City drain into the STP to considere by NMCG after 50 % work of STF completed as decided by NMCG. Approval fr NMCG awaited.
5	Gulaothi	Gulaothi Drain	Kali	N.A	24 month after date of start of Project		DPR has been sent to NMCG and under revision	Revised DPR has been sent to NMCG approval.
		Grand Total (No)	5					

Annexure-4

Summary of 215 drains in Segment-B, Phase-II

S. No.	Name of Town	Name Of River	No. of Drain
	Nos. of drains for which tapping not required (Annexure G)		14
1	Fatehpur	Yamuna	3
2	Kunda	Ganga	3
3	Chunar	Jargo	8
	Nos. of drains already tapped (Annexure H)		82
1	Prayagraj	Ganga	29
		Yamuna	16
2	Mirzapur	Ganga	10
3	Varanasi	Ganga	19
		Varuna	8
	Nos. of drains proposed to be tapped in on-going projects (Annexure I)		47
1	Varanasi	Ganga	3
2	Prayagraj	Ganga	14
		Yamuna	5
3	Ramnagar	Ganga	5
4	Mirzapur	Ganga	5
5	Chunar	Ganga	14
6	Ballia	Ganga	1
	Nos. of drains proposed to be tapped in sanctioned projects (Annexure J)		42
1	Varanasi	Ganga	1
		Varuna	6
2	Mirzapur	Ganga	12
3	Ghazipur	Ganga	23
	No. of balance drains to be tapped in project under preparation / to be prepared (Annexure K)		30
1	Dalmau	Ganga	9
2	Manikpur	Ganga	5
3	Bhadohi	Varuna	3
4	Mugalsari	Ganga	2
5	Saidpur	Ganga	8
6	Jamaniya	Ganga	3

STATUS OF TAPPING OF DRAINS IN SEGMENT-B, PHASE-II
(ONWARD KANPUR TO BORDER OF U.P.)

Drains not Requiring Tapping

Annexure - G

Sl.	Name of town	Name / Location	River to which drain is leading to	Remarks as on Dec. 2019	Revised Remarks
1	2	3	4	5	6
1	Fatehpur	Tambeshear Mandir to Mitthanpur	Yamuna	Dry weather flow from the town doesn't discharge into the river.	Dry weather flow from the town doesn't discharge into the river.
2	Fatehpur	Navabag to Lodhiganj	Yamuna		
3	Fatehpur	Joniha Chauraha to Jhaupur	Yamuna		
4	Kunda	Ganda Nala Raiyapur	Ganga	1.Dry weather flow from the town doesn't discharge into the river.	1.Dry weather flow from the town doesn't discharge into the river.
5	Kunda	Taar Nala Babaganj	Ganga		
6	Kunda	Ganda Nala.Baraipur	Ganga		
7	Chunar	NAGARPUR	Jargo river which confluences in to Ganga river in 16 km down stream	Not proposed to be intercepted and diverted as the same are falling into River Jargo which finally meets River Ganga in the downstream at an approximate distance of 16 kms. River Jargo dries before meeting River Ganga therefore no I&D is proposed for drains falling into River Jargo.	Not proposed to be intercepted and diverted as the same are falling into River Jargo which finally meets River Ganga in the downstream at an approximate distance of 16 kms. River Jargo dries in dry weather before meeting River Ganga therefore no I&D is proposed for drains falling into River Jargo.
8	Chunar	TEAKAUR NAGARPUR	do		
9	Chunar	BHARATPUR KABRISTAN	do		
10	Chunar	BHARATPUR TRIMOHANI	do		
11	Chunar	SADDUPUR NAIPURWA	do		
12	Chunar	PASHU CHIKITSALAYA	do		
13	Chunar	NAGAR PALIKA	do		
14	Chunar	PARADE GROUND	do		

-05-

SUMMARY ON STATUS OF TAPPING OF DRAINS IN SUBMERGENCE OF NON-SEWERED SEWERAGE ZONES
(PHASE-II, SEGMENT-B)

Annexure- H

Tapped Drains

Sl	Name of Town	Name of Drain	River to which meeting	Tapped in Project /Under Execution	Revised Remarks
1	2	3	4	5	7
1	Prayagraj	Sasur Khaderi	Yamuna	Numayadahi, 50 mld (HRBF)	Tapped. Numayadahi STP 50 MLD, STP is Compliant
2		Karela Bagh Drain	Yamuna	Sewerage works in sewerage District B	
3		Main Ghaghar Nala	Yamuna	Numayadahi, 50 mld (HRBF)	
4		Ghaghar Nala 1-A	Yamuna		
5		Ghaghar Nala 1-A1	Yamuna		
6		Ghaghar Nala 1 -B	Yamuna		
7		Dariyabad Kakahraghat Drain	Yamuna	Sewerage works in Sewerage District A	Tapped. Naini STP 20+60 MLD, STP is Compliant
8		Dariyabad Pipalghat Drain	Yamuna	Naini, 80 mld (ASP)	
9		Dariyabad Jogighat Drain	Yamuna		
10		Chachar Nala	Yamuna		
11		Emergency Outfall Drain	Yamuna		
12		Drain At Gate No 9	Yamuna		
13		Drain At Gate No 13	Yamuna		
14		Fort Drain No. 1	Yamuna	Fort STP	Tapped. Fort STP
15		Fort Drain No. 2	Yamuna		
16		Morigate Nala Including Mumford Ganj Drain	Ganga	Rajapur, 60 mld (UASB)	Tapped. Rajapur STP60 MLD, STP is Compliant
17		Drains Of Daraganj Area	Ganga		
18		Jondhwal Nala	Ganga		
19		Shankarghat Nala	Ganga		
20		Jondhwal Rasulabad Drain (Murdaghat)	Ganga	Rajapur, 60 mld (UASB)	
21		Shankarghat Colony Drain (Near Phaphamau Bridge)	Ganga		
22		Unchwagarhi Drain No. 1	Ganga	Rajapur, 60 mld (UASB)	
23		Unchwagarh Drain No. 2	Ganga		
24		Beligaon Drain	Ganga		
25		Mumfordganj Drain	Ganga		

Annexure- H

Tapped Drains

Sl	Name of Town	Name of Drain	River to which meeting	Tapped in Project /Under Execution	Revised Remarks
1	2	3	4	5	7
26		Shivkuti Drain No. 1	Ganga	Sewerage works in sewerage District C	Tapped. Salori STP 14+29 MLD, STP is Compliant
27		Shivkuti Drain No. 2	Ganga		
28		Shivkuti Drain No. 3 (North)	Ganga		
29		Shivkuti Drain No. 4	Ganga		
30		Shivkuti Drain No. 5	Ganga		
31		Shivkuti Drain No. 6	Ganga		
32		Shivkuti Drain No. 7 (East)	Ganga		
33		Chilla Drain	Ganga		
34		Govindpur Colony Drain (Purani Basti)	Ganga	Salori 43 mld (29 mld - FAB) (14 mld - SBR)	
35		Govindpur Colony Drain No. 1	Ganga		
36		Govindpur Colony Drain No. 2	Ganga		
37		Govindpur Colony Drain No. 3	Ganga		
38		Govindpur Colony Drain No. 4	Ganga		
39		Allenganj Nala/ Buxi Bund Nala	Ganga		
40		Salori Nala	Ganga		
41		Ponghat Nala	Ganga	Ponghat, 10 mld (HRBF)	Tapped. Ponghat STP 10 MLD, STP is Compliant
42		Kodra Nala	Ganga	Kodra, 25 mld (HRBF)	Tapped. Kodra STP 25 MLD, STP is Compliant
43		Nehru Park Nala	Ganga	Sewerage works in sewerage District E-revised	
44	**Mirzapur**	Kachari Drain	Ganga	14 MLD STP at Pakka Pokhra, Mirzapur (UASB)	Tapped. Pakka Pokhra STP 14 MLD, STP is Compliant
45		Oliyar	Ganga		
46		Sundar	Ganga		
47		Badali	Ganga		
48		Narghat	Ganga		
49		Khandawa	Ganga		
50		DiwanGhat old Drain	Ganga	4 MLD STP at Vindhyachal, Mirzapur (WSP)	Tapped. Vindhyachal STP 4 MLD, STP is Compliant
51		BalughatPakka Drain	Ganga		
52		Parasuram Drain	Ganga		

Annexure- H

Tapped Drains

Sl	Name of Town	Name of Drain	River to which meeting	Tapped in Project /Under Execution	Revised Remarks
1	2	3	4	5	7
53		Gudara Drain	Ganga		
54	Varanasi	Shivala Drain	Ganga	80 MLD STP at Dinapur	Tapped. Dinapur STP 80 MLD, STP is Compliant
55		Harishchandraghat Drain	Ganga		
56		Mansaroverghat Drain	Ganga		
57		Pandeyghat Drain	Ganga		
58		Dr. R. P. Ghat Drain	Ganga		
59		Meerghat Drain	Ganga		
60		Lalitaghat Drain	Ganga		
61		Jaleshanghat Drain	Ganga		
62		Manikarnikaghat Drain	Ganga		
63		Sankthaghat Drain	Ganga	80 MLD STP at Dinapur	
64		Mehtaghat Drain	Ganga		
65		Ramghat Drain	Ganga		
66		Panchgangaghat Drain	Ganga		
67		Bramhaghat Drain	Ganga		
68		Lalghat Drain	Ganga		
69		Trilochanghat Drain	Ganga		
70		Teliya Drain	Ganga		
71		Bhainsasur Drain	Ganga		
72		Rajghat Drain	Ganga		
73		Phulwariya Drain	Varuna	Tapped in 140 MLD STP ,Deenapur	Tapped. Dinapur STP 140 MLD, STP is Compliant
74		Sadar Bazar Drain	Varuna		
75		Raja Bazar Drain	Varuna		
76		TeliyaBag Drain	Varuna		
77		Nakkhighat Drain	Varuna		
78		Narokhar Drain	Varuna	120 MLD STP ,Goiatha	Tapped. Goiatha STP 120 MLD, STP is Compliant
79		Sarang Talab Drain	Varuna	120 MLD STP ,Goiatha	
80		Nai Basti	Varuna	120 MLD STP ,Goiatha	
81		Rasulabad Puccaghat Drain	Ganga	Rajapur STP	Tapped. Dinapur STP 60 MLD, STP is Compliant
82		Mehdauri Gaon Drain	Ganga	Rajapur STP	

-35-

Drains to be tapped in on going Project

Annexure- I

Sl.	Name of Town	Name / Location	River to which drain is leading to	Date of Start	Date of Completion	Revised Date of Completion	Remarks as on Dec. 2019	Revised Remarks
1	2	3	4	7	8	8	9	10
1	Prayagraj	Mawaiya Nala	Yamuna	16.09.2019	15.09.2021	31.03.2022	Aproved on NMCG letter No. T-12/2015-16/1076/NMCG dated 19.05.2017 Rs. 767.60 crore clubed in three project . LOA has been issue to concerning Firm on 10.11.2018 . Propsed date of completion May,2020	Aproved on NMCG letter No. T-12/2015-16/1076/NMCG dated 19.05.2017 Rs. 767.60 crore clubed in three project . LOA has been issue to concerning Firm on 10.11.2018 . Propsed date of completion was Sep,2021. In the mean time Bioremediation of all the untapped drains is being done by Nagar Nigam Prayagraj. Time extention required six months due to Covid-19 Pandemic.
2		Mahewa Ghat Drain no. 1	Yamuna					
3		Mahewa Ghat Drain no. 2	Yamuna					
4		Arail Drain No.-2 (Kharkauni drain)	Yamuna					
5		Sachcha Baba Ashram Drain	Yamuna					
6		A.D.A. Colony Nala	Ganga	31.12.2018	31.12.2019	31.03.2021	Ongoing works	At present house connectoin work under AMRUT is withheld due to Covid-19. Work is expected to be completed by September 2020. Capacity of Rajapur STP is 60 MLD but sewage received is around 85 MLD. Therefore DPR preparation for I&D Rasoolabad ghat side drains and Upgradation of STPs in Prayagraj is under progress and work will be completed within 24 months from date of start. At present Bioremediation of all the untapped drains is being done by Nagar Nigam Prayagraj.
7		Jondhwal Ghat Drain	Ganga	31.12.2018	31.12.2019		Ongoing works	
8		Rajapur Nala	Ganga					
9		Tv Tower Nala	Ganga					
10		Sadar Bazar Nala	Ganga					
11		Muirabad (Ganesh Nagar) Nala	Ganga	31.12.2018	31.12.2019		Ongoing works	
12		Nayapurwa Drain	Ganga					
13		Co-Operative Nala	Ganga	16.09.2019	15.09.2021	31.03.2022	1. Aproved by NMCG letter No. T-12/2015-16/1076/NMCG dated 19.05.2017 Rs. 767.60 crore clubed in three project Tapping of 20 No drain and 42+16+14 MLD stp is proposed 2 LOA has been issue to concerning Firm on 10.11.2018 3. Time of completion May,2020	Aproved on NMCG letter No. T-12/2015-16/1076/NMCG dated 19.05.2017 Rs. 767.60 crore clubed in three project . LOA has been issue to concerning Firm on 10.11.2018 . Propsed date of completion Sep,2021. In the mean time Bioremediation of all the untapped drains is being done by Nagar Nigam Prayagraj. Time extention required six months due to Covid-19 Pandemic.
14		Basna Nala	Ganga					
15		Indira Awas Nala	Ganga					
16		Shantipuram Nala	Ganga					
17		8 small drains at different locations	Ganga	16.09.2019	15.09.2021	31.03.2022		
18		Loley Haren Nala	Ganga					
19		Shastri Bridge Nala (12 small drains)	Ganga					
20	Mirzapur	Basvariya Drain	Ganga	15.12.2018	31.03.2020	31.03.2021	Comprehensive sewerage scheme for Vindhyachal area comprising of four wards have been Approved under AMRUT scheme.. Date of Start 15.12.2018 has being given to concerning Firm Tentative time of completion March 2020	Comprehensive sewerage scheme for Vindhyachal area comprising of four wards have been Approved under AMRUT scheme.. Date of Start 15.12.2018 has being given to concerning Firm Tentative time of completion Mar-2021. Time extention required due to covid-19 Pandemic.
21		DiwanGhat new Drain	Ganga					
22		BalughatKacha Drain	Ganga					
23		Malhaya Drain	Ganga					
24		Patengra (manasarovar) Drain	Ganga					

Annexure- I

Drains to be tapped in on going Project

Sl.	Name of Town	Name / Location	River to which drain is leading to	Date of Start	Date of Completion	Revised Date of Completion	Remarks as on Dec. 2019	Revised Remarks
1	2	3	4	7	8	8	9	10
25	Chunar	TAMBALGANJ NALA.	Ganga	9.11.2019	8.09.2020	31.12.2020	Fecal sludge Management Sactioned vide letter no. Pr 12012/46/2018 NMCG dated 07.03.2019 Rs. 270.32 Lacs	Fecal sludge Management Sactioned vide letter no. Pr 12012/46/2018 NMCG dated 07.03.2019 Rs. 270.32 Lacs. Time extention required due to Covid-19 Pandemic.
26		DARGAHSHAREEF NALA	Ganga					
27		BHAIRAMGANJ EAST NALA	Ganga					
28		BHAIRAMGANJ WEST NALA	Ganga					
29		TEKAUR BASTI NORTH	Ganga					
30		TEKAUR BASTI SOUTH	Ganga					
31		SANTOSHI MATA MANDIR NALA	Ganga					
32		POST OFFICE SOUTH DRAIN	Ganga					
33		POST OFFICE NORTH DRAIN	Ganga					
34		GANGESHWAR NISHAD PARK DR/	Ganga					
35		BALUGHAT DRAIN	Ganga					
36		BELBEER GHAT DRAIN	Ganga					
37		CHOURA MATA DRAIN	Ganga					
38		KASHI RAM AWAS DRAIN	Ganga					
39	Ramnagar	Rambhag Ghat Drain	Ganga	1.12.2018	31.08.2020	31.12.2020	I&D and Sewage Treatment works for Ramnagar, Varanasi approved by NMCG vide letter no. T-12/2015-16/1109/NMCG dated 28.07.2017 Rs. 71.2564 crore .Work under progress, expected date of completion on Aug.2020.	I&D and Sewage Treatment works for Ramnagar, Varanasi approved by NMCG vide letter no. T-12/2015-16/1109/NMCG dated 28.07.2017 Rs. 71.2564 crore .Work under progress, expected date of completion on Dec.2020. Time extention required due to Covid19 Pandemioc
40		Balua Ghat Drain	Ganga					
41		Shakti Ghat Drain	Ganga					
42		Salotri Ghat Drain	Ganga					
43		Hanuman Ghat Drain	Ganga					
44	Varanasi	Nakkhi Drain	Ganga	19.2.2018	31.03.2020	31.12.2020	Proposed to be tapped under ongoing JICA assisted GAP-II project at Varanasi. However the discharge of these drains is proposed to be diverted to 50 MLD STP at Ramana, Varanasi. Work is in progress and targeted to be completed by 31.03.2020	Proposed to be tapped under ongoing JICA assisted GAP-II project at Varanasi. However the discharge of these drains is proposed to be diverted to 50 MLD STP at Ramana, Varanasi. Work is in progress and targeted to be completed by 31.12.2020. Time extention rerquired due to Covid-19 Pandemic.
45		Samneghat Drain	Ganga					
46		Assi/Nagavan Drain	Ganga					
47	Ballia	Kathar Nala at the around of Ballia city	Ganga				Project not completed. Estimate for balance work under preparation. After date of start it will take 12 months for its completion	Project not completed. Estimate for balance work under preparation. After date of start it will take 12 months for its completion

STATUS OF TAPPING OF DRAINS IN SEGMENT-B, PHASE-II
(ONWARD KANPUR TO BORDER OF U.P.)

Drains to be tapped in Sanctioned Project

Annexure-J

S.No	Name of town	Name / Location	River to which drain is leading to	Drain Interception Status		Discharge Volume (mld)	Remarks as on Dec. 2019	Revised Remarks
				Intercepted Yes / No	If Yes then to which STP and if No then in which DPR proposed to be intercepted			
1	2	3	4	5	6	7	8	9
1	Mirzapur	Bisundarpur Drain	Ganga	Not Intercepted	I&D & STP work approved vise letter no. T-12/2016-17-780/NMCG Dated 14.12.2017 Rs. 114.93 cores.	1.580	AA & ES is to be revised.After Finalization of tender, it will take 24 months to complete	Revised AA&ES to be issued by NMCG. After Finalization of tender, it will take 24 months for completion of works from date of start.
2	Mirzapur	Hanumanghat Drain	Ganga	Not Intercepted		0.680		
3	Mirzapur	Public club Drain	Ganga	Not Intercepted		0.600		
4	Mirzapur	Barahmiliah Drain	Ganga	Not Intercepted		0.390		
5	Mirzapur	District judge Drain	Ganga	Not Intercepted		0.400		
6	Mirzapur	Lift cannal Drain	Ganga	Not Intercepted		0.400		
7	Mirzapur	Irrigation colony Drain	Ganga	Not Intercepted		0.030		
8	Mirzapur	MorchaGhar Drain	Ganga	Not Intercepted		1.640		
9	Mirzapur	Ggoreshahid Drain	Ganga	Not Intercepted		7.600		
10	Mirzapur	konia	Ganga	Not Intercepted		0.020		
11	Mirzapur	Chorawa	Ganga	Not Intercepted		0.250		
12	Mirzapur	Balaji temple	Ganga	Not Intercepted		2.200		
13	Ghazipur	HARIZAN BASTI	Ganga	Not Intercepted	DPR for I&D and Treatment has been approved. Vide letter no. TE-12014/1/2017-TECH1 NMCG Dated 16.11.2017 for Rs. 90.8162 crore	0.020	AA & ES is to be revised .After Finalization of tender, it will take 24 months to complete	Revised AA&ES to be issued by NMCG. After Finalization of tender, it will take 24 months for completion of works from date of start.
14	Ghazipur	SAMSHAN GHAT	Ganga	Not Intercepted		0.103		
15	Ghazipur	RUI MANDI	Ganga	Not Intercepted		0.018		
16	Ghazipur	BUDHAVA MAHADEVA	Ganga	Not Intercepted		0.049		
17	Ghazipur	MUGAL PURA	Ganga	Not Intercepted		0.027		
18	Ghazipur	POSTA GHAT	Ganga	Not Intercepted		0.027		
19	Ghazipur	KHIRKI GHAT	Ganga	Not Intercepted		0.025		
20	Ghazipur	THERI BAZAR	Ganga	Not Intercepted		0.025		
21	Ghazipur	ANZAHI GHAT	Ganga	Not Intercepted		3.910		
22	Ghazipur	CHETNAT GHAT	Ganga	Not Intercepted		0.686		
23	Ghazipur	STIMER GHAT	Ganga	Not Intercepted		3.241		
24	Ghazipur	GOLA GHAT	Ganga	Not Intercepted		0.102		
25	Ghazipur	MAKSUD GHAT	Ganga	Not Intercepted		0.018		
26	Ghazipur	COLLECTER GHAT	Ganga	Not Intercepted		3.141		
27	Ghazipur	DADRI GHAT	Ganga	Not Intercepted		3.233		
28	Ghazipur	SAI MANDIR	Ganga	Not Intercepted		3.119		
29	Ghazipur	NAUPURA	Ganga	Not Intercepted		0.018		
30	Ghazipur	AFIM FACTORY COLONY	Ganga	Not Intercepted		0.018		

STATUS OF TAPPING OF DRAINS IN SEGMENT-B, PHASE-II
(ONWARD KANPUR TO BORDER OF U.P.)

Drains to be tapped in Sanctioned Project

Annexure-J

S.No	Name of town	Name / Location	River to which drain is leading to	Drain Interception Status		Discharge Volume (mld)	Remarks as on Dec. 2019	Revised Remarks
				Intercepted Yes / No	If Yes then to which STP and if No then in which DPR proposed to be intercepted			
1	2	3	4	5	6	7	8	9
31	Ghazipur	MAHALA BASTI (SIKANDPUR)	Ganga	Not Intercepted		0.020		
32	Ghazipur	D.M BANGLO	Ganga	Not Intercepted		3.141		
33	Ghazipur	PEAR NAGAR	Ganga	Not Intercepted		0.027		
34	Ghazipur	BADA MAHADEVA (GORA BAZAR)	Ganga	Not Intercepted		3.910		
35	Ghazipur	BADA MAHADEVA (ADARSH BAZAR)	Ganga	Not Intercepted		1.270		
36	Varanasi	Rajghat Outfall	Ganga	Not Intercepted	The DPR for diversion of excess sewage has been Approved of Rs. 10.00 cr.	118	Under tendering,will be comlpeted by Sep 2020	LOA issued on 18.03.2020 and will be completed by Mar-2021
37	Varanasi	Central Jail Drain	Varuna	Not Intercepted		6.500	Under Varuna corridor Projectt,by Irrigation Dpertment ,will be completed by 2020	Drains are being taken up by Irrigation Deptt.
38	Varanasi	Ordely Bazar Drain	Varuna	Not Intercepted		7.000		
39	Varanasi	Chamrautha Drain	Varuna	Not Intercepted		1.500		
40	Varanasi	Khajury Colony Drain	Varuna	Not Intercepted		1.500		
41	Varanasi	Banaras Drain No.-5	Varuna	Not Intercepted		1.000		
42	Varanasi	Hukulganj Drain	Varuna	Not Intercepted		2.500		

STATUS OF TAPPING OF DRAINS IN SEGMENT-B, PHASE-II
(ONWARD KANPUR TO BORDER OF U.P.)

Drains to be tapped in submitted project and under preparation

Annexure - K

S. No	Name of town	Name / Location	River to which drain is leading to	Drain Interception	Discharge Volume (mld)	Remarks as on Dec. 2019	Revised Remarks
				Intercepted Yes / No			
1	2	3	4	5	6	7	8
1	Dalmau	Padva Nala/(Muraibagh) Shankar Nagar	Ganga	No	1.203	Bio -remediation will be taken up after approval of estimte . Estimate already sent in oct-2019 to SMCG/NMCG?State Govt.	Bio -remediation will be taken up after approval of estimte . Estimate already sent in oct-2019 to SMCG/NMCG.
2	Dalmau	Bada Math - Chhota Math ke bich ka Nala/(Sherandajpur)			0.051		
3	Dalmau	Busda Ghat ka Nala/(Sherandajpur)			0.153		
4	Dalmau	Shukla Ghat ka Nala/(Sherandajpur)			0.048		
5	Dalmau	Pathvari Ghat ka Nala/(Tikaitganj)			0.234		
6	Dalmau	Soarakh Ghat Muroop Nala/(Tikaitganj)			0.231		
7	Dalmau	Muskatpal Nala			0.025		
8	Dalmau	Shivala Ghat Nala			0.026		
9	Dalmau	Raja Tiloi Ghat Nala/Mo. sherndajpur(Deen shah Gaora Ghat)			0.148		
10	Manikpur	Pakka Nala	Ganga	No	0.582	Discharge of 5 Nalas are too less. BOD of upstream and downstream of river is 4.1 and 4.8 mg/l respectively.DPR under preparation and will be submitted by March,2020	.DPR under preparation and will be submitted by Oct,2020
11	Manikpur	Raja Hela Nala	Ganga	No	0.100		
12	Manikpur	Prathmik Vidyalaya	Ganga	No	0.086		
13	Manikpur	Mallahan Tola	Ganga	No	0.086		
14	Manikpur	Post office Nala	Ganga	No	0.243		
15	Bhadohi	Chauri Nala	Varuna	No	2.67	River Varuna is a tributory of Ganga.DPR for I&D and Treatment is to be prepared under Namami Gange. DPR is under preperation and will be submitted by 28.02.2020.	River Varuna is a tributory of Ganga.DPR for I&D and Treatment is to be prepared under Namami Gange. DPR is under preperation and will be submitted by Oct,2020
16	Bhadohi	Rajpura Nala	Varuna	No	4.33		
17	Bhadohi	Mamdopur Nala	Varuna	No	3.99		
18	Mughalsarai	Kali Mohal Drain (Ganda Nala)	Ganga	No	9.000	Land is not available with Nagar Palika Parisad, railway dept. have to provide land but at present not ready. DPR will be prepared after the availability of land.	Land is not available with Nagar Palika Parisad, railway dept. is being requested to provide land but at present not ready. DPR will be prepared after the availability of land. A meeting with railway authorities and NMCG officials has culminated in a positive way and land for the STP will be made available by railways. This proposal is yet to take shape.
19	Mughalsarai	Chandhasi Nala	Ganga	No	3.000		

58-

STATUS OF TAPPING OF DRAINS IN SEGMENT-B, PHASE-II
(ONWARD KANPUR TO BORDER OF U.P.)

Drains to be tapped in submitted project and under preparation

Annexure - K

S. No	Name of town	Name / Location	River to which drain is leading to	Drain Interception Intercepted Yes / No	Discharge Volume (mld)	Remarks as on Dec. 2019	Revised Remarks
1	2	3	4	5	6	7	8
20	Saidpur	Jauhargaj Drain	Ganga	No	0.80	DPR for I&d under preparation, will be submitted by, march,2020	DPR for I&d under preparation, will be submitted by, Oct,2020
21	Saidpur	Rangmahal Ghat Drain	Ganga	No	0.20		
22	Saidpur	Ward No. 15 Malhiya Basti Drain	Ganga	No	1.00		
23	Saidpur	Mahaveer Ghat Drain	Ganga	No	0.60		
24	Saidpur	Sangat Ghat Drain	Ganga	No	0.50		
25	Saidpur	Pakka Ghat Drain	Ganga	No	0.50		
26	Saidpur	Budenath Mahadew Ghat Drain	Ganga	No	0.80		
27	Saidpur	Kot Ghat	Ganga	No	0.90		
28	Zamania	Gorawa Drain	Ganga	No	0.60	DPR for I&d under preparation, will be submitted by, march,2020	DPR for I&d under preparation, will be submitted by, Oct,2020
29	Zamania	Kankarwa Drain	Ganga	No	1.01		
30	Zamania	Karpurimai Ghat Drain	Ganga	No	2.80		

Annexure - 5

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 Ref. No H-44696/C-2/जल-1706/कानपुर

दिनाँक Date 07-12-19

पंजीकृत

सेवा में,

महाप्रबन्धक,
गंगा प्रदूषण नियंत्रण इकाई,
उ0प्र0 जल निगम,
कानपुर ।

विषयः 210 एम.एल.डी. क्षमता के सीवेज शोधन संयंत्र, बिनगवा, कानपुर से शुद्धिकरण के उपरान्त निस्तारित किये जा रहे बहिस्राव निर्धारित मानको के अनुरूप निस्तारित न किये जाने के दृष्टिगत पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बंध में।

महोदय,

यह कि उपरोक्त वर्णित 210 एम.एल.डी. क्षमता के सीवेज शोधन संयंत्र, बिनगवा, कानपुर का निरीक्षण क्षेत्रीय कार्यालय, कानपुर के प्राधिकृत अधिकारियों द्वारा 02.04.2019, 09.04.2019, 16.04.2019, 23.04.2019, 17.05.2019, 14.05.2019 एवं 21.05.2019 को किया गया तथा एस.टी.पी. के आउटलेट से जल का नमूना एकत्र कर विश्लेषित कराया गया।

यह कि पूर्व में राज्य बोर्ड के पत्र दिनांक 16.04.2019 द्वारा गंगा प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, कानपुर के विरूद्ध दिनांक 27.03.2019 तक की उल्लंघन अवधि हेतु रूपये 3,00,000/– की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जा चुकी है। क्षेत्रीय कार्यालय कानपुर द्वारा एस0टी0पी0 के आउटलेट से निस्तारित हो रहे जल नमूनों के प्रचालक रसायनिक विश्लेषणोपरान्त प्राप्त हुआ है, जिसके अनुसार दिनांक 02.04.2019 को बी0ओ0डी0–36 मिग्रा0/ली0, दिनांक 09.04.2019 को बी0ओ0डी0–34 मिग्रा0/ली0, दिनांक 16.04.2019 को बी0ओ0डी0–36 मिग्रा0/ली0, दिनांक 23.04.2019 को बी0ओ0डी0–34 मिग्रा0/ली0, दिनांक 07.05.2019 को बी0ओ0डी0–40 मिग्रा0/ली0, दिनांक 14.05.2019 को बी0ओ0डी0–35 मिग्रा0/ली0 एवं दिनांक 21.05.2019 को बी0ओ0डी0–32 मिग्रा0/ली0 पायी गयी है। उक्त निर्दिष्ट दिवसो में एस0टी0पी0 के अन्तिम निस्तारण बिन्दु से निस्तारित हो रहे जल नमूनों की विश्लेषण आख्या में बी0ओ0डी0 प्रचालक का मान निर्धारित मानक 30 मिग्रा0/ली0 से अधिक पाया गया, जिससे स्पष्ट है कि उपरोक्त निर्दिष्ट दिनांकों में एस0टी0पी0 आउटलेट से निर्धारित मानको के अनुरूप बहिस्राव निस्तारित नहीं होता पाया गया।

यह कि कार्यदायी संस्था गंगा प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, कानपुर के विरूद्ध दिनांक 02.04.2019 से दिनांक 30.04.2019 तक (29 दिवस हेतु) तथा दिनांक 07.05.2019 से दिनांक 21.05.2019 तक (15 दिवस हेतु) तक अर्थात कुल 44 दिवस की अवधि हेतु पर्यावरणीय क्षतिपूर्ति का निर्धारण हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड के द्वारा तैयार की गयी कार्यप्रणाली दिनाक 08.02.2019 के अनुसार रूपये 37,500/– प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति रू0 16,50,000/– (सोलह लाख पचास हजार रूपये) मात्र आंगणित की गयी है ।

यह कि क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा अपने पत्र संख्या–2357/एस0–658/19 दिनांक 07.12.2019 द्वारा उपरोक्तानुसार गंगा प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, कानपुर के विरूद्ध रूपये 16,50,000/– (रूपये सोलह लाख पचास हजार मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति की गयी है।

...../2–

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com

उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त गंगा प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, कानपुर के विरूद्ध निम्नानुसार नोटिस जारी किया जाता है:–

1. यह कि क्यों न गंगा प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, कानपुर के विरूद्ध दिनांक 02.04.2019 से दिनांक 30.04.2019 तक (29 दिवस हेतु) तथा दिनांक 07.05.2019 से दिनांक 21.05.2019 तक (15 दिवस हेतु) तक अर्थात कुल 44 दिवस की अवधि हेतु पर्यावरणीय क्षतिपूर्ति रू0 16,50,000/– (रूपये सोलह लाख पचास हजार मात्र) अधिरोपित कर दी जाए।

उपरोक्त के संबंध में स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर मुख्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार कुल 44 उल्लंघन दिनों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति रू0 16,50,000/– (रूपये सोलह लाख पचास हजार मात्र) अधिरोपित कर दी जायेगी जिसका सम्पूर्ण उत्तरदायित्व गंगा प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, कानपुर एवं उसके उत्तरदायी अधिकारियों का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत
भवदीय,

मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।
2. जिलाधिकारी, कानपुर नगर को सूचनार्थ प्रेषित।
3. विधि अधिकारी (प्रथम), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।
4. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर नगर को इस निर्देश के साथ कि इस पत्र की प्राप्ति सुनिश्चित कराते हुए प्राप्ति की रसीद एवं 15 दिन के उपरान्त अद्यतन स्थिति की रिपोर्ट ससमय बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0 Ref. No H-44697/e-2/जल-1706/कानपुर

दिनाँक Date 07-12-19

पंजीकृत

सेवा में,

मैसर्स कानपुर रिवर मैनेजमेंट प्रा0लि0,
3/83, विष्णुपुरी, फ्लैट नं0 101, प्रथम तल,
कानपुर ।

विषयः **210 एम.एल.डी. क्षमता के सीवेज शोधन संयंत्र, बिनगवा, कानपुर से शुद्धिकरण के उपरान्त निस्तारित किये जा रहे बहिस्राव निर्धारित मानको के अनुरूप निस्तारित न किये जाने के दृष्टिगत पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बंध में।**

महोदय,

यह कि दिनांक 08.07.2019 को 210 एम0एल0डी0 एस0टी0पी0, बिनगवा को गंगा प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, कानपुर द्वारा अनुरक्षण एवं संचालन हेतु मैसर्स कानपुर रिवर मैनेजमेंट प्रा0लि0, 3/83, विष्णुपुरी, फ्लैट नं0 101, प्रथम तल, कानपुर को हस्तगत कर दिया गया है। उपरोक्त वर्णित 210 एम.एल.डी. क्षमता के सीवेज शोधन संयंत्र, बिनगवा, कानपुर का निरीक्षण क्षेत्रीय कार्यालय, कानपुर के प्राधिकृत अधिकारियों द्वारा 30.07.2019, 17.09.2019, 25.09.2019, 01.10.2019, 05.11.2019, 19.11.2019, 26.11.2019 एवं 03.12.2019 को किया गया तथा एस.टी.पी. के आउटलेट से जल का नमूना एकत्र कर विश्लेषित कराया गया।

यह कि क्षेत्रीय कार्यालय कानपुर द्वारा एस0टी0पी0 के आउटलेट से निस्तारित हो रहे जल नमूनों के प्रचालक रसायनिक विश्लेषणोपरान्त प्राप्त हुआ है, जिसके अनुसार दिनांक 30.07.2019 को बी0ओ0डी0–32 मिग्रा0/ली0, दिनांक 17.09.2019 को बी0ओ0डी0–33 मिग्रा0/ली0, दिनांक 25.09.2019 को बी0ओ0डी0–45 मिग्रा0/ली0, दिनांक 01.10.2019 को बी0ओ0डी0–48 मिग्रा0/ली0, दिनांक 05.11.2019 को बी0ओ0डी0–37 मिग्रा0/ली0, 19.11.2019 को 40.5 मिग्रा0/ली0, दिनांक 26.11.2019 को बी0ओ0डी0–36 मिग्रा0/ली0 तथा दिनांक 03.12.2019 को बी0ओ0डी0–34 मिग्रा0/ली0 पायी गयी है। उक्त निर्दिष्ट दिवसो में एस0टी0पी0 के अन्तिम निस्तारण बिन्दु से निस्तारित हो रहे जल नमूनों की विश्लेषण आख्या में बी0ओ0डी0 प्रचालक का मान निर्धारित मानक 30 मिग्रा0/ली0 से अधिक पाया गया, जिससे स्पष्ट है कि उपरोक्त निर्दिष्ट दिनांकों में एस0टी0पी0 आउटलेट से निर्धारित मानको के अनुरूप बहिस्राव निस्तारित नहीं होता पाया गया।

यह कि दिनांक 08.07.2019 को 210 एम0एल0डी0 एस0टी0पी0, बिनगवा को गंगा प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, कानपुर द्वारा अनुरक्षण एवं संचालन हेतु मैसर्स कानपुर रिवर मैनेजमेंट प्रा0लि0, 3/83, विष्णुपुरी, फ्लैट नं0 101, प्रथम तल, कानपुर को हस्तगत कर दिया गया है। अतः कार्यदायी संस्था मैसर्स कानपुर रिवर मैनेजमेंट प्रा0लि0, कानपुर के विरूद्ध दिनांक 24.07.2019 से दिनांक 30.07.2019 तक (07 दिवस हेतु), दिनांक 17.09.2019 से दिनांक 01.10.2019 तक (15 दिवस हेतु), दिनांक 05.11.2019 से दिनांक 12.11.2019 तक (08 दिवस हेतु) तथा दिनांक 19.11.2019 से दिनांक 03.12.2019 तक (15 दिवस हेतु) तक अर्थात कुल 45 दिवस की अवधि हेतु पर्यावरणीय क्षतिपूर्ति का निर्धारण हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड के द्वारा तैयार की गयी कार्यप्रणाली दिनाक 08.02.2019 के अनुसार रूपये 37,500/– प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति रू0 16,87,500/– (रूपये सोलह लाख सत्तासी हजार पांच सौ मात्र) आंगणित की गयी है ।

...../2–

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
फैक्स : 0522-2720764, 2720676
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
Fax : 0522-2720764, 2720676
E-mail : info@uppcb.com
Website : www.uppcb.com

यह कि क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा अपने पत्र संख्या–2357/एस0–658/19 दिनांक 07.12.2019 द्वारा उपरोक्तानुसार गंगा प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, कानपुर के विरूद्ध रूपये 16,87,500/– (रूपये सोलह लाख सत्तासी हजार पांच सौ मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति की गयी है।

उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त मैसर्स कानपुर रिवर मैनेजमेंट प्रा0लि0, कानपुर के विरूद्ध निम्नानुसार नोटिस जारी किया जाता है:–

1. यह कि क्यों न मैसर्स कानपुर रिवर मैनेजमेंट प्रा0लि0, कानपुर के विरूद्ध दिनांक 24.07.2019 से दिनांक 30.07.2019 तक (07 दिवस हेतु), दिनांक 17.09.2019 से दिनांक 01.10.2019 तक (15 दिवस हेतु), दिनांक 05.11.2019 से दिनांक 12.11.2019 तक (08 दिवस हेतु) तथा दिनांक 19.11.2019 से दिनांक 03.12.2019 तक (15 दिवस हेतु) तक अर्थात कुल 45 दिवस की अवधि हेतु पर्यावरणीय क्षतिपूर्ति रू0 16,87,500/– (रूपये सोलह लाख सत्तासी हजार पांच सौ मात्र) अधिरोपित कर दी जाए।

उपरोक्त के संबंध में स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर मुख्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार कुल 45 उल्लंघन दिनों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति रू0 16,87,500/– (रूपये सोलह लाख सत्तासी हजार पांच सौ मात्र) अधिरोपित कर दी जायेगी जिसका सम्पूर्ण उत्तरदायित्व मैसर्स कानपुर रिवर मैनेजमेंट प्रा0लि0, कानपुर एवं उसके उत्तरदायी अधिकारियों का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत
भवदीय,

मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।
2. जिलाधिकारी, कानपुर नगर को सूचनार्थ प्रेषित।
3. विधि अधिकारी (प्रथम), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।
4. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर नगर को इस निर्देश के साथ कि इस पत्र की प्राप्ति सुनिश्चित कराते हुए प्राप्ति की रसीद एवं 15 दिन के उपरान्त अद्यतन स्थिति की रिपोर्ट ससमय बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,
(वृत्त–2)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. H-44713 / सी-6/185 /जल/गोरखपुर/19 Dated -8/12/19

वा में,

श्री रत्न सेन सिंह,
यूपी जल निगम,
कन्सट्रक्शन डिवीजन,
80, सी सुखनाथ कुंज,
दाउदपुर, गोरखपुर।

षयः—मैसर्स सीवेज ट्रीटमेन्ट प्लांट 15 एमएलडी झारखंडी, महेरवा की बारी, गोरखपुर के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

होदय,

कृपया क्षेत्रीय अधिकारी गोरखपुर द्वारा ई–मेल दिनांक–07.12.2019 के माध्यम से मैसर्स सीवेज ट्रीटमेन्ट प्लांट 5 एमएलडी झारखंडी, महेरवा की बारी, गोरखपुर के संबंध में आख्या प्रेषित किया है। पर्यावरणीय क्षतिपूर्ति के आंकलन े संबंध में विवरण निम्नवत् हैः–

उक्त 15 एमएलडी सीवेज ट्रीटमेन्ट प्लांट की क्षमता 15 एमएलडी है। उक्त प्लांट की स्थापना मई, 2016 में की यी थी। एस0टी0पी0 का निरीक्षण क्षेत्रीय कार्यालय द्वारा दिनांक–10.09.2019 एवं 08.10.2019 को किया गया। दिनांक–10.09.2019 को एकत्रित नमूने की विश्लेषण आख्या में प्रचालकों की मात्रा अधिक पायी गयी है। पर्यावरणीय ति पूर्ति का आंकलन निम्नानुसार किया जाना है :–

एसटीपी का उल्लंघनकारी दिवस दिनांक 10.09.2019 से दिनांक–08.10.2019 तक कुल दिनों की संख्या–28 दिन ।

पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने सम्बन्धी केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र ं0–बी–31011/बी0एम0डब्लू/2019/डब्लू0एम0डी0आई0/16314 दिनांक 08.02.2019 द्वारा पर्यावरणीय क्षतिपूर्ति का ांकलन करने हेतु मार्गदर्शिका जारी की गयी है।

एसटीपी एक सीवेज ट्रीटमेन्ट प्लांट है जो रेड कैटेगरी के अन्तर्गत आच्छादित है। एसटीपी वृहद श्रेणी का है। तः पर्यावरणीय क्षतिपूर्ति के आंकलन हेतु पी.आई–80, एन–28, आर–250, एस–1.5 तथा एल.एफ–1.0 लिया जाये।

Hence E.C. =PIxNxRxSxLF

PI = Pollution Index of industrial sector (red)	=	80
N = Number of days of violation took place	=	28
R = A factor in rupees of penalty	=	250
S = Factor for scale of operation	=	1.5
LF = Location Factor	=	1.0

E.C./Penalty =80x28x250x1.5x1.0 = Rs 8,40,000 /-

इस प्रकार क्षेत्रीय अधिकारी द्वारा एसटीपी के विरूद्ध रू0 8,40,000/- (रू0 आठ लाख चालीस हजार मात्र) की र्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गई है।

उपरोक्त को दृष्टिगत रखते हुए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 3ए के अन्तर्गत सक्षम अधिकारी की अनुमति से मैसर्स सीवेज ट्रीटमेन्ट प्लांट 15 एमएलडी झारखंडी, महेरवा की बारी, ोरखपुर के विरूद्ध निम्न आशय का कारण बताओ नोटिस जारी किया जाता हैः–

1. यह कि क्यों न मैसर्स सीवेज ट्रीटमेन्ट प्लांट 15 एमएलडी झारखंडी, महेरवा की बारी, गोरखपुर के विरूद्ध रु0 8,40,000/- (रू0 आठ लाख चालीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये ?

क्रमशः

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

उक्त कारण बताओ नोटिस का उत्तर/स्पष्टीकरण पत्र प्राप्ति के विलम्बतम 15 दिन में प्रेषित करना सुनिश्चित रें। कारण बताओ नोटिस का उत्तर/स्पष्टीकरण न दिये जाने अथवा संतोषजनक उत्तर प्राप्त न होने पर उक्त रण बताओ नोटिस की पुष्ठि कर दी जायेगी जिसका उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत
भवदीय,

(डा0 बी0बी0 अवस्थी)
मुख्य पर्यावरण अधिकारी, वृत्त–6

तेलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. मुख्य पर्यावरण अधिकारी, केन्द्रीय प्रयोगशाला, लखनऊ।
3. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को इस निर्देश के साथ प्रेषित कि एसटीपी का विलम्बत 15 दिन में निरीक्षण कर आख्या एवं संस्तुति प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–6

d/e EPM

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. UPPCB/ZA-6/329/जल/वाराणसी/19 *Dated* 8/12/19

सेवा में,

परियोजना प्रबंधक,
उ0प्र0 जल निगम,
140 एमएलडी एसटीपी,
दीनापुर, वाराणसी।

विषयः–मैसर्स 140 एमएलडी एसटीपी, दीनापुर, वाराणसी के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

महोदय,

कृपया क्षेत्रीय अधिकारी वाराणसी द्वारा ई–मेल दिनांक–07.12.2019 के माध्यम से मैसर्स सीवेज ट्रीटमेन्ट प्लांट 80 एमएलडी दीनापुर, वाराणसी के संबंध में पर्यावरणीय क्षतिपूर्ति अधिरोपित करने के संबंध में आख्या प्रेषित किया है। विवरण निम्नवत् हैः–

मैसर्स सीवेज ट्रीटमेन्ट प्लांट 80 एमएलडी दीनापुर, वाराणसी का निरीक्षण बोर्ड के क्षेत्रीय कार्यालय द्वारा दिनांक–28.11.2019 को किया गया। उक्त सीवेज ट्रीटमेन्ट प्लांट की क्षमता 80 एमएलडी है।

उक्त सीवेज ट्रीटमेन्ट प्लांट की क्षमता 140 एमएलडी है। उक्त प्लांट की स्थापना मई, 2018 में की गयी थी। एसटीपी मई, 2018 से वर्तमान तक बिना सहमति प्राप्त किये बिना संचालित किया जा रहा है। बोर्ड के क्षेत्रीय कार्यालय वाराणसी द्वारा एसटीपी का निरीक्षण दिनांक–28.11.2019 को किया गया। शुद्धिकृत उत्प्रवाह में बीओडी की मात्रा 38 मेग्रा0/लीटर तथा फीकल कोलिफार्म की मात्रा 22000 पायी गयी। शुद्धिकृत उत्प्रवाह में क्लोरिनेसन का कार्य नहीं किया जा रहा है। पर्यावरणीय क्षति पूर्ति का आंकलन निम्नानुसार किया जाना हैं :–

पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने सम्बन्धी केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र सं0–बी–31011/बी0एम0डब्लू/2019/डब्लू0एम0डी0आई0/16314 दिनांक 08.02.2019 द्वारा पर्यावरणीय क्षतिपूर्ति का आंकलन करने हेतु मार्गदर्शिका जारी की गयी है।

केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति आंकलन हेतु दिनांक–08.02.2019 को मार्गदर्शिका जारी की गयी है। अतः एसटीपी का उल्लंघनकारी दिवस दिनांक–08.02.2019 से दिनांक–28.11.2019 तक कुल दिनो की संख्या 294 दिन है।

एसटीपी एक सीवेज ट्रीटमेन्ट प्लांट है जो रेड कैटेगरी के अन्तर्गत आच्छादित है। एसटीपी वृहद श्रेणी का है। अतः पर्यावरणीय क्षतिपूर्ति के आंकलन हेतु पी.आई–80, एन–294, आर–250, एस–1.5 तथा एल.एफ–1.0 लिया जाये।

Hence E.C. =PIxNxRxSxLF

PI = Pollution Index of industrial sector (red)	=	80
N = Number of days of violation took place	=	294
R = A factor in rupees of penalty	=	250
S = Factor for scale of operation	=	1.5
LF = Location Factor	=	1.0
E.C./Penalty =80x294x250x1.5x1.0	= Rs 8,82,000 /-	

उपरोक्त को दृष्टिगत रखते हुए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत सक्षम अधिकारी की अनुमति से मैसर्स 140 एमएलडी एसटीपी दीनापुर, वाराणसी के विरूद्ध निम्न आशय का कारण बताओ नोटिस जारी किया जाता हैः–

1. यह कि क्यों न मैसर्स 140 एमएलडी एसटीपी, दीनापुर, वाराणसी के विरूद्ध रू0 8,82,000 /- (रू0 आठ लाख बयासी हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये ?

क्रमशः

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

उक्त कारण बताओ नोटिस का उत्तर/स्पष्टीकरण पत्र प्राप्ति के विलम्बतम 15 दिन में प्रेषित करना सुनिश्चित कारण बताओ नोटिस का उत्तर/स्पष्टीकरण न दिये जाने अथवा संतोषजनक उत्तर प्राप्त न होनें पर उक्त T बताओ नोटिस की पुष्ठि कर दी जायेगी जिसका उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत
भवदीय,

(डा0 बी0बी0 अवस्थी)
मुख्य पर्यावरण अधिकारी, वृत्त–6

ज्ञापि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. मुख्य पर्यावरण अधिकारी, केन्द्रीय प्रयोगशाला, लखनऊ।
3. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वाराणसी को इस निर्देश के साथ प्रेषित कि एसटीपी का विलम्बत 15 दिन में निरीक्षण कर आख्या एवं संस्तुति प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–6

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. UPPCB/2019-6/327/जल/वाराणसी/19 *Dated* 8/12/19

सेवा में,

परियोजना प्रबंधक,
यूपी जल निगम,
120 एमएलडी एसटीपी,
आजमगढ रोड, गोइठहा,
वाराणसी।

विषयः–मैसर्स 120 एमएलडी सीवेज ट्रीटमेन्ट प्लांट, गोइठहा, वाराणसी के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

महोदय,

कृपया क्षेत्रीय अधिकारी वाराणसी द्वारा ई–मेल दिनांक–07.12.2019 के माध्यम से मैसर्स सीवेज ट्रीटमेन्ट प्लांट 20 एमएलडी गोयठहा, वाराणसी के संबंध में पर्यावरणीय क्षतिपूर्ति अधिरोपित करने के संबंध में आख्या प्रेषित किया है। विवरण निम्नवत् हैः–

मैसर्स सीवेज ट्रीटमेन्ट प्लांट 120 एमएलडी गोयठहा, वाराणसी का निरीक्षण बोर्ड के क्षेत्रीय कार्यालय द्वारा दिनांक–28.11.2019 को किया गया। उक्त सीवेज ट्रीटमेन्ट प्लांट की क्षमता 120 एमएलडी है। उक्त प्लांट की स्थापना फरवरी, 2019 में की गयी थी। निरीक्षण के समय एकत्र किये गये शुद्धिकृत उत्प्रवाह में बीओडी की मात्रा–42 मिग्रा0/ली0, एसस–110 मिग्रा0/ली0 तथा फीकल कोलिफार्म–14000 पाया गया, जो कि निर्धारित मानकों से अधिक है। एस0टी0पी0 की स्थापना बोर्ड से बिना अनापत्ति प्रमाण पत्र किये की गयी है। एसटीपी फरवरी, 2019 से वर्तमान तक बिना सहमति प्राप्त किये बिना संचालित किया जा रहा है। पर्यावरणीय क्षति पूर्ति का आंकलन निम्नानुसार किया जाना है–

एसटीपी का उल्लंघनकारी दिवस दिनांक 01.02.2019 से दिनांक–28.11.2019 तक कुल दिनों की संख्या–301 दिन है।

पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने सम्बन्धी केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र सं0–बी–31011/बी0एस0डब्लू/2019/डब्लू0एस0डी0आई0/16314 दिनांक 08.02.2019 द्वारा पर्यावरणीय क्षतिपूर्ति का आंकलन करने हेतु मार्गदर्शिका जारी की गयी है।

एसटीपी एक सीवेज ट्रीटमेन्ट प्लांट है जो रेड कैटेगरी के अन्तर्गत आच्छादित है। एसटीपी वृहद श्रेणी का है। अतः पर्यावरणीय क्षतिपूर्ति के आंकलन हेतु पी.आई–80, एन–301, आर–250, एस–1.5 तथा एल.एफ–1.0 लिया जाये।

Hence E.C. =PIxNxRxSxLF

PI = Pollution Index of industrial sector (red)	=	80
N = Number of days of violation took place	=	301
R = A factor in rupees of penalty	=	250
S = Factor for scale of operation	=	1.5
LF = Location Factor	=	1.0

E.C./Penalty =80x301x250x1.5x1.0 = Rs 90,30,000/-

इस प्रकार क्षेत्रीय अधिकारी द्वारा एसटीपी के विरूद्ध रू0 90,30,000/- (रू0 नब्बे लाख तीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गई है।

क्रमशः

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

उपरोक्त को दृष्टिगत रखते हुए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत सक्षम अधिकारी की अनुमति से मैसर्स 120 एमएलडी सीवेज ट्रीटमेन्ट प्लांट, गोइठहा, वाराणसी के विरूद्ध निम्न आशय का कारण बताओ नोटिस जारी किया जाता है:–

1. यह कि क्यों न मैसर्स 120 एमएलडी सीवेज ट्रीटमेन्ट प्लांट, गोइठहा, वाराणसी के विरूद्ध 90,30,000/- (रू0 नब्बे लाख तीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये ?

उक्त कारण बताओ नोटिस का उत्तर/स्पष्टीकरण पत्र प्राप्ति के विलम्बतम 15 दिन में प्रेषित करना सुनिश्चित करें। कारण बताओ नोटिस का उत्तर/स्पष्टीकरण न दिये जाने अथवा संतोषजनक उत्तर प्राप्त न होने पर उक्त कारण बताओ नोटिस की पुष्टि कर दी जायेगी जिसका उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत
नवदीय,

(डा0 बी0बी0 अवस्थी)
मुख्य पर्यावरण अधिकारी, वृत्त–6

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. मुख्य पर्यावरण अधिकारी, केन्द्रीय प्रयोगशाला, लखनऊ।
3. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वाराणसी को इस निर्देश के साथ प्रेषित कि एसटीपी का विलम्बत 15 दिन में निरीक्षण कर आख्या एवं संस्तुति प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–6

o/c BPM

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

f. No.144712/सी-6/124/जल/गोरखपुर/19 Dated 2/12/19

ा में,
श्री रत्न सेन सिंह,
यूपी जल निगम,
कन्सट्रक्शन डिवीजन,
80, सी सुखनाथ कुंज,
दाउदपुर, गोरखपुर।

षयः— मैसर्स सीवेज ट्रीटमेन्ट प्लांट 30 एमएलडी अपोजिट, कांशीराम गरीब आवास योजना, नियर सहारा स्टेट, गोरखपुर के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

ोदय,

कृपया क्षेत्रीय अधिकारी गोरखपुर द्वारा ई--मेल दिनांक—07.12.2019 के माध्यम से मैसर्स सीवेज ट्रीटमेन्ट प्लांट , एमएलडी अपोजिट, कांशीराम गरीब आवास योजना, नियर सहारा स्टेट, गोरखपुर के संबंध में पर्यावरणीय क्षतिपूर्ति धिरोपित करने के संबंध में आख्या प्रेषित किया है। पर्यावरणीय क्षतिपूर्ति के आंकलन के संबंध में विवरण निम्नवत् हैः—

उक्त 30 एमएलडी सीवेज ट्रीटमेन्ट प्लांट की क्षमता 30 एमएलडी है। उक्त प्लांट की स्थापना मई, 2016 में की यी थी। एस0टी0पी0 का निरीक्षण क्षेत्रीय कार्यालय द्वारा दिनांक—10.09.2019 एवं 24.09.2019 को किया गया। नांक—10.09.2019 को एकत्रित नमूने की विश्लेषण आख्या में प्रचालकों की मात्रा अधिक पायी गयी है। पर्यावरणीय ति पूर्ति का आंकलन निम्नानुसार किया जाना है :—

एसटीपी का उल्लंघनकारी दिवस दिनांक 10.09.2019 से दिनांक—24.09.2019 तक कुल दिनों की संख्या—14 दिन ।

पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने सम्बन्धी केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र 0—बी—31011/बी0एम0डब्लू/2019/डब्लू0एम0डी0आई0/16314 दिनांक 08.02.2019 द्वारा पर्यावरणीय क्षतिपूर्ति का ांकलन करने हेतु मार्गदर्शिका जारी की गयी है।

एसटीपी एक सीवेज ट्रीटमेन्ट प्लांट है जो रेड कैटेगरी के अन्तर्गत आच्छादित है। एसटीपी वृहद श्रेणी का है। तः पर्यावरणीय क्षतिपूर्ति के आंकलन हेतु पी.आई—80, एन—14, आर—250, एस—1.5 तथा एल.एफ—1.0 लिया जाये।

Hence E.C. =PIxNxRxSxLF

PI = Pollution Index of industrial sector (red)	=	80
N = Number of days of violation took place	=	14
R = A factor in rupees of penalty	=	250
S = Factor for scale of operation	=	1.5
LF = Location Factor	=	1.0

E.C./Penalty =80x14x250x1.5x1.0 = Rs 4,20,000/-

उपरोक्तानुसार बोर्ड के क्षेत्रीय अधिकारी, गोरखपुर द्वारा एसटीपी के विरूद्ध रू0 4,20,000/- (रू0 चार लाख बीस जार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गई है।

उपरोक्त को दृष्टिगत रखते हुए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 3ए के अन्तर्गत सक्षम अधिकारी की अनुमति से सीवेज ट्रीटमेन्ट प्लांट 30 एमएलडी अपोजिट, कांशीराम गरीब आवास ोजना, नियर सहारा स्टेट, गोरखपुर के विरूद्ध निम्न आशय का कारण बताओ नोटिस जारी किया जाता हैः—

यह कि क्यों न मैसर्स सीवेज ट्रीटमेन्ट प्लांट 30 एमएलडी अपोजिट, कांशीराम गरीब आवास योजना, नियर हारा स्टेट, गोरखपुर के विरूद्ध रु0 4,20,000/- (रू0 चार लाख बीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित र दी जाये ?

क्रमशः

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

उक्त कारण बताओ नोटिस का उत्तर/स्पष्टीकरण पत्र प्राप्ति के विलम्बतम 15 दिन में प्रेषित करना सुनिश्चित करें। कारण बताओ नोटिस का उत्तर/स्पष्टीकरण न दिये जाने अथवा संतोषजनक उत्तर प्राप्त न होने पर उक्त कारण बताओ नोटिस की पुष्टि कर दी जायेगी जिसका उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत
भवदीय,

(डा0 बी0बी0 अवस्थी)
मुख्य पर्यावरण अधिकारी, वृत्त–6

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. मुख्य पर्यावरण अधिकारी, केन्द्रीय प्रयोगशाला, लखनऊ।
3. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को इस निर्देश के साथ प्रेषित कि एसटीपी का विलम्बत 15 दिन में निरीक्षण कर आख्या एवं संस्तुति प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–6

o/c BPM

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

ef. No. UPPCB/2019/ZM-6/3228 /लाल/कम्पनी/वाराणसी/19 Dated 12/12/19

वा में,
श्री विवेक सिंह,
80 एमएलडी एसटीपी कैम्पस,
दीनापुर, वाराणसी।

षयः–मैसर्स सीवेज ट्रीटमेन्ट प्लांट 80 एमएलडी दीनापुर, वाराणसी के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

ज्ञेदय,

कृपया क्षेत्रीय अधिकारी वाराणसी द्वारा ई–मेल दिनांक–07.12.2019 के माध्यम से मैसर्स सीवेज ट्रीटमेन्ट प्लांट) एमएलडी दीनापुर, वाराणसी के संबंध में पर्यावरणीय क्षतिपूर्ति अधिरोपित करने के संबंध में आख्या प्रेषित किया है। वरण निम्नवत् हैः–

मैसर्स सीवेज ट्रीटमेन्ट प्लांट 80 एमएलडी दीनापुर, वाराणसी का निरीक्षण बोर्ड के क्षेत्रीय कार्यालय द्वारा नांक–28.11.2019 को किया गया। उक्त सीवेज ट्रीटमेन्ट प्लांट की क्षमता 80 एमएलडी है। उक्त प्लांट की स्थापना 995 में की गयी थी। एस0टी0पी0 की स्थापना बोर्ड से बिना अनापत्ति प्रमाण पत्र किये की गयी है। एसटीपी नवरी, 1995 से वर्तमान तक बिना सहमति प्राप्त किये बिना संचालित किया जा रहा है। शुद्धिकृत उत्प्रवाह में ोरिनेसन का कार्य नहीं किया जा रहा है। पर्यावरणीय क्षतिपूर्ति का आंकलन निम्नानुसार किया जाता है :–

पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने सम्बन्धी केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र 0–बी–31011/बी0एम0डब्लू/2019/डब्लू0एम0डी0आई0/16314 दिनांक 08.02.2019 द्वारा पर्यावरणीय क्षतिपूर्ति का ंकलन करने हेतु मार्गदर्शिका जारी की गयी है।

केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति आंकलन हेतु दिनांक–08.02.2019 को मार्गदर्शिका जारी ी गयी है। अतः एसटीपी का उल्लंघनकारी दिवस दिनांक–08.02.2019 से दिनांक–28.11.2019 तक कुल दिनो की ख्या 294 दिन है।

एसटीपी एक सीवेज ट्रीटमेन्ट प्लांट है जो रेड कैटेगरी के अन्तर्गत आच्छादित है। एसटीपी वृहद श्रेणी का है। तः पर्यावरणीय क्षतिपूर्ति के आंकलन हेतु पी.आई–80, एन–294, आर–250, एस–1.5 तथा एल.एफ–1.0 लिया जाये।

Hence E.C. =PIxNxRxSxLF

PI = Pollution Index of industrial sector (red)	=	80
N = Number of days of violation took place	=	294
R = A factor in rupees of penalty	=	250
S = Factor for scale of operation	=	1.5
LF = Location Factor	=	1.0
E.C./Penalty =80x294x250x1.5x1.0	= Rs 8,82,000 /-	

उपरोक्त को दृष्टिगत रखते हुए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 3ए के अन्तर्गत सक्षम अधिकारी की अनुमति से मैसर्स सीवेज ट्रीटमेन्ट प्लांट 80 एमएलडी दीनापुर, वाराणसी के विरूद्ध म्न आशय का कारण बताओ नोटिस जारी किया जाता हैः–

1. यह कि क्यों न मैसर्स सीवेज ट्रीटमेन्ट प्लांट 80 एमएलडी दीनापुर, वाराणसी के विरूद्ध रू0 8,82,000 /- (रू0 आठ लाख बयासी हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये ?

क्रमशः

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

उक्त कारण बताओ नोटिस का उत्तर/स्पष्टीकरण पत्र प्राप्ति के विलम्बतम 15 दिन में प्रेषित करना सुनिश्चित करें। कारण बताओ नोटिस का उत्तर/स्पष्टीकरण न दिये जाने अथवा संतोषजनक उत्तर प्राप्त न होने पर उक्त कारण बताओ नोटिस की पुष्टि कर दी जायेगी जिसका उत्तरदायित्व आपका स्वंय का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत
भवदीय,

(डा0 बी0बी0 अवस्थी)
मुख्य पर्यावरण अधिकारी, वृत्त–6

तेलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. मुख्य पर्यावरण अधिकारी, केन्द्रीय प्रयोगशाला, लखनऊ।
3. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वाराणसी को इस निर्देश के साथ प्रेषित कि एसटीपी का विलम्बत 15 दिन में निरीक्षण कर आख्या एवं संस्तुति प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–6

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

ef. No. UPPCB/2019/8A-6/330/जल/वाराणसी/19 Dated 8/12/19

वा में,

परियोजना प्रबंधक,
उ0प्र0 जल निगम,
8 एमएलडी एसटीपी,
भगवानपुर, वाराणसी।

षयः—मैसर्स 8 एमएलडी एसटीपी, भगवानपुर, वाराणसी के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में।

होदय,

कृपया क्षेत्रीय अधिकारी वाराणसी द्वारा ई–मेल दिनांक–07.12.2019 के माध्यम से मैसर्स 8 एमएलडी एसटीपी गवानपुर, वाराणसी के संबंध में पर्यावरणीय क्षतिपूर्ति अधिरोपित करने के संबंध में आख्या प्रेषित किया है। विवरण म्नवत् हैः–

मैसर्स सीवेज ट्रीटमेन्ट प्लांट 8 एमएलडी भगवानपुर, वाराणसी का निरीक्षण बोर्ड के क्षेत्रीय कार्यालय द्वारा नांक–23.10.2019 को किया गया। उक्त सीवेज ट्रीटमेन्ट प्लांट की क्षमता 80 एमएलडी है।

उक्त सीवेज ट्रीटमेन्ट प्लांट की क्षमता 8 एमएलडी है। उक्त प्लांट की स्थापना वर्ष 1995 में की गयी थी। सटीपी वर्ष, 1995 से वर्तमान तक बिना सहमति प्राप्त किये बिना संचालित किया जा रहा है। बोर्ड के क्षेत्रीय कार्यालय ारणसी द्वारा एसटीपी का निरीक्षण दिनांक–23.10.2019 को किया गया। शुद्धिकृत उत्प्रवाह में बीओडी की मात्रा 32%4 ग्रा0/लीटर तथा टीएसएस की मात्रा 110 मिग्रा0/लीटर पायी गयी। शुद्धिकृत उत्प्रवाह में क्लोरिनेसन का कार्य नहीं किया जा रहा है। पर्यावरणीय क्षति पूर्ति का आंकलन निम्नानुसार किया जाता है :–

पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने सम्बन्धी केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र 0–बी–31011/बी0एम0डब्लू/2019/डब्लू0एम0डी0आई0/16314 दिनांक 08.02.2019 द्वारा पर्यावरणीय क्षतिपूर्ति का ांकलन करने हेतु मार्गदर्शिका जारी की गयी है।

केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति आंकलन हेतु दिनांक–08.02.2019 को मार्गदर्शिका जारी ी गयी है। अतः एसटीपी का उल्लंघनकारी दिवस दिनांक–08.02.2019 से दिनांक–23.10.2019 तक कुल दिनो की ख्या 294 दिन है।

एसटीपी एक सीवेज ट्रीटमेन्ट प्लांट है जो रेड कैटेगरी के अन्तर्गत आच्छादित है। एसटीपी वृहद श्रेणी का है। तः पर्यावरणीय क्षतिपूर्ति के आंकलन हेतु पी.आई–80, एन–258, आर–250, एस–1.5 तथा एल.एफ–1.0 लिया जाये।

Hence E.C. =PIxNxRxSxLF

PI = Pollution Index of industrial sector (red)	=	80
N = Number of days of violation took place	=	258
R = A factor in rupees of penalty	=	250
S = Factor for scale of operation	=	1.5
LF = Location Factor	=	1.0
E.C./Penalty =80x258x250x1.5x1.0	= Rs 7,74,000 /-	

उपरोक्त को दृष्टिगत रखते हुए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 3ए के अन्तर्गत सक्षम अधिकारी की अनुमति से मैसर्स 8 एमएलडी एसटीपी भगवानपुर, वाराणसी के विरूद्ध निम्न आशय ा कारण बताओ नोटिस जारी किया जाता हैः–

1. यह कि क्यों न मैसर्स 8 एमएलडी एसटीपी, भगवानपुर, वाराणसी के विरूद्ध रू0 7,74,000 /- (रू0 सात लाख चौहत्तर हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये ?

क्रमशः

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

उक्त कारण बताओ नोटिस का उत्तर/स्पष्टीकरण पत्र प्राप्ति के विलम्बतम 15 दिन में प्रेषित करना सुनिश्चित करें। कारण बताओ नोटिस का उत्तर/स्पष्टीकरण न दिये जाने अथवा संतोषजनक उत्तर प्राप्त न होने पर उक्त कारण बताओ नोटिस की पुष्टि कर दी जायेगी जिसका उत्तरदायित्व आपका स्वंय का होगा।

संक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत
भवदीय,

(डा0 बी0बी0 अवस्थी)
मुख्य पर्यावरण अधिकारी, वृत्त–6

तिलिपि :–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1. सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. मुख्य पर्यावरण अधिकारी, केन्द्रीय प्रयोगशाला, लखनऊ।
3. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वाराणसी को इस निर्देश के साथ प्रेषित कि एसटीपी का विलम्बत 15 दिन में निरीक्षण कर आख्या एवं संस्तुति प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–6

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या -H 44703/सी-4/ सा-II/655/S.T.P./19 दिनांक :-
Ref No- Date :- 08.12.19

सेवा में,

महाप्रबन्धक,
यमुना प्रदूषण नियंत्रण इकाई,
उ0प्र0 जल निगम,
आगरा।

विषय :- 40.0 एम0एल0डी0 क्षमता के सीवेज ट्रीटमेंट प्लांट, सदरवन, बिचपुरी, आगरा से शुद्धिकरण के उपरान्त बहिस्राव का निस्तारण निर्धारित मानकों के अनुरूप न किये जाने के दृष्टिगत पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक 40.0 एम0एल0डी0 क्षमता के सीवेज ट्रीटमेंट प्लांट, सदरवन, बिचपुरी, आगरा का निरीक्षण क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा के प्राधिकृत अधिकारियों द्वारा समय-समय किया गया तथा एस0टी0पी0 के आउटलेट से जल नमूना एकत्र कर क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा की प्रयोगशाला में विश्लेषित कराया गया।

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा के पत्रांक- 2071/ओ0जी0-640/2019 दिनांक- 06.12.2019 के अनुसार एस0टी0पी0 का समुचित संचालन व रखरखाव न किये जाने के कारण केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्रांक- F No.- B-31011/BMW/()/2019WMD-1 दिनांक- 08.02.2019 द्वारा पर्यावरणीय क्षतिपूर्ति (Environmental Compensation) अधिरोपित किये जाने हेतु Methodology के आधार पर दिनांक- 26.04.2018 से दिनांक- 27.05.2018 (32 दिवस हेतु), दिनांक- 04.10.2019 से दिनांक- 14.10.2019 (11 दिवस हेतु) एवं दिनांक- 30.10.2019 से दिनांक- 04.11.2019 (06 दिवस हेतु) तक अर्थात् कुल- 49 उल्लंघन दिवस की अवधि हेतु 37,500/- रूपये प्रति उल्लंघन की दर से रूपये- 18,37,500/- (अठारह लाख सैंतीस हजार पॉच सौ रूपये) मात्र की पर्यावरणीय क्षतिपूर्ति आंकलित की गयी है।

उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोंपरान्त् यमुना प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, आगरा के विरूद्ध निम्नानुसार नोटिस जारी किया जाता है :-

1. यह कि क्यो न यमुना प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, आगरा के विरूद्ध कुल 49 उल्लंघन दिवस की अवधि हेतु पर्यावरणीय क्षतिपूर्ति रूपयें- 18,37,500/- (अठारह लाख सैंतीस हजार पॉच सौ रूपये) अधिरोपित कर दी जाए।

टी.सी 12 वीं, विभूति खण्ड,
गोमती नगर, लखनऊ-226010
ई-मेल-info@uppcb.com
वेबसाइट-www.uppcb.com

TC. 12 Vibhuti Khand,
Gomti Nagar, Lucknow-226010
e-mail: info@uppcb.com
Web Site: www.uppcb.com

उपरोक्त के सम्बन्ध में स्पष्टीकरण पत्र प्राप्ति के 15 दिन के अन्दर मुख्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार कुल 49 उल्लंघन दिवस की अवधि हेतु पर्यावरणीय क्षतिपूर्ति रूपये– 18,37,500/– (अठारह लाख सैंतीस हजार पॉच सौ रूपये) अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व यमुना प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, आगरा एवं उसके उत्तरदायी अधिकारियों का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत

भवदीय,

मुख्य पर्यावरण अधिकारी, वृत्त–4

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, आगरा।
2. विधि अधिकारी (प्रथम), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा को इस निर्देश के साथ कि इस पत्र की प्राप्ति सुनिश्चित कराते हुए प्राप्ति रसीद एवं 15 दिन के उपरान्त अद्यतन निरीक्षण कर आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–4

28/12/19

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या / Ref No- 7454704/सी-4/ सा0-II/654/STP/19 दिनांक :- / Date :- 08-12-19

सेवा में,

महाप्रबन्धक,
यमुना प्रदूषण नियंत्रण इकाई,
उ0प्र0 जल निगम,
आगरा।

विषय :- 78.0 एम0एल0डी0 क्षमता के सीवेज ट्रीटमेंट प्लांट, धांधूपुरा, आगरा से शुद्धिकरण के उपरान्त बहिस्राव का निस्तारण निर्धारित मानकों के अनुरूप न किये जाने के दृष्टिगत पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक 78.0 एम0एल0डी0 क्षमता के सीवेज ट्रीटमेंट प्लांट, धांधूपुरा, आगरा का निरीक्षण क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा के प्राधिकृत अधिकारियों द्वारा समय–समय किया गया तथा एस0टी0पी0 के आउटलेट से जल नमूना एकत्र कर क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा की प्रयोगशाला में विश्लेषित कराया गया।

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा के पत्रांक– 2071/ओ0जी0–640/2019 दिनांक– 06.12.2019 के अनुसार एस0टी0पी0 का समुचित संचालन व रखरखाव न किये जाने के कारण केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्रांक– F No.- B-31011/BMW/()/2019WMD-1 दिनांक– 08.02.2019 द्वारा पर्यावरणीय क्षतिपूर्ति (Environmental Compensation) अधिरोपित किये जाने हेतु Methodology के आधार पर दिनांक– 06.08.2019 से दिनांक– 12.08.2019 (07 दिवस हेतु) एवं दिनांक– 26.11.2019 से दिनांक– 30.11.2019 (05 दिवस हेतु) तक अर्थात् कुल– 12 उल्लंघन दिवस की अवधि हेतु 37,500/– रूपये प्रति उल्लंघन की दर से रूपये– 4,50,000/– (चार लाख पचास हजार रूपये) मात्र की पर्यावरणीय क्षतिपूर्ति आंकलित की गयी है।

उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोंपरान्त् यमुना प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, आगरा के विरूद्ध निम्नानुसार नोटिस जारी किया जाता है :–

यह कि क्यो न यमुना प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, आगरा के विरूद्ध कुल 12 उल्लंघन दिवस की अवधि हेतु पर्यावरणीय क्षतिपूर्ति रूपयें– 4,50,000/– (चार लाख पचास हजार रूपये) अधिरोपित कर दी जाए।

टी.सी 12 वीं, विभूति खण्ड,
गोमती नगर, लखनऊ–226010
ई–मेल–info@uppcb.com
वेबसाइट–www.uppcb.com

TC. 12 Vibhuti Khand,
Gomti Nagar, Lucknow-226010
e-mail: info@uppcb.com
Web Site: www.uppcb.com

उपरोक्त के सम्बन्ध में स्पष्टीकरण पत्र प्राप्ति के 15 दिन के अन्दर मुख्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार कुल 12 उल्लंघन दिवस की अवधि हेतु पर्यावरणीय क्षतिपूर्ति रूपये– 4,50,000/– (चार लाख पचास हजार रूपये) अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व यमुना प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, आगरा एवं उसके उत्तरदायी अधिकारियों का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत

भवदीय,

मुख्य पर्यावरण अधिकारी, वृत्त–4

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, आगरा।
2. विधि अधिकारी (प्रथम), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा को इस निर्देश के साथ कि इस पत्र की प्राप्ति सुनिश्चित कराते हुए प्राप्ति रसीद एवं 15 दिन के उपरान्त अद्यतन निरीक्षण कर आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–4

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या Ref No- H 454705 /सी-4/ सी0-II/6538/STP/19 दिनांक :- Date :- 08-12-19

सेवा में,

महाप्रबन्धक,
यमुना प्रदूषण नियंत्रण इकाई,
उ0प्र0 जल निगम,
आगरा।

विषय :- 14.0 एम0एल0डी0 क्षमता के सीवेज ट्रीटमेंट प्लांट, जगनपुर, आगरा से शुद्धिकरण के उपरान्त बहिस्राव का निस्तारण निर्धारित मानकों के अनुरूप न किये जाने के दृष्टिगत पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक 14.0 एम0एल0डी0 क्षमता के सीवेज ट्रीटमेंट प्लांट, जगनपुर, आगरा का निरीक्षण क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा के प्राधिकृत अधिकारियों द्वारा समय-समय किया गया तथा एस0टी0पी0 के आउटलेट से जल नमूना एकत्र कर क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा की प्रयोगशाला में विश्लेषित कराया गया।

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा के पत्रांक- 2071/ओ0जी0-640/2019 दिनांक- 06.12.2019 के अनुसार एस0टी0पी0 का समुचित संचालन व रखरखाव न किये जाने के कारण केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्रांक- F No.- B-31011/BMW/()/2019WMD-1 दिनांक- 08.02.2019 द्वारा पर्यावरणीय क्षतिपूर्ति (Environmental Compensation) अधिरोपित किये जाने हेतु Methodology के आधार पर दिनांक- 25.06.2018 से दिनांक- 24.08.2018 (61 दिवस हेतु), दिनांक- 23.07.2019 से दिनांक- 29.07.2019 (07 दिवस हेतु) एवं दिनांक- 30.10.2019 से दिनांक- 04.11.2019 (06 दिवस हेतु) तक अर्थात् कुल- 74 उल्लंघन दिवस की अवधि हेतु 37,500/- रूपये प्रति उल्लंघन की दर से रूपये- 27,75,000/- (सत्ताईस लाख पचहत्तर हजार रूपये) मात्र की पर्यावरणीय क्षतिपूर्ति आंकलित की गयी है।

उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोंपरान्त् यमुना प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, आगरा के विरूद्ध निम्नानुसार नोटिस जारी किया जाता है :-

1. यह कि क्यो न यमुना प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, आगरा के विरूद्ध कुल 74 उल्लंघन दिवस की अवधि हेतु पर्यावरणीय क्षतिपूर्ति रूपयें- 27,75,000/- (सत्ताईस लाख पचहत्तर हजार रूपये) अधिरोपित कर दी जाए।

.....2

टी.सी 12 वीं, विभूति खण्ड,
गोमती नगर, लखनऊ-226010
ई-मेल-info@uppcb.com
वेबसाइट-www.uppcb.com

TC. 12 Vibhuti Khand,
Gomti Nagar, Lucknow-226010
e-mail: info@uppcb.com
Web Site: www.uppcb.com

उपरोक्त के सम्बन्ध में स्पष्टीकरण पत्र प्राप्ति के 15 दिन के अन्दर मुख्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार कुल 74 उल्लंघन दिवस की अवधि हेतु पर्यावरणीय क्षतिपूर्ति रूपये– 27,75,000/– (सत्ताईस लाख पचहत्तर हजार रूपये) अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व यमुना प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, आगरा एवं उसके उत्तरदायी अधिकारियों का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत

भवदीय,

मुख्य पर्यावरण अधिकारी, वृत्त–4

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, आगरा।
2. विधि अधिकारी (प्रथम), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा को इस निर्देश के साथ कि इस पत्र की प्राप्ति सुनिश्चित कराते हुए प्राप्ति रसीद एवं 15 दिन के उपरान्त अद्यतन निरीक्षण कर आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–4

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या – M44706 /सी–4/ NR-II/656/STP/19 दिनांक :–
Ref No- Date :- 08.12.19

सेवा में,

महाप्रबन्धक,
यमुना प्रदूषण नियंत्रण इकाई,
उ0प्र0 जल निगम,
आगरा।

विषय :– 24.0 एम0एल0डी0 क्षमता के सीवेज ट्रीटमेंट प्लांट, धांधूपुरा, आगरा से शुद्धिकरण के उपरान्त बहिस्राव का निस्तारण निर्धारित मानकों के अनुरूप न किये जाने के दृष्टिगत पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक 24.0 एम0एल0डी0 क्षमता के सीवेज ट्रीटमेंट प्लांट, धांधूपुरा, आगरा का निरीक्षण क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा के प्राधिकृत अधिकारियों द्वारा समय–समय किया गया तथा एस0टी0पी0 के आउटलेट से जल नमूना एकत्र कर क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा की प्रयोगशाला में विश्लेषित कराया गया।

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा के पत्रांक– 2071/ओ0जी0–640/2019 दिनांक– 06.12.2019 के अनुसार एस0टी0पी0 का समुचित संचालन व रखरखाव न किये जाने के कारण केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्रांक– F No.- B-31011/BMW/()/2019WMD-1 दिनांक– 08.02.2019 द्वारा पर्यावरणीय क्षतिपूर्ति (Environmental Compensation) अधिरोपित किये जाने हेतु Methodology के आधार पर दिनांक– 30.10.2019 से दिनांक– 04.11.2019 (06 दिवस हेतु) तक अर्थात् कुल– 06 उल्लंघन दिवस की अवधि हेतु 37,500/– रूपये प्रति उल्लंघन की दर से रूपये– 2,25,000/– (दो लाख पच्चीस हजार रूपये) मात्र की पर्यावरणीय क्षतिपूर्ति आंकलित की गयी है।

उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोंपरान्त् यमुना प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, आगरा के विरूद्ध निम्नानुसार नोटिस जारी किया जाता है :–

1. यह कि क्यो न यमुना प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, आगरा के विरूद्ध कुल 06 उल्लंघन दिवस की अवधि हेतु पर्यावरणीय क्षतिपूर्ति रूपयें– 2,25,000/– (दो लाख पच्चीस हजार रूपये) अधिरोपित कर दी जाए।

.....2

टी.सी 12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ–226010
ई–मेल–info@uppcb.com
वेबसाइट–www.uppcb.com

TC. 12 Vibhuti Khand,
Gomti Nagar, Lucknow-226010
e-mail: info@uppcb.com
Web Site: www.uppcb.com

उपरोक्त के सम्बन्ध में स्पष्टीकरण पत्र प्राप्ति के 15 दिन के अन्दर मुख्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार कुल 06 उल्लंघन दिवस की अवधि हेतु पर्यावरणीय क्षतिपूर्ति रूपये– 2,25,000/– (दो लाख पच्चीस हजार रूपये) अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व यमुना प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, आगरा एवं उसके उत्तरदायी अधिकारियों का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत

भवदीय,

मुख्य पर्यावरण अधिकारी, वृत्त–4

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, आगरा।
2. विधि अधिकारी (प्रथम), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, आगरा को इस निर्देश के साथ कि इस पत्र की प्राप्ति सुनिश्चित कराते हुए प्राप्ति रसीद एवं 15 दिन के उपरान्त अद्यतन निरीक्षण कर आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–4

पत्रांक संख्या– 17445693 /सी–5/ल/जल-248/19 दिनांक 07.12.19
पंजीकृत

सेवा में,

महाप्रबन्धक
गोमती प्रदूषण नियंत्रण इकाई,
रीवर बैंक कालोनी रोड, उ0प्र0 जल निगम,
लखनऊ।

विषयः **345 एम.एल.डी. क्षमता के सीवेज शोधन संयंत्र, भरवारा, मल्हौर, लखनऊ से शुद्धिकरण के उपरान्त निस्तारित किये जा रहे बहिस्राव निर्धारित मानको के अनुरूप निस्तारित न किये जाने के दृष्टिगत पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बंध में।**

महोदय,

उपरोक्त विषयक वर्णित 345 एम.एल.डी. के सीवेज ट्रीटमेण्ट प्लाण्ट, भरवारा, मल्हौर, लखनऊ का निरीक्षण क्षेत्रीय कार्यालय, लखनऊ के प्राधिकृत अधिकारियों द्वारा दिनांक 29.04.2019, दिनांक 14.05.2019, दिनांक 20.05.2019 दिनांक 27.05.2019, दिनांक 03.06.2019, दिनांक 10.06.2019 एवं दिनांक 22.07.2019, दिनांक 29.07.2019, दिनांक 05.08.2019, दिनांक 13.08.2019 एवं दिनांक 02.09.2019, दिनांक 17.09.2019, दिनांक 17.10.2019 तथा दिनांक 08.11.2019 को किया गया तथा एस.टी.पी. के आउटलेट से जल का नमूना एकत्र कर विश्लेषित कराया गया।

पूर्व में राज्य बोर्ड द्वारा इकाई के विरूद्ध दिनांक 29.04.2019 तक की अवधि हेतु पर्यावरणीय क्षतिपूर्ति का निर्धारण किया गया जा चुका है। क्षेत्रीय कार्यालय लखनऊ द्वारा तत्समय दिनांक 29/04/2019 को बी0ओ0डी0–46 मिग्रा0/ली0, दिनांक 14/05/2019 को बी0ओ0डी0–42 मिग्रा0/ली0, दिनांक 20/05/2019 को बी0ओ0डी0–38 मिग्रा0/ली0, दिनांक 27/05/2019 को बी0ओ0डी0–46 मिग्रा0/ली0, दिनांक 03/06/2019 को बी0ओ0डी0–46 मिग्रा0/ली0, दिनांक 10/06/2019 को बी0ओ0डी0–40 मिग्रा0/ली0 एवं दिनांक 22/07/2019 को बी0ओ0डी0–46 मिग्रा0/ली0, दिनांक 29/07/2019 को बी0ओ0डी0–40 मिग्रा0/ली0, दिनांक 05/08/2019 को बी0ओ0डी0–36 मिग्रा0/ली0, दिनांक 13/08/2019 को बी0ओ0डी0–38 मिग्रा0/ली0 एवं दिनांक 02/09/2019 को बी0ओ0डी0–34 मिग्रा0/ली0, दिनांक 17/09/2019 को बी0ओ0डी0–32 मिग्रा0/ली0, दिनांक 17/10/2019 को बी0ओ0डी0–40 मिग्रा0/ली0 तथा दिनांक 08/11/2019 को बी0ओ0डी0–36 मिग्रा0/ली0 को एस0टी0पी0 के आउटलेट से निस्तारित हो रहे जल नमूनों के प्रचालक रसायनिक विश्लेषणो उपरान्त प्राप्त हुआ है। उक्त निर्दिष्ट दिवसो में एस0टी0पी0 के अन्तिम निस्तारण बिन्दु से निस्तारित हो रहे जल नमूनों की विश्लेषण आख्या में प्राप्त प्रचालक निर्धारित मानक बी0ओ0डी0–30 मिग्रा0/ली0 से अधिक पायी गयी, जिससे स्पष्ट है कि उपरोक्त निर्दिष्ट दिनांकों में एस0टी0पी0 आउटलेट से निर्धारित मानकों के अनुरूप बहिस्राव निस्तारित नहीं होता पाया गया है।

उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा इकाई के विरूद्ध दिनांक 29/04/2019 तक की अवधि हेतु पर्यावरण क्षतिपूर्ति का निर्धारण किया गया जा चुका है। अतः इकाई पर दिनांक 30/04/2019 से दिनांक 14/06/2019 (कुल 46 दिन), दिनांक 22/07/2019 से दिनांक 18/08/2019 (कुल 28 दिन), एवं दिनांक 02/09/2019 से दिनांक 08/09/2019(कुल 07 दिन), दिनांक 17/09/2019 से दिनांक 23/09/2019(कुल 07 दिन), दिनांक 17/10/2019 से दिनांक 22/10/2019(कुल 06 दिन) तथा दिनांक 08/11/2019 (01 दिन) तक की अवधि...

.....2

टी.सी.–12 वी., विभूति खण्ड,
गोमती नगर, लखनऊ–226010
ई–मेल–info@uppcb.com
वेब साइट -www.uppcb.com

TC-12-V, Vibhuti Khand
Gomti Nagar, Lucknow-226010
e-mail: info@uppcb.com
Web site www.uppcb.com

अर्थात कुल 95 दिन की अवधि हेतु पर्यावरणीय क्षतिपूर्ति का निर्धारण हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड के द्वारा तैयार की गयी कार्यप्रणाली दिनांक 08.02.2019 के अनुसार रूपये 37,500/– प्रतिदिन की दर से कुल 95 दिनों हेतु पर्यावरणीय क्षतिपूर्ति रू0 35,62,500/– (रूपय पैतिस लाख बासठ हजार पॉच सौ मात्र) ऑकलित की गयी है।

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा अपने पत्र संख्या–2231/सह–1582 ए/2019 दिनांक 07.12.2019 द्वारा उपरोक्तानुसार महाप्रबन्धक, गोमती प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, लखनऊ के विरूद्ध रू0 35,62,500/– (रूपय पैतिस लाख बासठ हजार पॉच सौ मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति की गयी है।

उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त गोमती प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, लखनऊ के विरूद्ध निम्नानुसार नोटिस जारी किया जाता है:–

1. यह कि क्यों न गोमती प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, लखनऊ के विरूद्ध दिनांक 30/04/2019 से दिनांक 14/06/2019 (कुल 46 दिन), दिनांक 22/07/2019 से दिनांक 18/08/2019 (कुल 28 दिन), एवं दिनांक 02/09/2019 से दिनांक 08/09/2019(कुल 07 दिन), दिनांक 17/09/2019 से दिनांक 23/09/2019(कुल 07 दिन), दिनांक 17/10/2019 से दिनांक 22/10/2019(कुल 06 दिन) तथा दिनांक 08/11/2019 (01 दिन) तक की अवधि अर्थात कुल 95 दिन की अवधि हेतु पर्यावरणीय क्षतिपूर्ति रू0 35,62,500/– (रूपय पैतिस लाख बासठ हजार पॉच सौ मात्र) अधिरोपित कर दी जाए।

उपरोक्त के संबंध में स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर मुख्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार कुल 95 उल्लंघन दिनों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति रू0 35,62,500/– (रूपय पैतिस लाख बासठ हजार पॉच सौ मात्र) अधिरोपित कर दी जायेगी जिसका सम्पूर्ण उत्तरदायित्व गोमती प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, लखनऊ एवं उसके उत्तरदायी अधिकारियों का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत

भवदीय,

मुख्य पर्यावरण अधिकारी,वृत्त–5

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड को सूचनार्थ प्रेषित।
2. जिलाधिकारी, लखनऊ को सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस निर्देश के साथ कि इस पत्र की प्राप्ति सुनिश्चित कराते हुए प्राप्ति की रसीद एवं 15 दिन के उपरान्त अद्यतन स्थिति की रिपोर्ट ससमय बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,वृत्त–5

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक संख्या– H44694 /सी–5/इका०-11/19 दिनांक 07.12.19
पंजीकृत

सेवा में,

महाप्रबन्धक
गोमती प्रदूषण नियंत्रण इकाई,
रीवर बैंक कालोनी रोड, उ0प्र0 जल निगम,
लखनऊ।

विषयः 56 एम0एल0डी0 क्षमता के सीवेज शोधन संयंत्र, दौलतगंज, लखनऊ से शुद्धिकरण के उपरान्त निस्तारित किये जा रहे बहिस्राव निर्धारित मानको के अनुरूप निस्तारित न किये जाने के दृष्टिगत पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बंध में।

महोदय,

उपरोक्त विषयक वर्णित 56 एम0एल0डी0 क्षमता के सीवेज शोधन संयंत्र, दौलतगंज, लखनऊ का निरीक्षण क्षेत्रीय कार्यालय, लखनऊ के प्राधिकृत अधिकारियों द्वारा दिनांक 29.04.2019, दिनांक 14.05.2019, दिनांक 20.05.2019 दिनांक 27.05.2019, दिनांक 03.06.2019, दिनांक 10.06.2019, दिनांक 15.06.2019, दिनांक 17.06.2019 एवं दिनांक 15.07.2019, दिनांक 22.07.2019, दिनांक 29.07.2019, दिनांक 05.08.2019, दिनांक 13.08.2019 एवं दिनांक 17.09.2019, दिनांक 17.10.2019 तथा दिनांक 08.11.2019 को किया गया तथा एस.टी.पी. के आउटलेट से जल का नमूना एकत्र कर विश्लेषित कराया गया।

पूर्व में राज्य बोर्ड द्वारा इकाई के विरूद्ध दिनांक 29.04.2019 तक की अवधि हेतु पर्यावरणीय क्षतिपूर्ति का निर्धारण किया गया जा चुका है। क्षेत्रीय कार्यालय लखनऊ द्वारा तत्समय दिनांक 29/04/2019 को बी0ओ0डी0–40 मिग्रा0/ली0, दिनांक 14/05/2019 को बी0ओ0डी0–36 मिग्रा0/ली0 , दिनांक 20/05/2019 को बी0ओ0डी0–42 मिग्रा0/ली0, दिनांक 27/05/2019 को बी0ओ0डी0–58 मिग्रा0/ली0, दिनांक 03/06/2019 को बी0ओ0डी0–36 मिग्रा0/ली0, दिनांक 10/06/2019 को बी0ओ0डी0–48 मिग्रा0/ली0 एवं दिनांक 15/06/2019 को बी0ओ0डी0–36.30 मिग्रा0/ली0, दिनांक 17/06/2019 को बी0ओ0डी0–31 मिग्रा0/ली0, दिनांक 15/07/2019 को बी0ओ0डी0–32.70 मिग्रा0/ली0, दिनांक 22/07/2019 को बी0ओ0डी0–56 मिग्रा0/ली0 एवं दिनांक 29/07/2019 को बी0ओ0डी0–62 मिग्रा0/ली0, दिनांक 05/08/2019 को बी0ओ0डी0–40 मिग्रा0/ली0, दिनांक 13/08/2019 को बी0ओ0डी0–46 मिग्रा0/ली0 तथा दिनांक 17/09/2019 को बी0ओ0डी0–34 मिग्रा0/ली0, दिनांक 17/10/2019 को बी0ओ0डी0–36 मिग्रा0/ली0, दिनांक 08/11/2019 को बी0ओ0डी0–42 मिग्रा0/ली0 को एस0टी0पी0 के आउटलेट से निस्तारित हो रहे जल नमूनों के प्रचालक रसायनिक विश्लेषणो उपरान्त प्राप्त हुआ है। उक्त निर्दिष्ट दिवसो में एस0टी0पी0 के अन्तिम निस्तारण बिन्दु से निस्तारित हो रहे जल नमूनों की विश्लेषण आख्या में प्राप्त प्रचालक राज्य बोर्ड द्वारा निर्धारित मानक बी0ओ0डी0–30 मिग्रा0/ली0 से अधिक पायी गयी, जिससे स्पष्ट है कि उपरोक्त निर्दिष्ट दिनांकों में एस0टी0पी0 आउटलेट सें निर्धारित मानको के अनुरूप बहिस्राव निस्तारित नहीं होता पाया गया है।

उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा इकाई के विरूद्ध दिनांक 29/04/2019 तक की अवधि हेतु पर्यावरण क्षतिपूर्ति का निर्धारण किया गया जा चुका है। अतः इकाई पर दिनांक 30/04/2019 से दिनांक 23/06/2019 (कुल डिफाल्ट दिन–55), दिनांक 15/07/2019 से दिनांक 18/08/2019(कुल डिफाल्ट दिन–35) एवं दिनांक 17/09/2019 से दिनांक 24/09/2019 (कुल डिफाल्ट दिन–08), दिनांक 17/10/2019 से दिनांक 08.11.2019

.....2

टी.सी.–12 वी., विभूति खण्ड,
गोमती नगर, लखनऊ–226010
ई–मेल–info@uppcb.com
वेब साइट -www.uppcb.com

TC-12-V, Vibhuti Khand
Gomti Nagar, Lucknow-226010
e-mail: info@uppcb.com
Web site www.uppcb.com

(कुल डिफाल्ट दिन–23), तक की अवधि अर्थात कुल 121 दिन की अवधि हेतु पर्यावरणीय क्षतिपूर्ति का निर्धारण हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड के द्वारा तैयार की गयी कार्यप्रणाली दिनाक 08.02.2019 के अनुसार रूपये 37,500/– प्रतिदिन की दर से कुल 121 दिनों हेतु पर्यावरणीय क्षतिपूर्ति रू0 45,37,500/– (रूपय पैतालिस लाख सैतिस हजार पॉच सौ मात्र) ऑकलित की गयी है।

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा अपने पत्र संख्या–2232/जी.एफ.–132/2019 दिनांक 07.12.2019 द्वारा उपरोक्तानुसार महाप्रबन्धक, गोमती प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, लखनऊ के विरूद्ध रू0 45,37,500/– (रूपय पैतालिस लाख सैतिस हजार पॉच सौ मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस निर्गत किये जाने की संस्तुति की गयी है।

उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोपरान्त गोमती प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, लखनऊ के विरूद्ध निम्नानुसार नोटिस जारी किया जाता है:–

1. यह कि क्यों न गोमती प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, लखनऊ के विरूद्ध दिनांक 30/04/2019 से दिनांक 23/06/2019 (कुल डिफाल्ट दिन–55), दिनांक 15/07/2019 से दिनांक 18/08/2019(कुल डिफाल्ट दिन–35) एवं दिनांक 17/09/2019 से दिनांक 24/09/2019 (कुल डिफाल्ट दिन–08), दिनांक 17/10/2019 से दिनांक 08/11/2019 (कुल डिफाल्ट दिन–23), तक की अवधि अर्थात कुल 121 दिन की अवधि हेतु पर्यावरणीय क्षतिपूर्ति रू0 45,37,500/– (रूपय पैतालिस लाख सैतिस हजार पॉच सौ मात्र) अधिरोपित कर दी जाए।

उपरोक्त के संबंध में स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर मुख्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार कुल 121 उल्लंघन दिनों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति रू0 45,37,500/– (रूपय पैतालिस लाख सैतिस हजार पॉच सौ मात्र) अधिरोपित कर दी जायेगी जिसका सम्पूर्ण उत्तरदायित्व गोमती प्रदूषण नियंत्रण इकाई, उ0प्र0 जल निगम, लखनऊ एवं उसके उत्तरदायी अधिकारियों का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत

भवदीय,

मुख्य पर्यावरण अधिकारी,वृत्त–5

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड को सूचनार्थ प्रेषित।
2. जिलाधिकारी, लखनऊ को सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस निर्देश के साथ कि इस पत्र की प्राप्ति सुनिश्चित कराते हुए प्राप्ति की रसीद एवं 15 दिन के उपरान्त अद्यतन स्थिति की रिपोर्ट ससमय बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी,वृत्त–5

Annexure– 6

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या – 14544-07 दिनांक :–
Ref No- /सी–4/जल–13/19 Date :- 08-12-19

सेवा में,

मैसर्स मथुरा औद्योगिक क्षेत्र "ए"
प्रदूषण निवारण कम्पनी लिमिटेड (सी0ई0टी0पी0),
औद्योगिक क्षेत्र, साइट–ए,
जनपद– मथुरा।

विषय :– <u>सी0ई0टी0पी0, मथुरा से शुद्धिकरण के उपरान्त बहिस्राव का निस्तारण निर्धारित मानकों के अनुरूप न किये जाने के दृष्टिगत पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।</u>

महोदय,

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मथुरा से प्राप्त आख्या दिनांक– 07.12.2019 के अनुसार औद्योगिक क्षेत्र, यू0पी0सी0डा0, साइट–ए, मथुरा पर पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु संस्तुति प्रेषित की गयी है। सी0ई0टी0 का संचालन मैसर्स मथुरा औद्योगिक क्षेत्र "ए" प्रदूषण निवारण कम्पनी लिमिटेड द्वारा किया जाता है। क्षेत्रीय कार्यालय, मथुरा से प्राप्त आख्या द्वारा अवगत कराया गया कि सी0ई0टी0पी0 जिसकी वास्तविक क्षमता– 6.5 एम0एल0डी0 है, के सापेक्ष 3.21 एम0एल0डी0 पर कार्यरत् है, यह स्थिति मैम्बर इकाईयों के बन्द होने के कारण हुई है। क्षेत्रीय कार्यालय, मथुरा द्वारा दिनांक– 14.05.2019 से दिनांक– 03.12.2019 तक जल नमूनों की विश्लेषण आख्या बोर्ड मानकों के अनुरूप नही पायी गयी। प्रश्नगत अवधि में कुल 201 दिवसों की अवधि हेतु 20,000/– रूपये प्रति उल्लंघन की दर से रूपये– 40,20,000/– (चालीस लाख बीस हजार रूपये) मात्र की पर्यावरणीय क्षतिपूर्ति की गणना की गयी।

उपरोक्त वर्णित तथ्यों के दृष्टिगत सक्षम अधिकारी के अनुमोदनोंपरान्त् मैसर्स मथुरा औद्योगिक क्षेत्र "ए" प्रदूषण निवारण कम्पनी लिमिटेड (सी0ई0टी0पी0), औद्योगिक क्षेत्र, साइट–ए, मथुरा के विरूद्ध निम्नानुसार नोटिस जारी किया जाता है :–

1. यह कि क्यो न मैसर्स मथुरा औद्योगिक क्षेत्र "ए" प्रदूषण निवारण कम्पनी लिमिटेड (सी0ई0टी0पी0), औद्योगिक क्षेत्र, साइट–ए, मथुरा के विरूद्ध कुल 201 उल्लंघन दिवस की अवधि हेतु पर्यावरणीय क्षतिपूर्ति रूपयें– 40,20,000/– (चालीस लाख बीस हजार रूपये) अधिरोपित कर दी जाए।

.....2

टी.सी 12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ–226010
ई–मेल–info@uppcb.com
वेबसाइट–www.uppcb.com

TC. 12 Vibhuti Khand,
Gomti Nagar, Lucknow-226010
e-mail: info@uppcb.com
Web Site: www.uppcb.com

उपरोक्त के सम्बन्ध में स्पष्टीकरण पत्र प्राप्ति के 15 दिन के अन्दर मुख्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को प्रेषित करें, अन्यथा की स्थिति में उपरोक्तानुसार कुल 201 उल्लंघन दिवस की अवधि हेतु पर्यावरणीय क्षतिपूर्ति रूपये– 40,20,000/– (चालीस लाख बीस हजार रूपये) अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व मैसर्स मथुरा औद्योगिक क्षेत्र "ए" प्रदूषण निवारण कम्पनी लिमिटेड (सी0ई0टी0पी0), औद्योगिक क्षेत्र, साइट–ए, मथुरा का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत

भवदीय,

मुख्य पर्यावरण अधिकारी, वृत्त–4

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, मथुरा
2. विधि अधिकारी (प्रथम), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मथुरा को इस निर्देश के साथ कि इस पत्र की प्राप्ति सुनिश्चित कराते हुए प्राप्ति रसीद एवं 15 दिन के उपरान्त अद्यतन निरीक्षण कर आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–4

Annexure-7

Uttar Pradesh Pollution Control Board
T.C.-12V, Vibhuti Khand, Gomti Nagar,
Lucknow

No. H48273 /C-1/ NGT-83/2020 Date : 27-2-2020

Office Memorandum

Whereas, in compliance of order passed by Hon'ble National Green Tribunal dated 23.08.2019 in OA no. 1038/2018 News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels" a mechanism has been issued by Ministry of Environment, Forest and Climate Change, Government of India vide O.M. No. 22-23/2018/-IA.III(Pt) Dated 31-10-2019 for Environmental Management of Critically and Severely polluted areas. The mechanism has also been circulated by Central Pollution Control Board vide letter no. CPCB/IPC-VII/CEPI/NGT/2019 dated 25-10-2019. It is mentioned in the mechanism that SPCBs/PCCs may prescribe condition suggested in the mechanism to those projects/activities of Red/Orange categories located in CPAs/SPAs which are not covered under EIA Notification 2006. Hon'ble National Green Tribunal considered the matter related to remedial action for control of pollution in identified 100 polluted industrial clusters in whole of India and has passed order dated 14-11-2019. The operative portion of the order regarding implementation of Mechanism is given below:

" ..... MOEF&CC vide letter dated 24/10/2019 asked CPCB to share the mechanism with the State /UT Govts. and SPCB PCCS for implementation. Accordingly, CPCB vide letter dated 25/10/2019 communicated the mechanism to the concerned State /UT Govts. and SPCB/ PCCs for necessary action. MoEF&CC also asked CPCB that report regarding CEPI and EPI assessment study may be put up to Ministry for further deliberation, which has been done...

...7. Mechanism circulated by the CPCB by letter dated 24.10.2019 proposes environmental management of CPAs and SPAs and the mitigation measures proposed. .....

...11.... The CPCB may also revise its mechanism for expansion and new activities by red and orange category of industries in critically/ severely polluted areas consistent with the spirit of the earlier orders of this Tribunal and principles of environmental law to bring down the pollution load and ensure that activities do not further add to such load... "

Whereas, CPCB has shared the CEPI Score data sheet and list of Industrial Areas/Clusters of each PIAs of State of Uttar Pradesh namely Mathura, Kanpur, Moradabad, Varanasi-Mirzapur, Bulandshahar-Khurza, Firozabad, Gajraula, Agra, Ghaziabad, Noida, Meerut, Aligarh, Sigrauli (UP & MP).

In compliance of order passed by Hon'ble National Green Tribunal and in accordance to the mechanism issued by Ministry of Environment, Government of India a Committee comprising representative of CPCB and UPPCB was constituted by Member Secretary, U.P. Pollution Control Board vide O.M. no. H46656/C-1/NGT-83/2020 dated 22-01-2020 regarding recommendation for laying down stringent norms for new proposed units in Critically and Severely polluted areas in the State of Uttar Pradesh. It was also decided by the Committee to take suggestions from IIT Kanpur also.

Now therefore, on the basis of final recommendations of above mentioned Committee and in exercise of the power conferred under sub section (1) of section 17 of the Water (Prevention and Control of Pollution) Act, 1974, (Act No. 6 of 1974), under sub section (1) of section 17 of the Air (Prevention and Control of Pollution) Act, 1981, (Act No. 14 of 1981), read with under sub rule (2) of rule 3 of Environment (Protection) Rules, 1986, Uttar Pradesh Pollution Control Board hereby lay down following standards for stack emission, effluent discharge and mitigation measures to control Air, Water & Land pollution for new proposed/expansion in Red and Orange category industries in above mentioned Critically and Severely polluted areas in the State of Uttar Pradesh:-

A. <u>Mitigation measures to control air pollution in all new and expansion activities listed in Red and Orange category located in CPA/SPAs :</u>

1. Emission standards for Boiler:-

S.No.	Steam generation capacity (ton/hour)	Revised emission Standard Particulate Matter (mg/Nm^3)	Air Pollution Control System
1	Less than 2	600	Multi-cyclone/Ventury Scrubber
2	2 to less than 10	400	Multi-cyclone/Ventury Scrubber
3	10 to less than 15	300	ESP/bag filter
4	15 and above	100	ESP/bag filter: increase number of fields in ESP

However a liberty shall be there to introduce/switch on to cleaner fuel such as CNG/PNG/LPG/ Bio-gas.

2. All new and expansion activities shall achieve 20% reduction in source emission for specific criteria pollutants by introducing suitable pollution control interventions/technologies. However a liberty shall be there to introduce/switch on to cleaner fuel such as CNG/PNG/LPG/ Bio-gas. The Emission standards for Boiler shall be as mentioned at serial no.-1

3. Online Continuous Emission Monitoring System (OCEMS) shall be installed in all large/medium red category industries (air polluting) and connected to SPCB and CPCB server.
4. Effective fugitive emission control measures, shall be imposed in the process, transportation, packing etc.
5. Transportation of materials by rail/conveyor belt, wherever feasible.
6. Use of pet coke/furnace oil are prohibited & use of Low Sulphur Heavy Stock (LSHS) shall be avoided.
7. Best Available Technology shall be used; for example, usage of Electric Arc Furnace/Submerged Arc Furnace/Induction Furnace in place of Cupola furnace. However gas based Cupola Furnace shall be allowed. Usage of Supercritical technology in place of sub-critical technology.
8. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible.
9. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry, etc.

B. **Mitigation measures to control water pollution:**

1. Effluent and Sewage Treatment plant of adequate capacity shall be installed & the treated effluent shall comply with the prescribed standards for specific criteria pollutants under the provisions of Environment (Protection) Act, 1986.Treated Effluent standards for Chemical Oxygen Demand (COD), Bio-chemical Oxygen demand (BOD) and Total Suspended Solids (TSS) shall be as given below:-

   - COD ≤ 150 mg/l
   - BOD ≤ 20 mg/l.
   - TSS≤ 50 mg/l.
   - In case of site / sector specific requirement UPPCB shall reserve the right to prescribe standards for specific parameters.

2. Industries such as Leather Tanneries, Textiles, Dye & Dye intermediates, Paper industry, Electroplating, Pharmaceuticals, Slaughter House, Meat Processing, Chemical manufacturing and all Red and Orange category units in CPA/SPAs shall ensure adoption of suitable cleaner technologies for production and effluent treatment so as to optimally reduce water consumption, waste water generation and achieve stringent norms with an ultimate aim to achieve Zero Liquid Discharge. Time Target Action Plan for achieving Zero Liquid Discharge shall be submitted by project proponents.
3. All new molasses based distilleries including yeast manufacturing units/increase in production in existing molasses based distilleries including yeast manufacturing units shall achieve zero liquid discharge (ZLD by;
   I. Concentrating and incinerating the spent wash. Raw / Bio-methanated spent wash to be concentrated by MEE (minimum 45-60 % solids) and incinerated in boiler.
   II. Concentrating and utilising the spent wash in bio-composting with press mud shall not be allowed.

4. In case of units attached to CETP, they shall treat the effluent as per norms in Environment (Protection) Rules, 1986 or as prescribed by UPPCB.
5. All new/expansion projects of Common Effluent Treatment Plants in CPA/SPAs shall ensure recycling of treated effluent for use in the member units. The CETP alongwith its member units shall ensure adoption of suitable cleaner technologies for production and effluent treatment so as to optimally reduce water consumption, waste water generation and achieve stringent normswith an ultimate aim to achieve Zero Liquid Discharge. Time Target Action Plan for achieving Zero Liquid Discharge shall be submitted by project proponents.
6. Continuous monitoring of effluent quality/quantity in large and medium water Polluting Red Category Industries shall be ensured.
7. A detailed water harvesting plan may be submitted by the project proponent.
8. In case, domestic waste water generation is more than 10 KLD, the industry shall install STP and treat the domestic waste water as per norms mentioned at point-1 above.
9. Monitoring of groundwater quality shall be ensured in pre- and post-monsoon season in and around the industry / facility premises by laboratory approved by MoEF&CC Govt of India / NABL.
10. Valid permission/ NOC of CGWA shall be required to abstract ground water prior to issuance of CTO.

C. **Mitigation measures to control Land pollution:**

1. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible.
2. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry etc.
3. Disposal of hazardous waste through authorized recyclers/TSDF/incinerators only.
4. The hazardous waste generated should be preferably utilized in co-processing, wherever feasible.
5. Dumping/disposal of waste (fly ash, slag, red mud, etc.) shall be allowed only at designated locations approved by UPPCB.
6. Environmentally sound management of Electronic Waste, Plastic Waste, Solid Waste, Biomedical Waste, Construction & Demolition Waste shall be ensured so that there is no adverse impact on environment.
7. More stringent conditions/norms shall be made applicable for management of hazardous waste on case to case basis

Scanned with CamScanner

D. Other Conditions (Additional)

1. Monitoring of compliance of EC conditions shall be submitted with third party audit every year.
2. The percentage of the Corporate Environment Responsibility (CER) shall be at least 1.5 times the slabs given in the OM no. 22-65/2017-IA.III dated 01.05.2018 for SPA and 2 times for CPA in case of Environmental Clearance.

E. Mechanism Developed by CPCB

The mechanism developed by Central Pollution Control Board regarding stringent norms for new proposed/expansion in units in Critically and Severely polluted areas in the State of Uttar Pradesh in compliance of order passed by Hon'ble National Green Tribunal dated 14.11.2019 in OA no. 1038/2018 shall be applicable on projects in CPA/SPAs.

Note: The above standards and mitigation measures shall come into force on the date of the issuance of the Office Memorandum.

Member Secretary

Copy :- for information and necessary action please.

1. Secretary, Environment, Forest & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road,New Delhi,110003.
2. Principal Secretary, Environment, Forest & Climate Change, Govt. of U.P. , Lucknow.
3. Principal Secretary, Infrastructure and Industrial Development, Govt. of U.P., Lucknow.
4. Member Secretary, Central Pollution Control Board, Delhi, Parivesh Bhawan, East Arjun Nagar, Delhi.
5. PS to Chairman, U.P. Pollution Control Board, Lucknow.
6. Managing Director, U. P. State Industrial Development Authority, Kanpur.
7. District Magistrate, Mathura, Kanpur, Moradabad, Varanasi, Mirzapur, Bulandshahar, Firozabad, Amroha, Agra, Ghaziabad, G.B. Nagar, Meerut, Aligarh and Sonebhadra.
8. Director, Environment, Government of Uttar Pradesh, Lucknow.
9. Member Secretary, State Level Environment Impact Assessment Authority, Lucknow.
10. Regional Director, Zonal Office, Central Pollution Control Board, Lucknow.
11. All Chief Environmental Officer/Regional Officer/ U.P. Pollution Control Board.
12. Law Officer-1, U.P. Pollution Control Borad, Lucknow.
13. Webmaster, U. P. Pollution Control Borad, Lucknow.
14. Guard File.

Member Secretary

CEO

Annexure - 8

Uttar Pradesh Pollution Control Board

T.C.-12V, Vibhuti Khand, Gomti Nagar, Lucknow

No. S-31438/C-2/Sa-78 Vol.-II/2019 **Date : 02/11/2019**

Office Order

Lucknow, the November, 2019

Whereas, a draft for PETP Outlet & Inlet Quality Standards for 36 MLD CETP, Jajmau, Kanpur was published bearing no. H42291/C-2/Sa-78/CETP/2019, dated 03.10.2019, inviting objections and suggestions from all persons likely to be affected thereby within a period of 15 days from the date on which copies of draft were made available to the public.

And whereas, copies of the draft were made available to the public on dated 04.10.2019.

And whereas, all objections and suggestions received from all persons and stakeholders in response to the draft have been duly considered by U.P. Pollution Control Board.

Now therefore, in compliance of notification no.-S.O. 4(E) dated 01-01-2016 of Ministry of Environment, Forest and Climate Change, Government of India regarding Inlet Quality Standards for Common Effluent Treatment Plant (CETP) and in exercise of the powers conferred under clause (M) of sub-section (1) of section 17 of the Water (Prevention and Control of Pollution) Act, 1974, (Act No. 6 of 1974), U.P. Pollution Control Board hereby prescribes Tannery units PETP Outlet & Inlet Quality Standards for Common Effluent Treatment Plant (36 MLD CETP), Jajmau, Kanpur as below:

General Parameters	Upto 06 months from the date of notification		After 06 months of notification date	
	PETP outlet & at Tannery Channel before mixing with domestic sewage	CETP inlet (after mixing of tannery effluent with domestic sewage in ratio of 1:3)	PETP outlet & at Tannery Channel before mixing with domestic sewage	CETP inlet (after mixing of tannery effluent with domestic sewage in ratio of 1:3)
	Standards	Standards	Standards	Standards
pH	6.5-9.0	6.5-9.0	6.5-9.0	6.5-9.0
Total Suspended Solids	800	600	600	600
Total Chromium	15	5	10	4

All values are mg/lt. except pH, Colour and Temperature.

Note-

1- The above prescribed standards shall come into force on the date of the Office Order.
2- These standards are applicable irrespective of the mode of disposal.
3- It will be the responsibility of all individual tannery units to improve/augment their PETP as to ensure that the concentration of Total Cr. does not exceed 10 mg/L at the outlet of PETP after a period of six months from date of publication of this Order.
4- It is the responsibility of CETP member tannery units to adopt cleaner/green technology to reduce the total dissolved solid at source.

By Order,
Member Secretary

Annexure – 9

Uttar Pradesh Pollution Control Board

T.C.-12V, Vibhuti Khand, Gomti Nagar, Lucknow

No.G.21449/C-2/Sa-78 Vol-II/2019 Date : 02/11/2019

Office Order

Lucknow, the November, 2019

Whereas, a draft for PETP Outlet & Inlet Quality Standards for Tannery CETP, Banthar, Unnao was published bearing no. H42290/C-2/Sa-78/CETP/2019, dated 03.10.2019, inviting objections and suggestions from all persons likely to be affected thereby within a period of 15 days from the date on which copies of draft were made available to the public.

And whereas, copies of the draft were made available to the public on dated 04.10.2019.

And whereas, all objections and suggestions received from all persons and stakeholders in response to the draft have been duly considered by U.P. Pollution Control Board.

Now therefore, in compliance of notification no.-S.O. 4(E) dated 01-01-2016 of Ministry of Environment, Forest and Climate Change, Government of India regarding Inlet Quality Standards for Common Effluent Treatment Plant (CETP) and in exercise of the powers conferred under clause (M) of sub-section (1) of section 17 of the Water (Prevention and Control of Pollution) Act, 1974, (Act No. 6 of 1974), U.P. Pollution Control Board hereby prescribes Tannery units PETP Outlet & Inlet Quality Standards for Common Effluent Treatment Plant (CETP), LTP Banthar, Unnao as below:

General Parameters	Upto 06 months from the date of notification		After 06 months of notification date	
	PETP outlet	CETP inlet	PETP outlet	CETP inlet
	Standards	Standards	Standards	Standards
pH	6.5-9.0	6.5-9.0	6.5-9.0	6.5-9.0
Total Suspended Solids	600	600	600	600
Total Chromium	15	15	10	10

All values are mg/lt. except pH, Colour and Temperature.

Note-

1- The above prescribed standards shall come into force on the date of the Office Order.
2- These standards are applicable irrespective of the mode of disposal.
3- It shall be the collective responsibility of all the member units of Common Effluent Treatment Plant to achieve the prescribed inlet standards of the CETP.
4- It will be the responsibility of all individual tannery units to improve/augment their PETP as to ensure that the concentration of Total Cr. does not exceed 10 mg/L at the outlet of PETP after a period of six months from date of publication of this Order.
5- It is the responsibility of CETP member tannery units to adopt cleaner/green technology to reduce the total dissolved solid at source.

By Order,
Member Secretary

Annexure-10

Uttar Pradesh Pollution Control Board

T.C.-12V, Vibhuti Khand, Gomti Nagar, Lucknow

No. G-31439/C-2/Sa-78 Vol II/2019 Date : 02/11/2019

Office Order

Lucknow, the November, 2019

Whereas, a draft for PETP Outlet & Inlet Quality Standards for Tannery CETP, Site-2, Unnao was published bearing no. H42292/C-2/Sa-78/CETP/2019, dated 03.10.2019, inviting objections and suggestions from all persons likely to be affected thereby within a period of 15 days from the date on which copies of draft were made available to the public.

And whereas, copies of the draft were made available to the public on dated 04.10.2019.

And whereas, all objections and suggestions received from all persons and stakeholders in response to the draft have been duly considered by U.P. Pollution Control Board.

Now therefore, in compliance of notification no.-S.O. 4(E) dated 01-01-2016 of Ministry of Environment, Forest and Climate Change, Government of India regarding Inlet Quality Standards for Common Effluent Treatment Plant (CETP) and in exercise of the powers conferred under clause (M) of sub-section (1) of section 17 of the Water (Prevention and Control of Pollution) Act, 1974, (Act No. 6 of 1974), U.P. Pollution Control Board hereby prescribes Tannery units PETP Outlet & Inlet Quality Standards for Common Effluent Treatment Plant (CETP), LTP , Site-2, Unnao as below:

General Parameters	Upto 06 months from the date of notification		After 06 months of notification date	
	PETP outlet Standards	CETP inlet Standards	PETP outlet Standards	CETP inlet Standards
pH	6.5-9.0	6.5-9.0	6.5-9.0	6.5-9.0
Total Suspended Solids	600	600	600	600
Total Chromium	15	15	10	10

All values are mg/lt. except pH, Colour and Temperature.

Note-

1- The above prescribed standards shall come into force on the date of the Office Order.
2- These standards are applicable irrespective of the mode of disposal.
3- It shall be the collective responsibility of all the member units of Common Effluent Treatment Plant to achieve the prescribed inlet standards of the CETP.
4- It will be the responsibility of all individual tannery units to improve/augment their PETP as to ensure that the concentration of Total Cr. does not exceed 10 mg/L at the outlet of PETP after a period of six months from date of publication of this Order.
5- It is the responsibility of CETP member tannery units to adopt cleaner/green technology to reduce the total dissolved solid at source.

By Order,
Member Secretary

Annexure- 11

Uttar Pradesh Pollution Control Board
T.C.-12V, Vibhuti Khand, Gomti Nagar, Lucknow

No. 128977 /C-7/Tex-Ute/102/2018 Date : 07-12-18

Office Order

Lucknow, the 07 December, 2018

Whereas, a draft for Inlet Quality Standards for Textile CETP was published bearing no. Textile/102/18-Inlet CETP, dated 23-03-2018, inviting objections and suggestions from all persons likely to be affected thereby within a period of one month from the date on which copies of draft were made available to the public.

And whereas, copies of the draft were made available to the public on dated 23-03-2018.

And whereas, all objections and suggestions received from all persons and stakeholders in response to the draft have been duly considered by U.P. Pollution Control Board.

Now therefore, in compliance of notification no.-S.O. 4(E) dated 01-01-2016 of Ministry of Environment, Forest and Climate Change, Government of India regarding Inlet Quality Standards for Common Effluent Treatment Plant (CETP) and in exercise of the powers conferred under clause (M) of sub-section (1) of section 17 of the Water (Prevention and Control of Pollution) Act, 1974, (Act No. 6 of 1974), U.P. Pollution Control Board hereby prescribes Inlet Quality Standards for Common Effluent Treatment Plant for Textile Sector in the State of Uttar Pradesh as below:

	Inlet Effluent Quality Standards for CETP				
	Apparel Park, Tronica City,Phase-1 & 2, Ghaziabad	Bhadohi Industrial Development Authority, Bhadohi, Varanasi	UPSIDC Textile Complex, Rooma, Kanpur	Industrial Area, Site-A, Mathura	CETP, Pilkhuwa, Hapur
1	2	3	4	5	6
General Parameters					
pH	4.5-9.0	5.5-11.5	6.0-9.0	5.0-9.0	5.5-9.0
Colour, P.C.U (Platinum Cobalts Units)	350-400	350-400	350-400	350-400	350-400
Temperature ^{0}C	20-35	20-35	20-35	20-35	20-35
Oil & Grease	25	30	30	30	25
Total Suspended Solids	300	300	400	300	350
Biological Oxygen Demand (B.O.D.)	600	350	400	350	600
Chemical Oxygen Demand (C.O.D)	900	700	900	900	900
Fixed Disolved Solids	As per notification no. S.O4(E) dated 01-01-2016 of MoEF & CC.				
Ammonical Nitrogen (As N)	50	50	50	50	50
Sodium Absorption Ratio (SAR)	26	26	26	26	26
Specific Parameters					
Total Chromium (as Cr)	2	2	2	2	2
Sulphide (as S)	2	2	2	2	2
Phenolic Compounds (as C_6H_5OH)	5	5	5	5	5

All values are in milligram/litre except pH, Colour (PCU) and SAR.

Note- 1- The above prescribed standards shall come into force with effect from date of publication.

2- These standards are applicable irrespective of the mode of disposal.

3- It shall be the collective responsibility of all the member units of Common Effluent Treatment Plant to achieve the prescribed inlet standards.

By Order,
Member Secretary

Annexure -12

Uttar Pradesh Pollution Control Board
T.C.-12V, Vibhuti Khand, Gomti Nagar,
Lucknow

No. 146886 /C-1/Gen-42/2020 Date: 28-1-2020

Office Memorandum

Whereas, as draft Office Memorandum No. G-29940/08/draft notification/2019 Dated 15-04-2019 regarding standards for achieving Zero Liquid Discharge in Distilleries (Yeast manufacturing units included) in the State of Uttar Pradesh was published, inviting objections and suggestions from all persons likely to be affected thereby within a period of one month from the date on which copies of draft were made available to the public.

And whereas, all objections and suggestions received from all persons and stakeholders in response to the draft have been duly considered by U.P. Pollution Control Board.

Now therefore, in exercise of the power conferred under clause (m) of sub section (1) of section 17 of the Water (Prevention and Control of Pollution) Act, 1974, (Act No. 6 of 1974), and under sub rule (2) of rule 3 of Environment (Protection) Rules, 1986, Uttar Pradesh Pollution Control Board hereby prescribes standards for achieving Zero Liquid Discharge for Distillery sector as below:-

All new molasses based Distilleries including yeast manufacturing units/increase in production in existing molasses based distilleries including yeast manufacturing units shall achieve zero liquid discharge (ZLD) by;.

I. Concentrating and incinerating the spent wash, Raw / Bio-methanated spent wash to be concentrated by Multi Effect Evaporator (MEE) (minimum 45-60 % solids) and incinerated in boiler.

II. Concentrating and utilising the spent wash in Bio-composting with press mud shall not be allowed.

Note: The above prescribed standards shall come into force on the date of the issuance of the Office Memorandum.

Member Secretary

Copy :- for information and necessary action please.

1. Excise Commissioner, Uttar Pradesh, Prayagraj.
2. Under Secretary, Environment, Forest & Climate Change, Govt. of U.P. , Lucknow.
3. Member Secretary, Central Pollution Control Board, Delhi.
4. All Chief Environmental Officer/Regional Officer, U.P. Pollution Control Board.
5. Webmaster, U. P. Pollution Control Borad, Lucknow.

Member Secretary

O.A. No. 200/2014 M.C. Mehta v/s Union of India

Discharge in River Ganga upto April 2020

Annexure-13

Bhimgauda Barrage Haridwar		
Month	Minimum E-flow (Discharge in Cumec)	Actual E-flow (Discharge in Cumec)
11/2018	36	352
12/2018		272
01/2019		333
02/2019		405
03/2019		438
04/2019		738
05/2019		732
06/2019	57	845
07/2019		956
08/2019		2538
09/2019		1184
10/2019	36	714
11/2019		344
12/2019		368
01/2020		476
02/2020		359
03/2020		642
04/2020		363
Bijnor Barrage		
11/2018	24	308
12/2018		192
01/2019		280
02/2019		294
03/2019		303
04/2019		410
05/2019		351
06/2019	48	433
07/2019		644
08/2019		1999
09/2019		1018

10/2019	24	629
11/2019		249
12/2019		266
01/2020		329
02/2020		255
03/2020		382
04/2020		271
	Narora Barrage	
11/2018	24	250
12/2018		102
01/2019		166
02/2019		132
03/2019		43
04/2019		175
05/2019		92
06/2019	48	139
07/2019		285
08/2019		1994
09/2019		968
10/2019	24	927
11/2019		224
12/2019		312
01/2020		243
02/2020		286
03/2020		410
04/2020		211
	Kanpur Barrage	
11/2018	24	649
12/2018		226
01/2019		205
02/2019		214
03/2019		189
04/2019		231
05/2019		171

06/2019	48	143
07/2019		528
08/2019		3703
09/2019		1987
10/2019	24	1090
11/2019		427
12/2019		380
01/2020		290
02/2020		243
03/2020		408
04/2020		313

IDENTIFICATION AND NOTIFICATION OF FLOOD PLAIN ZONE

1. For phase-1, identification of flood plain zone report has already been submitted to Honb'l NGT.
2. Notification for identification of flood plain zone based on above report is under process.
3. Due to Covid-19 epidemic, the works related to demarcation and fixing of boundary pillars of the flood plain zone will be rescheduled after the lockdown.
4. Budget provision has been made in financial year 2020-21 for permanent demarcation of flood plain zone by stonepillers at the ground physically.
5. 18 drains directly falling in River Ganga from Haridwar to Unnao segment-B have been cleaned already and E-flow is maintained accordingly.
6. For phase-2, identification of flood plain zone by Central Water Commission is under process.

पु.ख.वन /MS/GI/2020 [illegible]

संलग्नक Annexure - 14

सी.के.मिश्रा
C.K.Mishra

भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
SECRETARY
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

सत्यमेव जयते

12/03/2020
(राकेश कुमार तिवारी)
मुख्य सचिव
उत्तर प्रदेश शासन

1/2/20

D.O.No. J-22012/19/2018-CS(W) **Dated: 21st February, 2020**

पत्र

Dear R.K.,

I am pleased to inform you that the Rasmar Convention on Wetlands has designated 10 new wetlands from India as Ramsar sites of International importance. This is in addition to earlier 27 sites from India bringing the total number of Ramsar sites in India now at 37 (list enclosed).

Nawabganj, Saman, Samaspur, Parvati Arga, Sarsai Nawar Jheel and Sandi from your State also figure in this list for which this Ministry would like to congratulate you. This effectively means that this site is part of an international network of wetlands for which the conservation and wise use of wetlands and their resources contribute to sustainable development.

A copy of certificates of their designation issued by the Ramsar Secretariat are also attached. We hope that under your stewardship, the conservation measures of this site will be given top priority. Details of declaration of new Ramsar sites is already available on Ramsar website: *https://www.ramsar.org/* OR *https://rsis.ramsar.org.*

I wish you all success in your efforts in conserving these sites.

Best wishes,

Yours sincerely,

Encl: as above

[C.K. Mishra]

16-03-2020

Shri R. K. Tiwari
Chief Secretary
Government of Uttar Pradesh
1st Floor, Room No. 110 ,
Lal Bahadur Shastri Bhawan
Uttar Pradesh Secretariat,
Lucknow - 226 001
Email: csup@nic.in

वन-4

14/3/2020
(डॉ० दीपक कोहली)
उप सचिव,
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग
उ० प्र० शासन

इंदिरा पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110 003 फोन : (011) 24695262, 24695265, फैक्स (011) 24695270
INDIRA PARYAVARAN BHAWAN, JOR BAGH ROAD, NEW DELHI-110 003 Ph. (011) 24695262, 24695265, Fax (011) 24695270
E-mail : secy-mef@nic.in, Website : moef.gov.in

List of Ramsar Sites in India

S. No	Name of Ramsar site	State	Area in hectares	Date of designation	Coordinates
1.	Ashtamudi Wetland	Kerala	6,140	19/08/2002	08°57'N 076°34'E
2.	Beas Conservation Reserve	Punjab	6,429	26/09/2019	31°23'N 075°11'E
3.	Bhitarkanika Mangroves	Odisha	65,000	19/08/2002	20°39'N 086°54'E
4.	Bhoj Wetland	Madhya Pradesh	3,201	19/08/2002	23°13'N 077°19'E
5.	Chandertal Wetland	Himachal Pradesh	49	08/11/2005	32°28'N 077°36'E
6.	Chilika Lake	Odisha	116,500	01/10/1981	19°42'N 085°21'E
7.	Deepor Beel	Assam	4,000	19/08/2002	26°07'N 091°39'E
8.	East Calcutta Wetlands	West Bengal	12,500	19/08/2002	22°27'N 088°27'E
9.	Harike Lake	Punjab	4,100	23/03/1990	31°13'N 075°12'E
10.	Hokera Wetland	Jammu & Kashmir	1,375	08/11/2005	34°04'N 074°42'E
11.	Kanjli	Punjab	183	22/01/2002	31°25'N 075°22'E
12.	Keoladeo National Park (MR)	Rajasthan	2,873	01/10/1981	27°13'N 077°31'E
13.	Keshopur-Miani Community Reserve	Punjab	344	26/09/2019	32°05'N 075°23'E
14.	Kollleru Lake	Andhra Pradesh	90,100	19/08/2002	16°37'N 081°12'E
15.	Loktak Lake (MR)	Manipur	26,600	23/03/1990	24°25'N 093°49'E
16.	Nalsarovar	Gujarat	12,000	24/09/2012	22°46'N 072°02'E
17.	Nandur Madhameshwar	Maharashtra	1,437	21/06/2019	20°01'N 074°06'E
18.	Nangal Wildlife Sanctuary	Punjab	116	26/09/2019	31°23'N 076°22'E
19.	Nawabganj Bird Sanctuary	Uttar Pradesh	225	19/09/2019	26°36'N 080°39'E
20.	Parvati Arga Bird Sanctuary	Uttar Pradesh	722	02/12/2019	26°56'N 082°09'E
21.	Point Calimere Wildlife and Bird Sanctuary	Tamil Nadu	38,500	19/08/2002	10°19'N 079°37'E
22.	Pong Dam Lake	Himachal Pradesh	15,662	19/08/2002	32°01'N 076°04'E
23.	Renuka Wetland	Himachal Pradesh	20	08/11/2005	31°37'N 077°27'E
24.	Ropar	Punjab	1,365	22/01/2002	31°01'N 076°30'E
25.	Rudrasagar Lake	Tripura	240	08/11/2005	23°28'N 091°16'E
26.	Saman Bird Sanctuary	Uttar Pradesh	526	02/12/2019	27°00'N 079°10'E

27.	Samaspur Bird Sanctuary	Uttar Pradesh	799.	03/10/2019	25°59'N 081°23'E
28.	Sambhar Lake	Rajasthan	24,000	23/03/1990	27°00'N 075°00'E
29.	Sandi Bird Sanctuary	Uttar Pradesh	309	26/09/2019	27°18'N 079°58'E
30.	Sarsai Nawar Jheel	Uttar Pradesh	161	19/09/2019	26°58'N 079°15'E
31.	Sasthamkotta Lake	Kerala	373.	19/08/2002	09°01'N 076°37'E
32.	Sundarban Wetland	West Bengal	423,000	30/01/2019	21°46'N 088°42'E
33.	Surinsar-Mansar Lakes	Jammu & Kashmir	350	08/11/2005	32°45'N 075°12'E
34.	Tsomoriri	Jammu & Kashmir	12,000	19/08/2002	32°54'N 078°18'E
35.	Upper Ganga River	Uttar Pradesh	26,590	08/11/2005	28°33'N 078°12'E
36.	Vembanad-Kol Wetland	Kerala	151,250	19/08/2002	09°49'N 076°45'E
37.	Wular Lake	Jammu & Kashmir	18,900	23/03/1990	34°16'N 074°33'E
	Total Area			1,067,939 hectares	

MR: Montreux Record

Ramsar

CONVENTION ON WETLANDS
CONVENTION SUR LES ZONES HUMIDES
CONVENCIÓN SOBRE LOS HUMEDALES
(Ramsar, Iran, 1971)

-167-

This is to certify that

Saman Bird Sanctuary

has been designated as a

Wetland of International Importance

and has been included in the
List of Wetlands of International Importance
established by Article 2.1 of the Convention.
This is site No: 2413

Date of designation: 2 December 2019

Martha Rojas Urrego
Secretary General
Convention on Wetlands

Ramsar

CONVENTION ON WETLANDS
CONVENTION SUR LES ZONES HUMIDES
CONVENCIÓN SOBRE LOS HUMEDALES
(Ramsar, Iran, 1971)

-801-

This is to certify that

Nawabganj Bird Sanctuary

has been designated as a

Wetland of International Importance

and has been included in the
List of Wetlands of International Importance
established by Article 2.1 of the Convention.
This is site No: 2412

Date of designation: 19 September 2019

Martha Rojas Urrego
Secretary General
Convention on Wetlands

Ramsar

CONVENTION ON WETLANDS
CONVENTION SUR LES ZONES HUMIDES
CONVENCIÓN SOBRE LOS HUMEDALES
(Ramsar, Iran, 1971)

This is to certify that

Parvati Arga Bird Sanctuary

has been designated as a

Wetland of International Importance

and has been included in the
List of Wetlands of International Importance
established by Article 2.1 of the Convention.
This is site No: 2416

Date of designation: 2 December 2019

Martha Rojas Urrego
Secretary General
Convention on Wetlands

CONVENTION ON WETLANDS
CONVENTION SUR LES ZONES HUMIDES
CONVENCIÓN SOBRE LOS HUMEDALES
(Ramsar, Iran, 1971)

This is to certify that

Samaspur Bird Sanctuary

has been designated as a

Wetland of International Importance

and has been included in the
List of Wetlands of International Importance
established by Article 2.1 of the Convention.
This is site No: 2415

Date of designation: 3 October 2019

Martha Rojas Urrego
Secretary General
Convention on Wetlands

-110-

CONVENTION ON WETLANDS
CONVENTION SUR LES ZONES HUMIDES
CONVENCIÓN SOBRE LOS HUMEDALES
(Ramsar, Iran, 1971)

This is to certify that

Sandi Bird Sanctuary

has been designated as a

Wetland of International Importance

and has been included in the
List of Wetlands of International Importance
established by Article 2.1 of the Convention.
This is site No: 2409

Date of designation: 26 September 2019

Martha Rojas Urrego
Secretary General
Convention on Wetlands

CONVENTION ON WETLANDS
CONVENTION SUR LES ZONES HUMIDES
CONVENCION SOBRE LOS HUMEDALES
(Ramsar, Iran, 1971)

-12-

This is to certify that

Sarsai Nawar Jheel

has been designated as a

Wetland of International Importance

and has been included in the
List of Wetlands of International Importance
established by Article 2.1 of the Convention.
This is site No: 2411

Date of designation: *19 September 2019*

Martha Rojas Urrego
Secretary General
Convention on Wetlands

Annexure- 15

File No. T-E-16015/27/2018/-GKC-NMCG
National Mission for Clean Ganga
Department of Water Resource, River Development and Ganga Rejuvenation
Government of India

1st Floor,
Major Dhyan Chand National Stadium
India Gate, New Delhi – 110002

Dated: 16th October, 2019

To
Project Director,
State Mission for Clean Ganga-UP (SPMG-UP)
Plot NO-18, Sector-7, Gomti Nagar Extension,
Lucknow, - 226010

Sub: Administrative Approval and Expenditure Sanction for the project proposal Submitted by Uttar Pradesh State Wetlands Authority, Uttar Pradesh on "Conserving and Sustainably Managing Gangetic Floodplain Wetlands of Uttar Pradesh" approved under the *"Namami Ganga"* Programme at a cost of Rs. 415.785 lakh (Rs. Four hundred fifteen lakhs and seventy eight thousand five hundred only) for one year.

Sir,

I am directed to convey the grant of Administrative Approval and Expenditure Sanction (AA&ES) for the project proposal of "Conserving and Sustainably Managing Gangetic Floodplain Wetlands of Uttar Pradesh" under the *"Namami Ganga"* assisted National Ganga River Basin Project at a cost of Rs. 415.785 lakh (Rs. Four hundred fifteen lakhs and seventy eight thousand five hundred only) for systematic and comprehensive conservation and management of Gangetic floodplain wetlands of U.P within buffer of 5 and 10 km on each side from the main channel flood plain of river Ganga in the 27 Ganga River bank districts in the State of Uttar Pradesh with 100% funding under the central assistance with the following major project components:

2. State Mission for Clean Ganga-Uttar Pradesh (SMCG-UP) will be the implementing agency and Uttar Pradesh State Wetland Authority will be the Executing Agency of the project.

3. The summary of cost of the proposal is given in Annexure-I with 100% funding under the *"Namami Ganga"* assisted National Ganga Plan.

4. The project details are as following:

Project name	Components	Cost (Rs.)	Duration of the project
Conserving and Sustainably Managing Gangetic Floodplain Wetlands of Uttar Pradesh	• Wetland inventory and assessment. • Wetlands management planning. • Wetlands monitoring • Capacity development and outreach	415.785 lakh (Rs. Four hundred fifteen lakhs and seventy eight thousand five hundred only)	One year (as specified in para 8 of the sanction)

P EEO/AD UPSWA

Receiver 19/10

- The objective of the project proposal entitled "Conserving and Sustainably Managing Gangetic Floodplain Wetlands of Uttar Pradesh" is effective management of floodplain wetlands in River Ganga districts to ensure sustained provision of wide ranging ecosystem services naturally provided by these ecosystems and securing diverse habitats.

- The present proposal has been prepared by Uttar Pradesh State Wetlands Authority, Uttar Pradesh. The Uttar Pradesh State Wetlands Authority and APCCF of the State will be the executing agency for the implementation of the project under the Supervision of State Mission Director, SMCG-UP.

- The project is proposed to be implemented along the buffer area of 5 and 10 km on each side from the main channel of river Ganga in the 27 Ganga River bank districts in the State of Uttar Pradesh.

- Physical target:
  Number of Wetlands upto 5 Km. and 10 Km on each side along River Ganga in Uttar Pradesh

S.No.	District	05 Km.	10 Km.	Total
1	Aligarh	3	3	6
2	Allahabad	6	8	14
3	Amroha	4	4	8
4	Ballia	4	7	11
5	Bijnor	4	5	9
6	Budaun	4	3	7
7	Bulandshahar	4	2	6
8	Chandauli	2	3	5
9	Farrukhabad	5	6	11
10	Fatehpur	5	7	12
11	Ghazipur	6	7	13
12	Kasganj	5	4	9
13	Kannauj	2	3	5
14	Kanpur	6	5	11
15	Kashiram Nagar	2	5	7
16	Kaushambi	2	2	4
17	Meerut	1	2	3
18	Mirzapur	3	4	7
19	Muzaffarnagar	4	7	11
20	Panchsheel Nagar	1	1	2
21	Pratapgarh	4	4	8
22	Raebareli	8	12	20

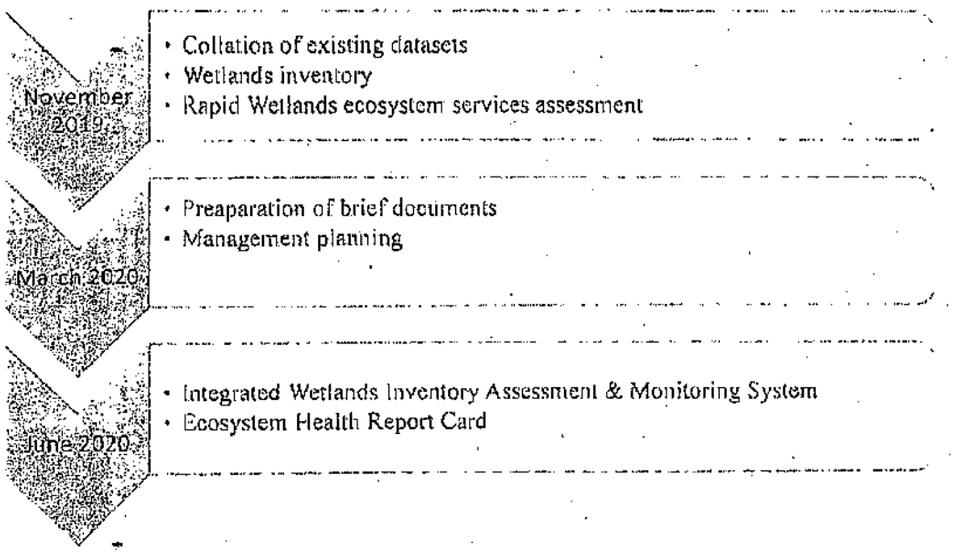
23	Sambhal	2	2	4
24	Sant Ravidas Nagar	2	3	5
25	Shahjahanpur	2	4	6
26	Unnao	6	8	14
27	Varanasi	4	4	8
	Total	101	125	226

- The overall outcome of this project with measurable indicator is as follows:

Outcomes	Indicators	Means of verification
1. An inventory of floodplain wetlands is established	• Wetlands maps at 1: 10,000 scale • Rapid Wetlands Ecosystem Services Assessment for wetlands and wetlands complexes	• Ground validation of maps • Ecosystem Services Assessment Synthesis Report
2. Wetlands prioritized for restoration based on their role in local water security and augmentation of river flows	• List of priority wetlands along with clear prioritization rationale	• Concurrence of prioritization rationale with the objectives of Ganga Vision • Agreement of State Wetlands Authorities on the priority list
3. Proposals for notification under Wetlands (Conservation and Management) Rules, 2017 is completed	• Brief documents are prepared and vetted by the State Government	• Brief documents along with GIS maps of wetlands boundary and zone of influence • Draft notifications
4. Stakeholder led management plans for all priority wetlands	• Wetlands restoration plan outlining: o Status and trends in wetlands o Drivers of degradation o Management goal and purpose o Components and action plan o Investment need o Implementation arrangements o Monitoring and evaluation plan	• Management plan quality in terms of comprehensiveness and alignment with Ganga Vision • Engagement of stakeholders in management planning process • Feasibility of implementation arrangements • Sufficiency of monitoring and evaluation arrangements • Convergence with developmental programming
5. Wetlands ecosystem health card for all priority wetlands based on baseline data for each wetland. This may assimilate the available information in EHC for Chilka, which has been developed and is being implemented.	• Wetland ecosystem health report card methods document • First ecosystem health cards published within the project duration	• Methods document • Wetlands ecosystem health cards

- Project will be implemented over a period of one year as specified in para 8 below and the funds will be suitably allocated to complete the project in a timely manner to implement the activities listed in Statement of Proposal.

Timeline



5. Third Party Appraisal (TPA) of the project has been done by Adviser, MoEF&CC and the observations of the TPA have been incorporated in the project proposal. The observations of TPA and their compliance are listed in Annexure-II.

6. The studies and works to be implemented under the project will be monitored by a Committee under Director General, NMCG which will be constituted by NMCG. The Committee, with mandate for effective and coordinated implementation, will also guide and supervise the work of infrastructure upgradation including strengthening of GIS laboratory to be implemented under the project.

7. Administrative Approval and Expenditure Sanction for the project is granted subjected to the conditions as per Annexure-III.

8. The period of completion of the proposal under "Conserving and Sustainably Managing Gangetic Floodplain Wetlands of Uttar Pradesh" will be for one year and up to 31st December 2020, till when *Namami Gange* scheme is presently sanctioned.

9. The NMCG/Government of India reserves the right to withdraw the sanction at any stage, if it is convinced that the fund has not been properly utilized or appropriate progress is not being made..

10. In case of violation of any of the conditions of the grant or in case of closure or dissolution of the grantee organization, the Central Government shall take possession of all the assets of the organization acquired out of the Government grants and use them in any manner deemed appropriate or to recover from the organization the value of such assets at its discretion.

11. This is issued based on the recommendation of the 23th Executive committee (EC) meeting of the National Mission for Clean Ganga (NMCG) held on 30th July, 2019 and under the approval of ED (finance) vide dy. no. 1379, dated 29/07/2019 and DG, NMCG vide dy. no. 2772, dated 29/07/2019.

Yours faithfully,

(Binod Kumar)
Director, NMCG

Copy forwarded for information and necessary action to:-

1) Chairman, State Wetland Authority Uttar Pradesh, Government of Uttar Pradesh, 17, Rana Pratap Marg, Lucknow, Uttar Pradesh
2) PS to Secretary, Department of Water Resources, River Development & Ganga Rejuvenation, Ministry of Jal Shakti, Government of India
3) PS to Secretary, MoEF&CC, Government of India
4) PS to Director General, NMCG
5) Executive Director (Admin/Finance/Technical/Projects), NMCG
6) Sanction Folder /Guard File/Computer Cell, NRCD/MIS, NMCG

(Binod Kumar)
Director, NMCG

Annexure-I

Summary of cost of the project proposal Submitted by Uttar Pradesh State Wetlands Authority, Uttar Pradesh on "Conserving and Sustainably Managing Gangetic Floodplain Wetlands of Uttar Pradesh" under the *"Namami Ganga"* assisted National Ganga River Basin Project.

The overall financial outlay for the approved proposal is INR 415.785 Lakhs (Rs. Four hundred fifteen lakhs and seventy eight thousand five hundred only) as per the details provided below.

Project Proposal Costs

(Rs. in thousands)

Component No.	Component	Staff	Data and Consumables	Consultants	Publications	Travel	Workshop	Infrastructure	Total
1	WETLAND INVENTORY AND ASSESSMENT								
1.1	Collation of existing datasets	300							300
1.2	Wetland inventory	600	800	800		250	150		2600
1.3	Rapid Wetlands Ecosystem Services Assessment	300		800	100	250			1450
1.4	Preparation of brief documents	600	400		500	500			2000
2	WETLAND MANAGEMENT PLANNING								
2.1	Management planning	800		1500	1000	500	300		4100
3	WETLAND MONITORING								
3.1	Development of an Integrated Wetlands Inventory Assessment and Monitoring System	600		500					1100
3.2	Ecosystem Health Report Card	400			300	250	150		1100
4	CAPACITY DEVELOPMENT AND OUTREACH								
4.1	Enhancement of the GIS Lab of the Department	4800	4700		500	1000	1000	11700	23700
4.2	Capacity Building of the Forest Managers / Stakeholders						400		400
4.3	Administrative Expenditures @ 10%								3675
4.4	Recruitment of researchers – 6 no. @ 30000 each for 6 months	1080							1080
5	INCIDENTALS								73.5
	Total	9480	5900	3600	2400	2750	2000	11700	41578.5

Annexure-II

Conditions on Administrative Approval and Expenditure Sanction for the project proposal Submitted by Uttar Pradesh State Wetlands Authority, Uttar Pradesh on "Conserving and Sustainably Managing Gangetic Floodplain Wetlands of Uttar Pradesh" approved under the *"Namami Ganga"* Programme for one year.

1. General Conditions:

i. SMCG-UP will be the implementing agency and the Uttar Pradesh State Wetland authority will be the Executing Agency of the project and shall be responsible for effective implementation of the project under the supervision of SMCG-UP.

ii. The Central government will bear 100 percent cost of the project.

iii. Progress of implementation of the project shall be closely monitored by NMCG, so as to ensure that the project is completed within the stipulated period of time. Executing Agency need to report the progress of implementation (both physical and financial progress including fund utilization certificate) on regular basis (quarterly or as specified by Committee) to NMCG and SMCG-UP.

iv. The reporting arrangement shall be on quarterly basis. The Quarterly Physical Progress Report (QPPR) shall be submitted by the 6th day of the month with detailed activities performed during the quarter with photographs followed by a detailed final report at the end of the project by Executing Agency to NMCG and SPMG-UP, format of QPPR is given in Annexure-III.

v. The Uttar Pradesh State Wetland Authority need to follow all the observation of NMCG, and Third Party Inspection (TPI) agency, if any, during the project implementation.

vi. The Project will not have any commercial proposition other than what has been mentioned in the AA&ES.

vii. Any additional work relevant for the *Namami Gange* programme can be considered with the prior approval of the NMCG & SPMG-UP.

viii. Staffs that may be employed for preparation, execution or operation of the programme by the Executing Agency are not to be treated as employees of the NMCG or SPMG-UP. The deployment of such staff at the time of completion or termination of the project will not be the concern or responsibility of the NMCG. Executing Agency may ensure that staff already available with them together with their technical competence is duly considered while working out staffing requirement for implementation of the project. Filling of additional staff shall accordingly follow such exercise.

ix. The Executing Agency shall ensure that all provisions of the RTI Act 2005 are adhered to as far as information pertaining to the project is concerned.

x. Conditions/commitment indicated in the Executive Committee (EC) Memo, if any, shall be strictly adhered to in the implementation and management of the programme.

xi. The Executing Agency shall ensure conformity to GFRs/codal procedures/CVC guideline during the execution of the proposed work.

xii. All the equipment's/data generated out of the work would be property of NMCG and decision as to its storage/ownership and disposal would be undertaken with the approval of NMCG on completion of the work.

xiii. The SPMG/ Executing Agency shall ensure that public is informed in the State regarding implementation of the project and soliciting their cooperation and views as applicable.

2. The release of funds is subject to the following terms and conditions:-

2.1 Financial Aspects:

i. The transfer of fund to the Executing Agency will be through Account in SPMG (State Program Management Group) operational bank account.
ii. Any cost escalation over and above the sanctioned cost shall be borne by the Executing Agency.
iii. The Executing Agency to take all the necessary legal and executive measures to ensure adequate resources available for operation and maintenance of the assets created under the project to fulfill its mandate.
iv. The Executing Agency is not permitted to seek or utilize funds for the same purpose from any other organization (Government, semi-Government, autonomous or private) without prior approval of the NMCG.
v. The sanctioned cost of the project will be borne under the National Ganga Plan under *"Namami Gange"* programme. The sanctioned amount should be spent exclusively thereon as per the scope of the project and within the stipulated time. The liability of NMCG will not exceed the amount sanctioned for the project. For carrying forward any work(s) /activities beyond the specified time limit prior approval of the NMCG should be obtained.

2.3 Audit:

i. The Comptroller & Auditor General of India (the External Auditor) at his discretion shall have the right of access to the project related books and accounts of the Executing Agency for the purpose of Audit.
ii. The books of accounts of the grantee, relating to this grant, shall be open to Audit by the Internal Auditor of the NMCG.
iii. The overall auditing arrangements to cover both periodical internal and annual external audit of project shall be ensured as per the 'Financial Management Manual (FMM)' of the NGRBA programme framework.

2.4 Submission of Quarterly Physical Progress Report (QPPR):

i. The QPPR to be developed by the Executing Agency shall be signed by at least two designated officers, one of whom should be the DFO of the implementing district.

ii. The signing officers will indicate her/his name and designation in full in capital letters and affix official seal under the signature. While the QPPR submitted by fax/e-mail will be acceptable for commencement of processing the case, ink-signed QPPR must follow by Post.

iii. Consistency between physical progress and expenditure shall be maintained and reasons for substantial variations shall be appropriately explained against each item.

2.5 Submission of 'Accounting and Financial Reports (AFR)' by the EA:

i. The 'Accounting and Financial Report (AFR)' in standard format as mentioned in the GFR, shall be signed and stamped by the Accounts Department and Divisional Forest Officer (DFO). The AFR need to be submitted by the 8th day of every quarter regularly by Executing Agency to NMCG/SPMG.

ii. The name and designation of the officers signing the AFR shall be clearly mentioned in full and in capital letters. While AFR submitted by fax/e-mail will be acceptable for commencement of processing the case, ink signed AFR must follow by Post.

iii. The Executing Agency has to submit the Utilization Certificates (UC) as per the specified format provided in the GFR.

2.6 Inspection and Monitoring:

i. NMCG may depute any person to visit the Implementation area for the purpose of monitoring of its work. Full facilities will be provided by the Executing Agency to the person deputed for inspection.

ii. Director General, NMCG will monitor the overall progress of the project periodically.

Annexure-III

Format for Quarterly Progress Report

S.no.	District	Wetland site name	GPS coordinate (in degree decimal)	Physical Target	Fund released by NMCG (in Rs.)	Physical progress	Total expenditure (in Rs.)	Man power utilised
				Total no. of Wetlands to be treated in ha.& no.		Area& no. of wetlands treated		
Total								

Note: Photographs of the wetland site should be Geo tagged through "Bhuvan Ganga app".

-122-

Annexure – 16

कार्यालय प्रधान मुख्य वन संरक्षक, वन्य जीव/सदस्य सचिव, राज्य आर्द्रभूमि प्राधिकरण, उ0प्र0, लखनऊ।

पत्रसंख्या– 127 /26–11(UPSWA)–30(5)/2019 लखनऊः दिनांकः मई 18 2020

सेवा में,

अपर प्रधान मुख्य वन संरक्षक,
परियोजना/नोडल आफिसर,
नमामि गंगे कार्यक्रम,
उ0प्र0, लखनऊ।

विषयः– नमामि गंगे योजना के अंतर्गत स्वीकृत "Conserving and sustainably Managing Gangetic Floodplain Wetlands" विषयक परियोजना के संचालन हेतु समयावधि विस्तार करने एवं परियोजना का तिमाही माइल्ड स्टोन उपलब्ध कराये जाने के संबंध में।

सन्दर्भः– आपका कार्यालय पत्रांक–292/31–1(नमामि गंगे) दिनांक 13.05.2020

महोदय,

कृपया उपरोंक्त विषयक संदर्भित पत्र का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र द्वारा विषयक परियोजना के टाइमलाइन के विस्तार के संबंध में Payment milestones for one year project duration एवं Revised Project Timelines की वांछित त्रैमासिक सूचना संलग्न कर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित की जा रही है। उक्त सूचना आगामी एक वर्ष की अवधि हेतु है। उक्त परियोजना की समयावधि परियोजना के संचालन हेतु धनराशि अवमुक्त होने के माह से एक वर्ष की अवधि के लिये प्रस्तावित की जा रही है।

संलग्नकः–उपरोक्तानुसार।

भवदीय,

(संजय श्रीवास्तव)
अपर प्रधान मुख्य वन संरक्षक/प्राधिकृत अधिकारी,
उ0प्र0 राज्य आर्द्रभूमि प्राधिकरण, लखनऊ।

पत्र संख्या– 127 /उक्तदिनांकित।

प्रतिलिपिः निम्नलिखित को उपरोक्त संदर्भित पत्र के क्रम में सूचनार्थ प्रेषितः–

1. प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, उ0प्र0, लखनऊ।
2. कार्यकारी निदेशक (प्रशासन), राष्ट्रीय स्वच्छ गंगा मिशन, जल शक्ति मंत्रालय, भारत सरकार, नई दिल्ली।

(संजय श्रीवास्तव)
अपर प्रधान मुख्य वन संरक्षक/प्राधिकृत अधिकारी,
उ0प्र0 राज्य आर्द्रभूमि प्राधिकरण, लखनऊ।

Payment milestones for one year project duration

(Rs in Thousands)

SN	Project Component	Sanctioned Amount			1st Phase			2nd Phase			3rd Phase			4th Phase		
		Project Work	GIS Lab	Total	Project Work	GIS Lab	Total	Project Work	GIS Lab	Total	Project Work	GIS Lab	Total	Project Work	GIS Lab	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
1.	Man Power/Staff	3600	4800	8400	270	600	870	1200	1400	2600	1100	1400	2500	1030	1400	2430
2.	Data Consumables	1200	4700	5900	311	3725	4036	300	325	825	300	325	625	89	325	414
3.	Publications	1900	500	2400	0	50	50	300	50	350	600	200	800	1000	200	1200
4.	Travel	1750	1000	2750	351	100	451	500	350	850	500	350	850	399	200	599
5.	Workshop	1000	1000	2000	250	100	350	300	300	600	300	300	600	150	300	450
6.	Infrastructure	0	11700	11700	0	11700	11700	0	0	0	0	0	0	0	0	0
7.	Consultant	3600	0	3600	1000	0	1000	1200	0	1200	700	0	700	700	0	700
8.	Administrative Expenditure	3675	0	3675	100	0	100	1500	0	1500	1500	0	1500	575	0	575
9.	Recruitment of researchers	1080	0	1080	50	0	50	350	0	350	350	0	350	330	0	330
10.	Incidental	73.5	0	73.5	0	0	0	30	0	30	30	0	30	13.5	0	13.5
	Total	17878.5	23700	41578.5	2332	16275	18607	5880	2425	8305	5380	2575	7955	4286.5	2425	6711.5

(Y.K. Upadhyay)
Coordinator

(संजय श्रीवास्तव)
आई0एफ0एस0
अपर प्रधान मुख्य वन संरक्षक, इको-विकास/
प्राधिकृत अधिकारी
राज्य आर्द्रभूमि प्राधिकरण, उ0प्र0 लखनऊ

Conserving and sustainably Managing Gangetic Floodplain Wetlands

REVISED PROJECT TIMELINES

Item	1st Quarter	2nd Quarter	3rd Quarter	4th Quarter
2	3	4	5	6
Project Implementation	1. Project Inception 2. Regional Capacity Building 3. Protocol Development 4. Collation of existing data 5. Data Collection	1. On going data collection 2. Wetland Delineation 3. Wetland Inventory	1. Preparation of brief documents 2. Management Planning 3. Ecosystem health report card	1. Finalization of Management Plans 2. Finalization of Ecosystem health report card
GIS Lab Enhancement (Wetland Inventory Assessment & Monitoring)	1. GIS Cell Infrastructure Strengthening and Satellite Data & Ancillary Data Procurement 2. Create base wetland layer 3. Acquire data layers of soil & Inundation regime	Publish and update Wetland Inventory	Upload Health Cards	1. Update Wetland Inventory on Website 2. Make available wetland health card on website 3. Make available Ecosystem Services Assessment on website

(V.K. Upadhyay)
Coordinator

(संजय श्रीवास्तव)
आई.एफ.एस.
अपर प्रधान मुख्य वन संरक्षक, ईको-विकास/
प्राधिकृत अधिकारी
राज्य आर्द्रभूमि प्राधिकरण, उ0प्र0, लखनऊ

Water Quality of River Ganga in UP
Month December-2019

Annexure-17

	Regional Office	District	Code No.	Sample Collection Point	DO (mg/l)	BOD(mg/l)	Total Coliform (MPN/100ml)	Faecal Coliform (MPN/100ml)
	Bijnor	Bijnor	--	U/s Near Railway Bridge ,Gangaghat Balawali	9.50	1.20	-	-
	Bijnor	Bijnor	10150	At Madhya Ganga barrage, Bijnor	9.40	1.50	-	-
	Bijnor	Bijnor	--	D/s Near Village Rasoolpur Bhawar,Amroha a/c with Chhuuiya River	9.00	1.60	-	-
	Ghaziabad	Hapur	10149	U/s Brijghat, Garhmukteshwar	8.70	0.59	1400	790
	Ghaziabad	Hapur	1062	D/s Garhmukteshwar	8.90	0.90	1600	920
	Bulandshahar	Bulandshahar	2488	Annopshahar U/s	10.10	1.10	350	140
	Bulandshahar	Bulandshahar	2489	Anoopshahar D/s	10.30	0.80	430	210
	Bulandshahar	Bulandshahar	1145	Rajghat D/s	10.00	1.00	1600	920
	Bareilly	Badaun	2490	Kachhla Ghat, Badaun	10.10	0.90	270	220
	Kanpur	Farrukhabad	10151	At Farrukhabad	10.10	2.40	2400	1100
	Kanpur	Kannauj	1063	Kannauj U/s	9.80	2.80	4300	1700
	Kanpur	Kannauj	1066	Kannauj D/s	9.60	3.00	4700	2400
	Kanpur	Kanpur	1146	Bithoor, Kanpur	9.80	2.80	4100	1700
	Kanpur	Kanpur	10154	At Bhairao Ghat (Bathing Ghat)	9.70	3.10	4300	2100
	Kanpur	Kanpur	1067	Kanpur U/s	10.10	2.70	4100	1700
	Kanpur	Kanpur	10155	At D/s Shuklaganj	9.90	2.90	4700	2200
	Kanpur	Kanpur	10156	At Gola Ghat (Bathing Ghat)	9.10	3.80	13000	5400
	Kanpur	Kanpur	10157	At Jajmau Bridge (Bathing Ghat)	9.40	4.00	54000	22000
	Kanpur	Kanpur	1068	Kanpur D/s	9.00	4.40	63000	35000
	Raibareli	Raibareli	1147	Dalmau, Raibareli	10.00	3.90	3800	2900
	Raibareli	Pratapgarh	2498	Kala Kankar, Pratapgarh	10.20	3.80	3500	2500
	Prayagraj	Kaushambi	2487	Kada Ghat	11.50	3.30	11000	4600
	Prayagraj	Prayagraj	1046	Prayagraj U/s (Rasoolabad Ghat)	12.20	2.80	9400	4300
	Prayagraj	Prayagraj	1049	Prayagraj D/s (Sangam)	11.50	2.60	8400	3300
	Prayagraj	Prayagraj	10158	A/c Tamsa river, Sirsa, Son Barsa	11.70	2.80	7000	3100

5	Sonbhadra	Mirzapur	2485	U/s Vindhyachal, Mirzapur	9.20	2.10	1700	800
7	Sonebhadra	Mirzapur	2486	D/s Mirzapur	8.40	3.40	14000	9000
3	Sonebhadra	Sonebhadra	10153	At Chunnar Pontoon Bridge	8.80	3.00	8000	5000
9	Varanasi	Varanasi	1070	Varanasi U/s	8.70	2.30	2100	800
0	Varanasi	Varanasi	1071	Varanasi D/s	7.90	3.60	17000	11000
1	Varanasi	Ghazipur	1073	Tarighat D/s Ghazipur	7.80	3.50	21000	11000
2	Varanasi	Ghazipur	10152	A/c Gomti river, Bhusaula	8.40	3.20	8000	5000

Water Quality of River Ganga in UP
Month January -2020

.).	Regional Office	District	Code No.	Sample Collection Point	DO (mg/l)	BOD(mg/l)	Total Coliform (MPN/100ml)	Faecal Coliform (MPN/100ml)
	Bijnor	Bijnor	--	U/s Near Railway Bridge ,Gangaghat Balawali	9.8	1.0	-	-
	Bijnor	Bijnor	10150	At Madhya Ganga barrage, Bijnor	9.8	1.0	-	-
	Bijnor	Bijnor	--	D/s Near Village Rasoolpur Bhawar,Amroha a/c with Chhuuiya River	9.7	1.2	-	-
	Ghaziabad	Hapur	10149	U/s Brijghat, Garhmukteshwar	9.4	1.6	280	170
	Ghaziabad	Hapur	1062	D/s Garhmukteshwar	9.3	1.9	350	210
	Bulandshahar	Bulandshahar	2488	Annopshahar U/s	9.1	1.1	220	170
	Bulandshahar	Bulandshahar	2489	Anoopshahar D/s	8.9	1.3	540	280
	Bulandshahar	Bulandshahar	1145	Rajghat D/s	9.2	1.0	920	430
	Barelly	Badaun	2490	Kachhla Ghat, Badaun	10.0	1.6	340	270
)	Kanpur	Farrukhabad	10151	At Farrukhabad	10.7	2.0	2500	1000
	Kanpur	Kannauj	1063	Kannauj U/s	10.5	2.8	3800	1300
:	Kanpur	Kannauj	1066	Kannauj D/s	10.2	3.1	4600	2500
	Kanpur	Kanpur	1146	Bithoor, Kanpur	10.4	2.6	3300	1800
.	Kanpur	Kanpur	10154	At Bhairao Ghat (Bathing Ghat)	10.8	3.1	4000	2100
;	Kanpur	Kanpur	1067	Kanpur U/s	11.7	3.0	3900	1800
;	Kanpur	Kanpur	10155	At D/s Shuklaganj	11.4	3.4	5600	2100
'	Kanpur	Kanpur	10156	At Gola Ghat (Bathing Ghat)	9.0	4.0	15000	6800
;	Kanpur	Kanpur	10157	At Jajmau Bridge (Bathing Ghat)	9.2	3.9	33000	15000
)	Kanpur	Kanpur	1068	Kanpur D/s	9.1	4.2	43000	21000
)	Raibareli	Raibareli	1147	Dalmau, Raibareli	10.5	3.4	3400	2800
	Raibareli	Pratapgarh	2498	Kala Kankar, Pratapgarh	10.6	3.3	3300	2700
;	Prayagraj	Kaushambi	2487	Kada Ghat	10.9	2.9	3300	1700
	Prayagraj	Prayagraj	1046	Prayagraj U/s (Rasoolabad Ghat)	11.7	2.5	4600	1700
.	Prayagraj	Prayagraj	1049	Prayagraj D/s (Sangam)	11.0	2.6	4100	2200
;	Prayagraj	Prayagraj	10158	A/c Tamsa river, Sirsa, Son Barsa	11.2	2.5	4000	2100

5	Sonbhadra	Mirzapur	2485	U/s Vindhyachal, Mirzapur	9.7	1.8	1700	500
7	Sonebhadra	Mirzapur	2486	D/s Mirzapur	8.8	3.2	14000	8000
8	Sonebhadra	Sonebhadra	10153	At Chunnar Pontoon Bridge	9.1	2.8	8000	5000
9	Varanasi	Varanasi	1070	Varanasi U/s	9.3	2.2	2200	1300
0	Varanasi	Varanasi	1071	Varanasi D/s	8.4	3.6	17000	11000
1	Varanasi	Ghazipur	1073	Tarighat D/s Ghazipur	8.6	3.5	22000	13000
2	Varanasi	Ghazipur	10152	A/c Gomti river, Bhusaula	8.8	2.9	7000	4000

Water Quality of River Ganga in UP
Month February -2020

. o.	Regional Office	District	Code No.	Sample Collection Point	DO (mg/l)	BOD(mg/l)	Total Coliform (MPN/100ml)	Faecal Coliform (MPN/100ml)
	Bijnor	Bijnor	--	U/s Near Railway Bridge ,Gangaghat Balawali	10.0	0.8	-	-
:	Bijnor	Bijnor	10150	At Madhya Ganga barrage, Bijnor	9.9	1.0	-	-
	Bijnor	Bijnor	--	D/s Near Village Rasoolpur Bhawar,Amroha a/c with Chhuuiya River	9.9	0.9	-	-
.	Ghaziabad	Hapur	10149	U/s Brijghat, Garhmukteshwar	9.9	1.8	350	220
	Ghaziabad	Hapur	1062	D/s Garhmukteshwar	9.8	2.0	920	540
.	Bulandshahar	Bulandshahar	2488	Annopshahar U/s	9.2	1.3	180	150
	Bulandshahar	Bulandshahar	2489	Anoopshahar D/s	9.3	1.0	480	220
	Bulandshahar	Bulandshahar	1145	Rajghat D/s	9.4	0.9	750	540
	Barelly	Badaun	2490	Kachhla Ghat, Badaun	10.3	1.4	280	220
)	Kanpur	Farrukhabad	10151	At Farrukhabad	10.9	2.1	2200	940
l	Kanpur	Kannauj	1063	Kannauj U/s	10.8	2.3	3200	1700
2	Kanpur	Kannauj	1066	Kannauj D/s	10.6	2.7	5800	2700
3	Kanpur	Kanpur	1146	Bithoor, Kanpur	11.2	2.8	4000	2100
4	Kanpur	Kanpur	10154	At Bhairao Ghat (Bathing Ghat)	11.0	3.0	4100	1700
5	Kanpur	Kanpur	1067	Kanpur U/s	11.4	2.9	3900	1400
5	Kanpur	Kanpur	10155	At D/s Shuklaganj	11.1	3.1	5800	2200
7	Kanpur	Kanpur	10156	At Gola Ghat (Bathing Ghat)	10.0	4.4	17000	7000
3	Kanpur	Kanpur	10157	At Jajmau Bridge (Bathing Ghat)	10.6	4.0	38000	17000
)	Kanpur	Kanpur	1068	Kanpur D/s	10.2	4.2	46000	22000
)	Raibareli	Raibareli	1147	Dalmau, Raibareli	10.2	*	3500	2900
.	Raibareli	Pratapgarh	2498	Kala Kankar, Pratapgarh	10.0	*	3600	2800
2	Prayagraj	Kaushambi	2487	Kada Ghat	11.7	2.6	4100	2200
3	Prayagraj	Prayagraj	1046	Prayagraj U/s (Rasoolabad Ghat)	12.5	2.8	4000	2100
4	Prayagraj	Prayagraj	1049	Prayagraj D/s (Sangam)	11.8	2.7	4300	1700
5	Prayagraj	Prayagraj	10158	A/c Tamsa river, Sirsa, Son Barsa	12.0	2.6	3200	1300

al lab UPPCB/NWMP-2015

.).	Regional Office	District	Code No.	Sample Collection Point	DO (mg/l)	BOD(mg/l)	Total Coliform (MPN/100ml)	Faecal Coliform (MPN/100ml)
5	Sonbhadra	Mirzapur	2485	U/s Vindhyachal, Mirzapur	9.9	1.7	2100	1100
7	Sonebhadra	Mirzapur	2486	D/s Mirzapur	8.7	3.4	17000	8000
3	Sonebhadra	Sonebhadra	10153	At Chunnar Pontoon Bridge	9.0	3.0	9000	5000
)	Varanasi	Varanasi	1070	Varanasi U/s	9.7	2.1	2300	1300
)	Varanasi	Varanasi	1071	Varanasi D/s	8.8	3.7	22000	14000
.	Varanasi	Ghazipur	1073	Tarighat D/s Ghazipur	8.9	3.4	24000	14000
?	Varanasi	Ghazipur	10152	A/c Gomti river, Bhusaula	9.1.	2.8	8000	5000

cubator not working.

Annexure – 18

राष्ट्रीय स्वच्छ गंगा मिशन
National Mission for Clean Ganga

B-04/2016-17/428/NMCG-P (Part-2) Date: 13/5/2020

To,
Project Director,
State Mission for Clean Ganga (SMCG)
Plot No 18, Gomti Nagar Extension
Lucknow, Uttar Pradesh- 226010

Sub: Set up of Biodiversity Park in Main stem of Ganga and its tributaries River Districts/Forest Divisions of Uttar Pradesh

Respected Sir,

This is with reference to the proposal/ DPR received from the Project Director, State Mission for Clean Ganga (SMCG) – Uttar Pradesh vide their letter No. 1467/0565/SMCG-UP/01, dated 05/12/19. The proposal has been examined and following observations are made:

2. Hon'ble NGT vide its order dated 13.07.2017 in the matter of OA no. 200/2014-M.C Mehta vs Uol, has inter-alia observed that "The state Government, its instrumentalities, Departments and concerned public authorities shall ensure that there are no encroachments, unauthorized illegal constructions on the bank/flood plains of the major drains, river Ganga and its tributaries. Preferably, these areas should be utilized for creation of a Green Belt and Biodiversity Park etc. (natural fringes of effluent and sewage)." In addition, Hon'ble NGT vide its order dated 14/5/2019 directed CPCB to formulate guidelines for setting-up of Biodiversity Park in flood plains of rivers in India (including flood plains of River Ganga and its tributaries). Accordingly CPCB has already formulated the requisite guidelines which may be followed for framing the proposal.

3. The above said proposal/ DPR for the establishment of Biodiversity Park with a total area of 3591.984 ha., will be set up in the 23 districts along main Ganga and 2 districts in the tributaries i.e. Yamuna and Hindon river in the state of UP with a total budget of Rs. 32381.755 lakhs. 21 number of terrestrial and 4 number of aquatic biodiversity Park will be developed by the UP Forest Department. While most of the Biodiversity Park proposed are Terrestrial (21 Number), the proposal doesn't clearly justify how it will help the rejuvenation of the Ganga River. This needs to be clearly brought out.

4. Out of twenty five proposal of biodiversity parks submitted, twenty one of them does not mention whether the establishment of the biodiversity park is in the flood plains of Ganga and its tributaries in terms of Hon'ble NGT vide its order dated 13.07.2017 in the matter of OA no. 200/2014-M.C Mehta vs UoI.

5. Preliminary examination of proposal shows that the cost towards construction activities is significant component of entire cost (around 50-60 %) and needs review so as to keep construction activities in flood plains as minimum. NMCG is also in receipt of another proposal from CPCB prepared under technical guidance of Prof S Babu, Centre for Environmental Management of Degraded Ecosystems (CEMDE) under orders of Hon'ble NGT wherein cost for terrestrial biodiversity parks has been estimated as Rs. 3.0 to 4.0 cr.

6. The project may be funded under State funding as available funds under relevant component of Namami Gange scheme are limited and already committed.

Thanking You

Yours sincerely,

(Binod Kumar)
Director (Coordination/Projects)

Annexure - 19

उत्तर प्रदेश शासन
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7
संख्या–NGT- 42 /81–7–2020–44(रिट)/2016 टी0सी0
लखनऊ : दिनांक : 02 फरवरी, 2020 आर्च

कार्यालय ज्ञाप

मा0 राष्ट्रीय हरित अधिकरण द्वारा OA No.-985/2019 with 986/2019 In Re: Water Pollution by Tanneries at Jajmau, Kanpur UP with In Re: Water Pollution at Rania, Kanpur Dehat & Rakhi Mandi, Kanpur Nagar, UP में पारित आदेश दिनांक 22.08.2019 एवं 13.11.2019 द्वारा जनपद कानपुर देहात के अन्तर्गत खानचंद्रपुर रनिया में कई वर्ष पूर्व से डम्प किये गये क्रोमियम हैजार्डस वेस्ट का निस्तारण एवं कन्टीमेनेटेड स्वायल को एस0एल0एफ0 में डालना एवं उसकी कैपिंग तथा दूषित भूगर्भीय जल का रेमिडियेशन का कार्य किये जाने हेतु निर्देश दिये गये है। उक्त वाद में मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 15.11.2019 में दिये गये निर्देशों के अनुपालन में दिनांक 29.11.2019 एवं 29.01.2020 को मुख्य सचिव, उ0प्र0 शासन की अध्यक्षता में संबंधित विभागों के साथ बैठक आहूत की गयी। उक्त बैठकों में लिये गये निर्णय के अनुक्रम में डम्प क्रोमियम हैजार्डस वेस्ट के निस्तारण एवं कन्टीमेनेटेड स्वायल को एस0एल0एफ0 में डालने एवं उसकी कैपिंग तथा दूषित भूगर्भीय जल के रेमिडियेशन की कार्ययोजना का क्रियान्वयन अवस्थापना एवं औद्योगिक विकास विभाग द्वारा किये जाने हेतु राज्य स्तर पर तकनीकी सलाह के लिये निम्नानुसार तकनीकी सलाहकार समिति गठित की जाती है :–

1. सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन —अध्यक्ष
2. अध्यक्ष, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा नामित अधिकारी —सदस्य
3. अध्यक्ष, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा नामित अधिकारी —सदस्य
4. अपर मुख्य सचिव/प्रमुख सचिव, लोक निर्माण विभाग, उ0प्र0 शासन द्वारा मुख्य अभियंता स्तर का नामित अधिकारी —सदस्य
5. अपर मुख्य सचिव/प्रमुख सचिव, सिंचाई एवं जल संसाधन विभाग, उ0प्र0 शासन द्वारा मुख्य अभियंता स्तर का नामित अधिकारी —सदस्य
6. महानिदेशक, चिकित्सा एवं स्वास्थ्य सेवायें, उ0प्र0 द्वारा नामित अधिकारी —सदस्य
7. महाप्रबंधक (अभियंत्रण), उ0प्र0 राज्य औद्योगिक विकास प्राधिकरण, कानपुर —सदस्य संयोजक

उक्त तकनीकी सलाहकार समिति द्वारा प्रोजेक्ट मॉनिटरिंग कन्सलटेन्ट (पी0एम0सी0) का चयन तथा पी0एम0सी0 के माध्यम से टेक्निकल बिड डाक्यूमेंट तैयार कराने तथा क्रियान्वयन के दौरान अनुश्रवण आदि संबंधी कार्य सम्पादित किये जायेंगे।

2– उक्त के संबंध में जिला स्तर पर कार्य योजना के अनुसार कार्यों की प्रगति के अनुश्रवण हेतु निम्नानुसार समिति गठित की जाती है :–

1. जिलाधिकारी, कानपुर देहात —अध्यक्ष
2. क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा नामित अधिकारी —सदस्य
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर देहात —सदस्य
4. अधिशाषी अभियन्ता, लोक निर्माण विभाग, कानपुर देहात —सदस्य
5. अधिशाषी अभियन्ता, सिंचाई विभाग, कानपुर देहात —सदस्य
6. अधिशाषी अभियन्ता, उ0प्र0 जल निगम, कानपुर देहात —सदस्य

7. मुख्य चिकित्साधिकारी, कानुपर देहात —सदस्य
8. अधिशाषी अभियन्ता, उ0प्र0 राज्य औद्योगिक विकास प्राधिकरण, कानपुर —सदस्य संयोजक

उक्त अनुश्रवण समिति द्वारा प्रत्येक माह प्रगति आख्या पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन को उपलब्ध करायी जायेगी।

सुधीर गर्ग
प्रमुख सचिव।

संख्या–NGT-42/81–7–2020–44(रिट)/2016 टी0सी0, तद्दिनांक

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1– अपर मुख्य सचिव/प्रमुख सचिव, अवस्थापना एवं औद्योगिक विकास/चिकित्सा एवं स्वास्थ्य/नगर विकास/लोक निर्माण/सिंचाई एवं जल संसाधन विभाग, उ0प्र0 शासन।
2– अध्यक्ष, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली/उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3– सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली/उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4– महानिदेशक, चिकित्सा एवं स्वास्थ्य सेवायें, उ0प्र0, लखनऊ।
5– महाप्रबंधक (अभियंत्रण), उ0प्र0 राज्य औद्योगिक विकास प्राधिकरण, कानपुर।
6– जिलाधिकारी, कानपुर देहात।
7– क्षेत्रीय निदेशक, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, लखनऊ।
8– क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कानपुर देहात।
9– मुख्य चिकित्साधिकारी, कानपुर देहात।
10– अधिशाषी अभियन्ता, लोक निर्माण विभाग/सिंचाई/उ0प्र0 जल निगम, कानपुर देहात।
11– गार्ड फाइल।

आज्ञा से,
(भारत प्रसाद)
अनु सचिव।

Annexure- 20

मा0 राष्ट्रीय हरित अभिकरण में योजित ओ0ए0 संख्या 985/2019 with 985/2019 Disposal/Remediation of Hazardous (Chromium) Waste dumped, near Vill Khanchandpur, Rania Distt. Kanpur Dehat के निस्तारण हेतु दिनांक 20.03.2020 को सचिव, पर्यावरण की अध्यक्षता में सम्पन्न हुई बैठक का कार्यवृत्त–

सर्वप्रथम समिति के संयोजक द्वारा उक्त प्रकरण में हुई महत्वपूर्ण बैठकों एवं उसमें हुए निर्णयों से निम्नानुसार अवगत कराया गया–

I. दिनांक 15.01.2020 को प्रमुख सचिव (औद्योगिक विकास) की अध्यक्षता में सम्पन्न हुई बैठक के कार्यवृत्त पत्र सं0 औद्योगिक अनुभाग–4–169/77–4–20 दिनांक 20.01.2020 के अनुसार मुख्य रूप से उक्त क्षेत्र में तीन कार्य किये जाने हैं :–

1. अनियंत्रित रूप से भण्डारित क्रोमियम वेस्ट को हटाए जाने एवं स्टेब्लाइज कर सुरक्षित ढंग से निस्तारित किया जाना।
2. उक्त क्षेत्र में क्रोमियम वेस्ट के कारण प्रदूषित मृदा की खुदाई कर सुरक्षित ढंग से निस्तारित किया जाना।
3. उक्त क्षेत्र में प्रदूषित भू–जल के रैमिडियेशन की कार्यवाही किया जाना।"

II. इसी कार्यवृत्त के पृष्ठ 2 बिन्दु संख्या 4 के अनुसार :–

"क्रोमियम हैजार्ड्स वेस्ट को T.S.D.F. संस्थाओं के माध्यम से सील्ड निविदा के माध्यम से प्रतिस्पर्धात्मक दरें प्राप्त कर निस्तारित कराये जाने के विकल्प के अनुसार मितव्ययिता के दृष्टिगत कार्यवाही किये जाने पर बैठक में उपस्थित सभी अधिकारियों द्वारा सहमति व्यक्त की गयी। ....."

"..... प्रमुख सचिव, अवस्थापना एवं औद्योगिक विकास विभाग द्वारा कहा गया कि प्रथम चरण में क्रोमियम वेस्ट को समयबद्ध रूप से प्रश्नगत स्थल से उठवाकर सुरक्षित रूप निस्तारित कराया जाए। तदोपरान्त प्रदूषित मृदा के निस्तारण एवं भू–जल रिमिडियेशन के निस्तारण के सम्बन्ध में द्वितीय चरण में विचार किया जाएगा।"

III. दिनांक 29.01.2020 को मुख्य सचिव, उ0प्र0 शासन की अध्यक्षता में हुई बैठक के कार्यवृत्त पत्र संख्या एनजीटी–93/81–7–2020–43 (पर्या)/2014टी.सी0. दिनांक 05.02.2020 के अनुसार क्रोमियम डम्प के समुचित निस्तारण हेतु निम्नलिखित निर्णय लिये गये:–

1. "कार्य के त्वरित सम्पादन हेतु पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन द्वारा गठित तकनीकी सलाहकार समिति का पुर्नगठन कर उसमें सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन को अध्यक्ष नामित किया जाय तथा समिति के सम्बन्धित

(अपलब्ध नहीं है)

NON

11

Director Health (CPCB) (UPPCB) S. CHANDRA G.M.-EIA UPSIDA

विभागों के प्रतिनिधियों को शीघ्रता से नामित कराते हुए अग्रेत्तर कार्यवाही की जाए।"

2. "मा0 एन0जी0टी0 द्वारा दिनांक 15.11.2019 को पारित आदेश को ससमय अनुपालन सुनिश्चित कराये जाने हेतु प्रथम चरण में क्रोमियम वेस्ट को उठाकर कॉमन फैसिलिटी (T.S.D.F.) में निस्तारित कराये जाने की कार्यवाही की जाए। इस हेतु ओपेन टेण्डरिंग के माध्यम से निविदायें प्राप्त कर संस्था का चुनाव शीघ्रता से करा लिया जाए। टेण्डर डाक्यूमेन्ट तैयार कराने हेतु आवश्यक कार्यवाही राज्य स्तर पर गठित समिति के माध्यम से शीघ्रता से पूर्ण करा ली जाये तथा इस सम्बन्ध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जिस परामर्शी से डी0पी0आर0 तैयार करायी गयी है, टेण्डर डाक्यूमेन्ट तैयार कराने मे उक्त परामर्शी का सहयोग प्राप्त कर लिया जाये। यू0पी0सी0डा0 द्वारा टेण्डर डाक्यूमेन्ट तैयार किये जाने हेतु आवश्यक यथोचित व्यय भी वहन किया जायेगा। राज्य स्तरीय समिति द्वारा सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन की अध्यक्षता में उपरोक्त कार्यवाहियाँ सुनिश्चित करायी जाये।"

उपरोक्तानुसार हुए निर्णय के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा डी0पी0आर0 तैयार करने वाले परामर्शी मैसर्स ई0आर0एम0 कन्सल्टेंट, गुड़गांव से टैक्निकल बिड डाक्यूमेन्ट तैयार कराया गया है। अतः पृथक से प्रथम चरण के कार्य हेतु पी0एम0सी0 चयन करने की आवश्यकता नहीं पायी गयी।

प्रश्नगत टैक्निकल बिड डाक्यूमेन्ट में केन्द्रीय प्रदूषण नियंत्रण बोर्ड, उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं यूपीसीडा के अधिकारियों के साथ तकनीकी बिन्दुओं पर आंशिक संशोधन उपरान्त यूपीसीडा को उपलब्ध कराया जाय।

केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा तैयार करायी गयी डी0पी0आर0 में दिये गये विवरण के अनुसार कुल लगभग 37712 क्यूबिक मीटर क्रोमियम वेस्ट की खुदाई एवं उसके ट्रीटमेंट के आइटम लिये गये हैं, जिसकी density 1650 Kg/m^3 लेते हुए आंकलित 62,225 मी0 टन क्रोमियम वेस्ट समुचित ढंग से निस्तारित किया जाना है।

समिति द्वारा पूर्व में मुख्य सचिव महोदय की बैठक में लिये गये निर्णय के अनुरूप क्रोमियम वेस्ट को T.S.D.F में नियमानुसार निस्तारित कराये जाने के विकल्प को संज्ञान में लेते हुए उस पर चर्चा की गयी। चर्चा में यह तथ्य उभर कर आया कि प्रस्तुत डी0पी0आर0 में वेस्ट के ट्रीटमेंट हेतु SOP तो दी गयी है, किन्तु वेस्ट में क्रोमियम की मात्रा Variable होने के कारण ट्रीटमेंट में लगने वाले केमिकल्स की मात्रा का वास्तविक आंकलन नहीं दिया गया है। अतः पूर्ण कार्य को सिंगल आइटम के रूप में किया जाना श्रेयस्कर होगा, किन्तु किये गये कार्य का भुगतान वास्तविक मात्रा/कार्य के आधार पर ही किया जाये। वास्तविक कार्य की Quality/Quantity का मापन /प्रमाणन जिला स्तरीय अनुश्रवण समिति द्वारा किया जायेगा। अतः कार्य के प्रत्येक चरण यथा–

2।

13

i- Excavation
ii- Transportation to TSDF site.
iii- Storage before treatment.
iv- Treatment as per Hazardous Waste (Management & Trans boundary movement) Rules-2016
v- Scientific disposal of Hazardous waste

को comprehensively एक आइटम मानते हुए आवश्यक कार्यवाही किया जाना तय हुआ। उक्त प्रस्ताव पर समिति द्वारा सर्वसम्मति से सहमति व्यक्त की गयी।

केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा तैयार करायी गयी डी0पी0आर0 के अनुसार खानचन्दपुर रनियाँ में डम्प क्रोमियम वेस्ट की अनुमानित मात्रा 62,225 मी0टन आंकलित है। अनुमानित तौर पर T.S.D.F. संस्थाओं द्वारा प्रयोग किये जा रहे ट्रक की क्षमता 7–10 टन तक होती है। जिससे ज्ञात होता है कि 6300 से 9000 ट्रक तक क्रोमियम वेस्ट का निस्तारण करना होगा। ऐसे में प्रतिदिन यदि 50 ट्रक का अनुमान लगाया जाए तो 125 दिन से 180 दिन की कार्य अवधि होगी तदानुसार परियोजना की कार्य अवधि 200 दिन निर्धारित की जा सकती है।

महाप्रबन्धक (अभियंत्रण) यूपीसीडा द्वारा समिति को यह भी अवगत कराया गया कि वर्तमान मे कार्य हेतु शासन से रू0 23.44 करोड़ की एक निधि Escrow Account में जिलाधिकारी, कानपुर देहात के अधीन की गई है जिससे इस कार्य का भुगतान होना प्रस्तावित है, यदि कार्य सम्पादन की वास्तविक निविदित धनराशि इससे अधिक आती है तो प्रथम चरण को पूर्ण करने हेतु अवशेष धनराशि की मॉग/व्यवस्था शासन से किये जाने की आवश्यकता होगी।

बैठक में यह भी निर्णय लिया गया कि किसी एक TSDF की भण्डारण क्षमता अथवा निर्धारित समयावधि में कार्य को पूर्ण कराने की क्षमता के दृष्टिगत निविदित कार्य को एक से अधिक T.S.D.F. संस्थाओं में विभक्त भी किया जा सकता है।

(संजय सिंह)
सचिव,
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग
उ0प्र0 शासन।

Director health

3|

Annexure - 21

मा0 राष्ट्रीय हरित अभिकरण में योजित ओ0ए0 संख्या 985/2019 with 986/2019 Disposal/Remediation of Hazardous (Chromium) Waste dumped, near Vill Khanchandpur, Rania. Distt. Kanpur Dehat के निस्तारण हेतु दिनांक 14.05.2020 को सचिव, पर्यावरण की अध्यक्षता में सम्पन्न हुई बैठक का कार्यवृत्त–

सर्वप्रथम समिति के संयोजक द्वारा उक्त प्रकरण में दिनांक 20.03.2020 को हुई बैठक में हुए निर्णयों के अनुपालन में टेक्निकल बिड डाक्युमेन्ट समिति के समक्ष पुनः प्रस्तुत किया गया तथा यह भी अवगत कराया गया कि कोविड–19 वैश्विक महामारी के दृष्टिगत हुए लाकडाउन के कारण पूर्व में प्रस्तुत नहीं किया जा सका। समिति द्वारा टेक्निकल बिड डाक्यूमेन्ट के बिन्दुओं पर चर्चा कर सम्यक विचारोपरान्त निम्न निर्णय लिया गया:–

समिति द्वारा तकनीकी बिन्दुओं पर टेक्निकल बिड डाक्यूमेन्ट का परीक्षण करते हुए सर्वसम्मति से उक्त टेक्निकल बिड डाक्यूमेन्ट का तकनीकी अनुमोदन किया गया। यूपीसीडा इस सम्बन्ध में अग्रेतर कार्यवाही करे।

(संजय सिंह)
सचिव,
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग
उ0प्र0 शासन।